SHRI DINEN BHATTACHARYYA (Serampore): You have allowed nothing, neither any calling attention nor any adjournment motion nor anything else.

(Interruptions)

MR. SPEAKER: Order please. Many of these matters can be raise on the Motion of Thanks on the President's Address, and I think if the Government wishes, they can meet the request of the Members.

SHRI S. M. BANERJEE: Please do not mix it with the President's Address.

MR. SPEAKER: I request the Members that when the Chair is on its legs, they should not interrupt.

12.22 hrs.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

MR. SPEAKER: Now we will take up discussion on the Motion of Thanks on the President's Address. The hon. Members present in the House who desire to move their amendments to the Motion of Thanks may send their slips within 15 minutes to the Table indicating the serial number of the amendments they would like to move.

SHRI DINEN BHATTACHARYYA (Serampore): What about other amendments?

MR. SPEAKER: They are out of time; they will not be admitted.

(Interruptions)

Shri Dinesh Chandra Goswami.

SHRI DINESH CHANDRA GOSWAMI (Gauhati): Mr. Speaker, Sir, I take a privilege to move this Motion.

That an Address be presented to the President in the following terms':—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 5th January, 1976."

Sir, the Address, as usual, has outlined the achievements of the Government both in the national and the international fronts in the year that we have left behind and also gives a broad indication of the programmes and policies that the Government wishes to pursue in the current year and this debate affords us an opportunity to review the happenings both in the political, economic and the international fronts in the last year and also give us a scope to discuss......

MR. SPEAKER: Order Please I think the time for the mover is 20 minutes. I would request hon. Members to confine to this time. Well, the Business Advisory Committee is meeting this afternoon and the final time-limit, we will decide. But in order to regulate the debates, I fix the time limit as 20 minutes for the mover.

SHRI SAMAR MUKHERJEE (Howrah): But unless time is fixed, how can we know how much time we will be given.

(Interruptions)

MR SPEAKER: Now, I am dealing with this.

SHRI SAMAR MUKHERJEE: Since you will call me after the mover of the motion I must be told how much time I will get.

SHRI DINESH CHANDRA GOSWAMI: I was saying that the Address has outlined the achievements of the Government both in the national and the international fronts in the year that we have left behind and also gives a

[Shri Dinesh Chandra Goswami]

broad indication of the programmes and policies that the Government wishes to pursue in the current year and this debate affords us an opportunity to review the situation of the country in the last year and also provide us the opportunity to discuss and debate the steps that the House might be called upon to take in the current session or the sessions to follow for the betterment of the nation.

The year that we have left behind stands out as a political watershed with events of momentous importance both at home and abroad. During the year the events in the domestic front moved rapidly, swinging like a pendulum. When we assembled for the last Budget Session, there was an atmosphere of pessimism, an atmosphere of hesitancy in this country, which have seem, has give way, towards the end of the year, to an atmosphere of optimism, an atmosphere of determination. An atmosphere of dispair, an atmosphere here of indiscipline had permeated in the whole country. But today, we see an atmosphere of hope and discipline. The atmosphere of tension which prevailed in this country has been substituted by an atmosphere of orderliness.

On the international front however. in spite of many promising and welcoming developments unfortunately, the situation in the Indian sub-continent makes a slightly grim reading.

Coming to the political front first, I do not think it is necessary to discuss in detail the developments of this country in the last few months because these things have been discussed at various platforms in detail and even the House has discussed them many times. We have seen that the frustrated politicians who were experts in the politics of manipulation applied various twists and turns, tactics and strategems culminating in the so-called total revolution with the sole object of disrupting the democratic foundations of this country and stalling it economic progress. In a democrary, nobody can object to the legitimate efforts of the Opposition to exploit the weaknesses of the Government in order to come to power. Nobody can deny that right to the Opposition. But what happened in our country during the last year, or in the last couple of years. had no parallel in the whole history of democratic Government of any country. The Opposition, insignificant as it was in the total context of the political situation of this country, in the name of the people, indulged in all sorts of anti-people and anti-democratic methods in order to topple a popularly elected Government at the Centre as well as popularly elected Governments in the States. A campaign of character assassination was launched throughout the country. This House also had to witness times without number how instead of discussing important economic and political matters, we simply spent hours on irrational issues and on false and malicious allegations and counter allegations.

A call was given to the police and to the army to disobey the order of lawfully constituted Government. Attempts were made to paralyse the entire economy the production and distributive mechinery by giving calls of strikes and hartals in factories to affect production as well as strikes in railways and airlines also to affect distribution.

Not being content with all these things, we saw that an atmosphere of violence was created in this country. The voters were intimated; the candidates were intimidated, black-mailed, assaulted and, ulimately, political personalities were killed. The late Mr. Lalit Narain Mishra who happened to occupy an important position in the political life of this country became the first victim of the fascist forces in our country. Only two days back, we observed his first death anniversary. I

take this opportunity to pay our respectful homage to the departed soul whose name will undoubtedly live throughout the political life of this country as the first victim of the fascist forces.

The grimness of the situation can be gauged if we look only to the happenings in Gujarat alone. My friends coming from Gujarat will describe the events. In the first phase of Gujarat agitation, innocent people were killed, maimed and injured. 95 persons were killed and 933 were injured. There were 896 cases of lootings and arson, property worth not less than Rs. 2½ crores was destroyed.

SHRI P. G. MAVALANKAR (Ahmedabad): When was it?

SHRI DINESH CHANDRA GOSWAMI: Attempts were made, unfortunately, on the life of none other than the Chief Justice of the country. These were not isolated incidents. All these efforts were part of a grand design with a purpose behind it. All these attempts were made to stall the progress of socialism and progressive ideals of this country.

All this also formed a part of the historical pattern. If we look back to the events of this country, we find, that immediately after Independence because of the political turmoil, because of some amount of confusion on the political scene, the country could not lay down a clear-cut a economic policy. The result was that in spite of the fact that the country progressed in various directions, in spite of the fact what the country which was to import even a sewing needle was able to create a strong industrial base, a wide gap between the rich and the poor began to develop. The vested interests and reactionary forces and the rich classes took advantage of this situation and they thought that because of this political atmosphere through Parliamentary machinery they will be able to continue to enjoy the illegally created or illegally begotten rights and privileges. The result was that the discontentment of the people grew. But for the first time in 1969 or around that time, Prime Minister Indira Gandhi gave a new orientation to the entire political life of this country when she said that. in our scheme of things, change must take place and the change was that, in our scheme of things, we must be paptial to the vulnerable sections of society. She said in clear and categorical terms that, so far as our policies are concerned, the first preference must go to the vulnerable sections of society, to persons below the poverty line or on the fringe of it—the moment it was said—the vested interests and reactionery forces realised that this approach, if pursued with vigour will lead to consequences which will mean the end of powers and privileges that they had illegally enjoyed so far. As soon as this new orientation was given, we saw a new phenomenon in political life—a hate campaign against our Prime Minister Smt. Indira Gandhi. But, still, the reactionary forces and vested interests thought that as they had abundunt resources and the support of many politicians who counted in the Indian political sphere at that time, but subsequently proved only as leaders of clay, they would be able to wrest power in the 1971 election, and that led to the grand alliance—a grand alliance of so-called leaders of the Congress (O), the fanatic cadre of the Jana Sangh, the resources of the swatantra and the trouble-makers of the Socialist Party. But all these failed to realise one thing—and that is—that the Indian people, however uneducated they may be so far as school and college education is concerned and however poor they may be, they have got tremendous political insight and they have got intuitive knowledge of what is right and what is for the common good; and, the people gave ample demonstration of these qualities when in spite of the grand

[Shri Dinesh Chandra Goswami]

design of the grand alliance, these forces were thrown into the dust bin of history.

But it is not that simply because the people rejected them totally, they would remain silent. It is too much to expect they would surrender their resources or acquisition m such a way. Therefore, they waited for an opportunity. 1971 did not afford them any. In 1972, in which again the Prime Minister showed her tremendous courage, determination and capacity during the Bangladesh crisis, they did not get an opportunity. But 1973 provided them an opportunity because of certain happenings in the international world. There was a mounting inflationary trend and since on many occasions the cause leading to this inflation had been discussed in this House, I do not want to go into that. Because of the inflationary trend as prices started rising, these forces thought that this was the opportunity to strike and they made a three-pronged attack. Firstly, they tried to exploit this inflationary trend for their benefit, and tried to amass more and more wealth by hoarding, by black-marketing and so on and so forth. Secondly, they tried to create political instability with the sole objective that it may lead to further economic instability and further price rise so that the peoples' misery may increase. Thirdly, in the economic front, instead of helping the Government, they tried to paralise economy and the distribution machinery. As I have said, Sir, statistics will prove about the man-days that we lost during that period through strikes in the production field. There were attempted strikes in the vital links of distribution—that is, the airlines and the railways. I do not for a moment say that the conditions of the railway-men are extremely happy but we know that these forces of the grand alliance who took a leading part in the railway strike did not do so in order to improve the conditions of the railway-men; they did it with an ulterior motive, which becomes apparent if we look at some of the statements of George Fernandes. I cannot refrain from quoting what he said while addressing the railway workers in October 1973.

He said:

> "that railwaymen should not be a sleeping giant now but should organize themselves into one indivisible unit and if they succeed in this, they can change the whole history of India and bring down Indira Gandhi Government at any time by paralysing the railway transport to a dead stop."

Again, on March 29, 1974, Mr. George Fernandes repeated:

> "Realise the strength which you posses. Seven days' strike of the Indian Railways—every thermal station in the country would close down. A ten days' strike of the Indian Railways—every steel mill in India would close down, and the industries in the country will come to a halt for the next 12 months. If once the steel mill furnace is switched off, it takes nine months to re-fire. A 15 days' strike in the Indian Railways—the country will starve."

These statements prove that the purpose was not to benefit of the workers but create a situation in which they could go to the people and say that, for this misery, the ruling Party and its leader, the Prime Minister were responsible and, therefore, they should be thrown out. What happened was the political instability led to economic instability, and the economic instability again gave an opportunity to these forces to create further political instability. Thus, a vicious circle

was created and that went on. An effort was made, in such circumstances to create a situation of anarchy, and no Government worth its name can remain a silent spectator to it. The Prime Minister, Shrimati Indira Gandhi, once more acted with determination and courage, and she has proved once more that she knows the pulses of the Indian people better than any one else. This has been amply demonstrated by the results of the Emergency. We have seen that, for the first time in many years, a sense of negativism has given place to a sense of optimism and positive approach: for the first time in the last few years, the tension which pervaded the society has given way to orderliness; for the first time in the last couple of years, a sense of discipline has gripped this country; for the first time, we have seen educational institutions functioning properly, trains moving in time, goods coming to the markets instead of finding place in inaccessible godowns of the hoarders, respect for law and authority becoming manifest; and a sense of security to the common man has become the call of the day. To sum up, a new sense of stability, orderliness and positive direction has come on the political front.

In this context, I welcome the decision of the Government to ban the communal parties which tried to create a cleavage between different sections of the people. But there are underground activities which are going on, and the Government and the people shall have to keep a vigilant eye.

Before I come to the economic front, I would like to congratulate the people of Sikkim for the realisation of their democratic aspirations. I take this opportunity, on behalf of the Members, to welcome once more the Sikkim friend amongst us.

When we met during the last Budget Session, a wide-spread apprehension was clearly visible in the minds of Members of both sides of the House whether Government would be able to tackle the economic problems which were gripping this country. According to the official statistics, the rate of inflation was as high as 31 per cent, and the anti-social elements, the hoarders and others, tried to take full advantage of it, but the Emergency again has put an end, to a great extent, to the economic indiscipline and has brought about effective remedial actions. The latest available whole sale price index for the week ending 29th December, 1975 shows that the general price level has declined by 4.6 per cent as compared to the pre-Emergency week; the retail prices dropped substantially from 10 to 40 per cent in the case of foodgrains like rice, wheat, millet and other grains.

There is a saying: 'Fortune favours the brave' and the natural forces have favoured the courageous act of the Prime Minister because we see that we have got a good monsoon, and the production of foodgrains in this country in 1975-76 is expected to reach a new peak of 140 million tonnes. There have been significant increases in the production of critical inputs like power, coal, iron and steel. It is heartening to see the statistics: during April-October, 1975, the production of coal went up by 11.6 per cent, salable steel by 16.4 per cent, aluminium by 31.2 per cent, nitrogenous fertilisers by 29.9 per cent, cement by 15.3 per cent as compared to April-October 1974; and it is expected that a reasonable growth rate will be maintained throughout this year.

We compliment the Government for the extreme success the Government has achieved in the voluntary disclosure scheme. During the last three attempts, only about Rs. 267 crores were realised, but the declaration this year, on the present occasion, has exceeded Rs. 1450 crores. I am sure it would not have been possible but for the stringent measures the Gov-

[SHRI DINESH CHANDRA GO-SWAMI]

ernment took like the MISA and other things. But it is also important that Government should very seriously ponder as to how is it that in spite of the income-tax laws and the enforcement machinery there can be such a large sum of black money flourishing in the country because what has come out is only the peak of the ice-berg and a much larger per centage still remains underneath. The Government should very seriously consider about it.

In the international front there have been many welcome developments. The forces of imperialism and colonialism have again suffered defeats and stability to a certain extent has returned to Indo-China. The five centuries-old Portuguese colonialism has come to an end and we have seen in November last Angola—the biggest amongst the Portuguese colonies becoming a free country.

But, unfortunately, in our subcontinent, efforts have been made to create an atmosphere of instability and we should remain ever vigilant about it. The President yesterday in his Address has clearly restated our policy so far as the happenings in Bangladesh are concerned, that we view them as internal matter of Bangladesh but we know that in the country, in Bangladesh and other areas, international forces who want to create an atmosphere of instability in this region are playing all sorts of havoc and the House and the entire country shall necessarily have to remain vigilant about it.

Coming to the task that we have before us, as my time is short, I will only deal with some salient features. The House, in the near future, will undoubtedly be called upon to decide some very important and fundamental economic and constitutional questions. I am happy that the Prime Minister has given a call for a national debate on the Constitution itself and the Congress Party has passed its resolution that 'the time has come for a thorough re-examination of the Constitution to ascertain whether it needs adequate alterations so that it may continue as a living document effectively responding to the current needs of the people and the demands of the present.' I have no doubt that the consensus of the national debate will be that in many matters the Constitution needs a close review. The House shall have to take a decision in the near future as to whether the right to property shall remain a fundamental right within the frame-work of the Constitution itself. The House shall also have to take a decision on whether a Constitution, a right-oriented constitution like the one that we have given to ourselves, can stand the strains and stresses of a developing country like ours with so much of complexities and diversities and various international pressures and forces. If we look to our Constitution, we find that every time it speaks of rights and rights alone Rights are granted under the Fundamental Rights Chapter and the rights are guaranteed to an employee under Article 311 and the only time when it speaks of duty is the Directive Principles where it says about the duties of the State. But has not the individual citizen, has not a man in this country any duty to perform to the State? When an employee gets a right under Art 311, has he not a corresponding duty? I am happy that the President has made a reference to it when he has said that the methods of evaluation of performance will have to be changed in order to make the administration at every level result-oriented and accountable.

Also I think the time has come for us to lay down in clear terms in the Constitution itself our economic philosophy. Unfortunately, the word socialism' till even to-day does not find a place in the Constitution. I went through the Debates of the Constituent Assembly and I found that Members like Dr. Ambedkar wanted that the Constitution should lay down in clear terms that socialism would be our economic philosophy. But others

like Shri Alladi Krishnaswamy Ayyar said that because the Constituent Assembly had not been given a clear mandate by the people about the economic policy to pursue, it would be wrong on their part to lay down a clear economic policy. But the situation has changed after 1971 when a clear mandate has been given by the people and I think we should now incorporate that very clear mandate in the Constitution itself.

Also we cannot forget that the time has come to evolve a national policy on wages, prices and incomes. I am sure in the near future the House will be called upon to discuss and ponder whether the time has not come for providing every man in the country free education, free health facilities, free legal facilities and a right to work and employment. Again one more thing the House shall have to consider and that is whether the types of rules and regulations by which we have tried to guide and regulate the business of the House so long can stand the stresses and strains of a modern, complex and developing country like India. Even in the United Kingdom they have found that to-day the House of Commons has not been able to respond to the enormity of the growing task of the administration and in a country like India where the work of the Government embraces many spheres is it under the present type of working. The House shall have to decide some of the basic questions and I think our task in this House should be that instead of quarrelling over petty things and spending time on technicalities we should proceed with the clear objective of service to the people and about what this service means, we should have a clear idea. So far as this is concerned I will end by quoting our great leader, Jawaharlal Nehru.

He said:

> "The service of India means the service of the millions who suffer. It means the ending of poverty and ignorance and inequality. The ambition of greatest man of our generation has been to wipe out every tear from every eye. That may be beyond us, but as long as there are tears and suffering so long our work will not be over."

With that determination the House should continue in it work in the near future.

With these words, I commend the motion for unanious acceptance and without any amendment.

श्री शंकर दयाल सिंह (चतरा) : अध्यक्ष जी, हमारे मित्र श्री गोस्वामी जी ने राष्ट्रपति के अभिभाषण पर जो धन्यवाद का प्रस्ताव रखा है मैं उसका समर्थन करता हूं। राष्ट्रपति जी का भाषण और उस के बाद धन्यवाद का प्रस्ताव या समर्थन मैं समझता हूं कोई औपचारिक क्रिया नहीं है। यह एक औपचारिक बात है। जिस तरह से शीशे में कोई अपना मुह देखता है वैसे ही राष्ट्रपति के भाषण में हम देख सकते हैं कि देश की भावी तस्वीर क्या होगी, हमारी योजनाओं के सम्बन्ध में क्या होगा। देश किन परिस्थितियों से गुजर रहा है और हम आज किस सुनहरे भविष्य की ओर कदम रखने जा रहे हैं।

पहली बार अध्यक्ष जी, हम सब ने यह महसूस किया है कि राष्ट्रपति के भाषण में देश की उन वास्तविक समस्याओं की चर्चायें सही ढग से की गई हैं जिन के लिए यह देश परेशान था। इसलिए कई बातें हमारे सामने आयीं हैं, क्यों कि पिछले एक या दो वर्षों से हम लोग कठिन परिस्थितियों के बीच से गुजर रहे थे। आर्थिक कठिनाइयां भी हमारे सामने थीं और राजनीतिक संघर्ष भी हमारे

[श्री शंकर दयाल सिंह]

सामने थे । इसलिए हम पाते हैं कि इस बार का राष्ट्रपति का भाषण प्रतिक्रियावादी ताकतों के लिए फटकार है तथा देश की तरक्की और खुशहाली में विश्वास रखने वालों के लिए दुलार भी है । हम यह पाते हैं कि देश को राष्ट्रपति का भाषण मर्यादा और प्रगति की दवा भी है, तथा विनाशकारी तत्वों के लिए हिदायत भी है । हम यह देखते हैं कि राष्ट्रपति के भाषण में जीवन की चेतना भी है और धरती की तरुणा भी है । इसलिए वास्तविक धरातल पर राष्ट्रपति के भाषण को जब कोई भी सदन या सदस्य देखेगा तो उसका स्वागत करेगा और धन्यवाद देगा । और भी इसे समझने में विश्वास नहीं करते हैं वे तरह तरह की बातें जिस तरह से पहले कहते आये हैं उन्हीं बातों को फिर भी कहेंगे ।

अध्यक्ष जी, सब से बड़ी बात हमारे समने यह है कि आपात-काल की घोषणा देश में क्यों और किन कारणों से हुई ? किन के कारण आपात-काल की घोषणा की गई ? इस सम्बन्ध में हमारे मित्र श्री गोस्वामी जी ने विस्तार पूर्वक बातें कही हैं । मैं तो केवल यही कहना चाहूंगा कि 26 जून को प्रधान मंत्री ने आपात-काल की घोषणा के बाद राष्ट्र के नाम संदेश में जो बातें कही थीं वह पूरे राष्ट्र ने सुनी हैं । वह बातें हैं ।

"मैं आप को वह विश्वास दिलाना चाहती हूं कि आपातकाल की घोशणा से कानून-प्रिय नागरिकों के अधिकारों पर किसी प्रकार से असर नहीं पड़ेगा । मुझे विश्वास है कि आन्तरिक स्थिति में तेजी से सुधार होगा जिस से हम जल्द से जल्द इस घोषणा को समाप्त कर सकेंगे ।"

"भारत के सभी हिस्सों तथा जनता के सभी वर्गों में सद्भावना संदेशों के लिए अत्यन्त आभारी हूं । मैं आप से आने वाले दिनों में आपके सतत सहयोग और विश्वास की अपील करती हूं ।"

अध्यक्ष जी, आपात-काल की जब घोषणा की गई थी मैं ईमानदारी से कहूं कि मेरे जैसा आदमी यह सोचता था कि जब मैं अपने क्षेत्र में जाऊंगा, ग्रामीण जनता के बीच में जाऊंगा तो वे कौन सा सवाल करेंगे और क्या प्रश्न पूछेंगे । मैं आप को बताऊं कि सुदूर देहातों में, जंगली क्षत्रों में जोकि मेरा क्षेत्र है, आपात-कालीनघोषणा के 10 दिन बाद में गया. तो वहां पर देहाती क्षेत्रों के लोगों ने मुझ से कहा कि यह कदम आप को एक साल पहले ही उठाना चाहिए था और आपातकालीन घोषणा के बाद प्रधान मंत्री जी ने बीस सूत्री कार्यक्रम जो देश के समाने रखा है, वे सूत्र तो ऐसे हैं जिन्हें हम सभी को गांठ में बाध कर रखना चाहिए । अगर हमारे विरोधी दल के भाई इन सूत्रों को तावीज बना कर बांध लें तो मैं समझता हूं कि देश का बहुत विकास हो जाए, लेकिन मैं जानता हूं कि वे बीस सूत्र उनके पल्ले वैसे ही नहीं पड़ेंगे जिस तरह से पिछला कोई कदम उन के पल्ले नहीं पड़ता रहा है ।

अध्यक्ष जी, मैं बड़े ही विनीत स्वरों में आपातकालीन घोषणा के बाद जो वैदेशिक पत्रों की प्रतिक्रियाएं है, उन को आप के सामने रखना चाहता हूं । ईराक के "अल-थावरा" ने कहा है :—

"वर्तमान परिस्थितियों को ध्यान में रखते हुए इन्दिरा गांधी को सरकार के पास कानून और व्यवस्था बनाए रखने के लिए और कोई रास्ता नहीं था बंगला देश के "इत्तफाक" ने भी यह कहा है :

"अगर देशव्यापी अराजकता पैदा करने और साम्प्रदायिक अशान्ति फैलाने के प्रयत्न किये जाते हैं और लोकतन्त्रीय अधिकारों का दुरुपयोग किया जाता है, तो कोई भी सरकार प्रभावशाली कार्यवाही करना नहीं टाल सकती... अगर नागरिक अधिकारों का उल्लंघन किया जाता है और देश की अखण्डता और जनजीवन को खतरा है,

तो लोगों के हित में उचित कार्यवाहीके अलावा कोई चारा नहीं है ।"

और इसी तरह से दुनिया के बहुत सारे पत्रों जिसमें कैनाडा का "दि वेन्कूवर प्रोविंस" भी है, उस ने लिखा है :

"खतरे के समय सभी जनतंत्रात्मक देशों ने, जिन में कैनाडा भी है; उन नागरिक अधिकारों को निलम्बित किया है, जिन के बिना जनतंत्र अर्थहीन हो जाता है । इस से जनतंत्र सशक्त ही हुआ है न कि कमजोर ।"

और मलेसिया के "संडे मेल" ने लिखा है :

"श्रीमती गांधी का यह सोचना बिल्कुल सही था कि दृढ़ कदम न उठाये गये, तो देश में अव्यवस्था फैलती और जनहानि होती"।

अध्यक्ष जी, देश की जनता क्या चाहती है ? वह शोर-शराबा नहीं चाहती है, हड़तालें करना नहीं चाहती है, जलूसों में, नारा लगाने में उसका कोई विश्वास नहीं है । देश की जनता चाहती है कि उस को रहने के लिये मकान मिल जाए, उसको काम करने किए खरिया मिल जाय खाने के लिए दोनों वक्त कुछ नसीब हो जाए, उसके बच्चे स्कूल में पढ़ जाएं ,उस की बीवी, अगर बीमार पड़े, तो हस्पतालों में उस की चिकित्सा की व्यवस्था हो । बीस-सूत्री कार्यक्रम में बन्धक मजदूरों से ले कर खेतिहर मजदूरों के सम्बन्ध में भी जो बातें कही गई हैं, वे सारी ही सारी ऐसी बातें हैं जो हमें पहले ही उठानी चाहिए थीं और आज जब हम ने इन कदमों को उठाया है, तो हम यह पाते हैं कि पूरा देश इन सूत्रों मे बन्ध गया है, और पूरे देश ने इस तरह से इन का स्वागत किया है कि अगर कोई इस के खिलाफ में बोलता है, तो लोग उन को दुत्कार देते हैं, फटकार देते हैं । कौन सी स्थिति और किस तरह की स्थिति हमारे सामने थी, इस के बारे में हम को सोचना चाहिए । कुछ दिन पहले मैं एक कवि-सम्मेलन में, मुशायरे में गया था । जाता ही रहता हूं और जाना चाहिए भी । एक शायर ने जो बात उस समय कही, मैं ने सोचा था कि कभी कभी उस को आप के सामने रखूंगा । उस समय के जो हालात थे, उन को उस ने अपनी शायरी में कहा था । उस ने कहा है :

"गल्ले के दुकानदार जरा सामने आयें
किस भाव खरीदा है हमें खुल के बताएं
एक एक के सौ सौ ये बनाएं तो बनाएं
सुनते नहीं लेकिन, कभी भूखों की सदायें
मुफलिस को तो एक वक्त की रोटी नहीं मिलती
और उनकी उधर तोंद हिलाये नहीं हिलती ।"

यह तो उस समय की हालत थी और उसी की वकालत कर रही थी वे सभी पार्टियां जो कभी जनता मोर्चे के नाम से और कभी किसी मोर्चे के नाम से गठबन्धन कर रही थीं ।

अध्यक्ष महोदय, मैं उस प्रान्त से आता हूं जिसने बहुत सारे जज़बात देखे हैं, जलूस देखे हैं, नारे लगते हुए देखे हैं और तरह तरह के तमाशे देखे हैं लेकिन मैं आप को बताऊं कि आज जहां कांग्रेस की सरकार नहीं है, वहां की असली तस्वीर क्या है । गुजरात एक ऐसा प्रान्त है जहां जनता मोर्चे की सरकार है और इस इमर्जेन्सी के बाद आप ने देखा कि सारे मुल्क में जहां अमन और चैन है, शान्ति और व्यवस्था है, लोग विधि का पालन कर रहे है और कानून के अनुसार चल रहे हैं, वहां देश में गुजरात एक मात्र ऐसा प्रान्त है जहां सब से अधिक मार काट हो रही है और सब से अधिक विधि का गला घोटा जा रहा है ।

श्री पी० जी० मावलंकर : आप को कुछ मालूम नहीं है ।

श्री शंकर दयाल सिंह : अगर मालूम नहीं होता ,तो मैं इतने जोरदार शब्दों में यह बात न कहता । अभी हाल ही में जब पंचायतों

[श्री शंकर दयाल सिंह]

के चुनाव हुए और वहां से जो खबरें आई हैं, उनको मावलंकर जी या कोई और छिपाना चाहे, तो असलियत छिप नहीं सकती है। अध्यक्ष जी, सही माइने में आज विरोधी दल कटघरे में खड़ा है। विरोधी दल क्यों कटघरे मे खड़ा है, यह स्वयं वह अपनी आत्मा से पूछ सकता है। इसलिए मैं बता रहा हूं कि कुछ दिन पहले इस तरह की टेंडन्सी हो गई थी कि जनतंत्र के नाम पर जो कुछ करना चाहो करो। शीर्षासन करना व्यायाम के लिए ठीक है लेकिन राजनीतिक शीर्षासन का अर्थ मैं आज तक नहीं समझ सका और लोगों को आकर्षित करने के लिए यही सब हो रहा था। आज जनता यह पूछती है कि हम को यह बताया जाए कि आप ने हम को कौन से काम दिये, कौन सी बात हमारे हित में की हैं। राष्ट्रपति जी के अभिभाषण में राष्ट्रीय और अतर्राष्ट्रीय सभी पहलुओं पर विचार व्यक्त किये गये हैं और राष्ट्रपति जी के अभिभाषण में उन सारी बातों को कहा गया है जिस पर कार्य आपातकालीन स्थिति की घोषणा के बाद हुआ है।

राष्ट्रपति जी ने अपने अभिभाषण में चसनाला कोयला खान की बात भी कही है। हमारे चन्द्रजीत यादव जी तथा रघनाथ रेड्डी जी, और दूसरे लोग भी चडीगढ़ अधिवेशन को छोड़ कर वहां पर गये और जो कुछ वहां हुआ उस को देखा। एक छोटी सी मानवता की बात मैं कहता हूं और मैं जानता हूं इसलिए कहता हूं कि कोई भी विरोधी दल का सदस्य वहां पर शायद नहीं गया। कम्युनिस्ट पार्टी के सदस्यों को छोड़ कर कोई भी नहीं गया। ..(व्यवधान)

SHRI SAMAR MUKHERJEE: Mr. Speaker, Sir, when I visited Chasnala on the 30th, the Member of Parliament from Dhanbad was also present there.

श्री शंकर दयाल सिंह। मुझको जो सूचना मिली है, शायद उस के बाद ये गये होंगे। मैं, जो आप कहते हैं उस का अविश्वास नहीं करता हूं लेकिन मै यह कहता हूं कि मेरी जो सूचना थी, उसके पहले आप नहीं गये हैं। एक बात मैं आप को बताऊं कि चासनाला कोयला खान दुर्घटना पर जब एक दो दिन बाद स्टिकशन होगा, तो आप देखेंगे कि जो लोग बनारस से परे नहीं गये हैं, वही सब से ज्यादा चिल्ला चिल्ला कर बोलेंगे। मान्यवर, मैं ऐसा मानता हूं कि राजनीति कोई व्यवसाय नहीं है, राजनीति सिद्धांत और पद्धति है, राजनीति जीवन है, राजनीति चेतना है, राजनीति एक संघर्ष है और यह केवल सस्ती लोकप्रियता मात्र नहीं है। इसलिए जब चासनाला की आप बात उठाएं, कहीं के दुर्भिक्ष की बात उठाएं, बाढ़ की बात उठाएं या सूखे की बात उठाएं, तो मैं केवल यही निवेदन करना चाहूंगा कि आप उन जगहों में जा कर अपनी आंखों से देखें जहां ये बातें होती हैं।

MR. SPEAKER: The hon. Member will continue his speech in the afternoon. He has only two or three minutes. The House will meet after lunch at 2 O'clock.

13 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Fourteen of the Clock

[MR. DEPUTY-SPEAKER *in the Chair*]

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—*contd.*

MR. DEPUTY-SPEAKER: We will continue with the discussion on the motion of Thanks to the President for his Address. Mr. Shankar Dayal Singh to continue his speech.

श्री शंकर दयाल सिंह : उपाध्यक्ष महोदय राष्ट्रपति जी के अभिभाषण पर हमारे मित्र श्री गोस्वामीजी ने जो धन्यवाद का प्रस्ताव रखा है उसका समर्थन करते हुए मैं चन्द बातें कह रहा था। सब से बड़ा नाविक वह माना जाता है जो [illegible] में तूफान [illegible]

आए, भयानक झंझावत आए उसके बाद भी बहाव को खे कर किनारे तक ले आए। देश की भी स्थिति कुछ इसी तरह की हो गई थी। देश में राजनीतिक अस्थिरता की स्थिति थी, अराजकता की स्थिति थी, फासिस्ट शक्तियों का उदय हो रहा था। ऐसी स्थिति श्रीमती इंदिरा गांधी के नेतृत्व में आपातकाल की घोषणा करके बीस सूत्री कार्यक्रम का उल्लेख करके, नए आर्थिक कार्यक्रम की घोषणा करके देश को मंजिल का रास्ता दिखाने की कोशिश की। राष्ट्रपति जी के अभिभाषण में विस्तार से ये बातें कहीं गई हैं। मुझ से पहले वक्ता ने भी ये बातें कहीं हैं।

प्रश्न यह उपस्थित होता है कि आजकल बहुत सी चिन्ताए व्यक्त की जाती है विधान के सम्बन्ध में, विधि के सम्बन्ध , कार्य पालिका के सम्बन्ध में, न्यायपालिका के सम्बन्ध में तथा, और भी बहुत सी बातों के सम्बन्ध मे। मैं समझता हूं कि संविधान, विधान, कार्य-पालिका, न्यायपालिका या कोई भी ऐसा राजनीतिक मानदंड जो भी होता है वह देश की मिट्टी के लिए होता है, जनता के लिए होता है, चन्द व्यक्तियों के लिए नहीं हुआ करता है। देश की जनता जिन चीजों को पसन्द करे, देश की 55-60 करोड़ जनता का जितनी भलाई हो ऐसे कार्यक्रम, ऐसे विधान बनने चाहिये और उसी से देश आगे बढ़ सकता है।

मैं देश की मौजूदा स्थिति का वर्णन कर चुका हूं। उसी कार्यक्रम में मैं कहना चाहता हूं कि दो वर्ष का संक्रमण का काल भारत की राजनीति में उथल पुथल का काल रहा है और हर व्यक्ति यह सोचने लगा था कि हमारा देश कैसे आगे बढ़ेगा, यह गाडी कैसे आगे बढ़ेगी, कौन ऐसा व्यक्ति है जो इसे आगे बढ़ा सकेगा। तरह तरह के प्रहार हो रहे थे, उलटी सीधी बातें की जा रही थीं, जो लोग जनतंत्र का सब से अधिक नाम लेते थे वही जनतंत्र का गला घोंट रहे थे। आप से बढ़ कर इसका साक्षी कोई दूसरा नहीं हो सकता है क्योंकि आप जब वहां बैठते थे मैं नहीं समझता हू कि आपको कभी वहां शान्तिपूर्वक बैठने का मौका मिला है। राष्ट्रपति जी का इस बार जो अभि-भाषण हुआ है मैं जब से एम पी चुन कर आया हूं मैंने कभी नहीं देखा कि इस तरह से शान्तिमय वातावरण में उनका अभिभाषण कभी हुआ हो। केवल बाहर ही नही, सड़कों पर ही नहीं, जेलों में ही नहीं, आफिसों और कचहरियों तथा सचिवालयों में ही नहीं बल्कि हम लोगों में भी आपातकाल की घोषणा के बाद अनुशासन की भावना आई हैं। इस भावना को हमें आगे बढ़ाना है ताकि एक कसावट हो जाए और आज इसी की सब से अधिक आवश्यकता है। सब से बड़ी बात यह थी कि भारतीय जनतंत्र में अधिकार तो बहुत अधिक दिए गए थे लेकिन कर्तव्यों के बारे में समुचित व्याख्या कभी नहीं की गई है। हर एक व्यक्ति अपने अधिकारों के लिए तो नारे लगाता फिरता रहता था लेकिन अपने कर्तव्यों के बारे में सोचने के लिए कभी तैयार नहीं था। जो हाथ बार बार अधिकारों के लिए उठा करते थे इन हाथों के वास्ते जब कर्तव्य के बोध की बात कही जाती थी तो उसकी तरफ ध्यान नही दिया जाता था। हमको ऐसा नक्शा बनाना चाहिए, ऐसी तबदीली लानी चाहिये, ताकि अधिकारों और कर्तव्यो का संतुलित वातवरण बने, तराजू के पलड़ों पर अधिकार और कर्तव्य समान रूप से तोले जाए। ऐसा होता है तभी जा कर देश आगे बढ़ सकता है।

हमारी जनसख्या का 70-80 प्रतिशत भाग देहातों में बसता है। बीस सूत्री कार्य क्रम की जो घोषणा की गई उस में 7-8 सूत्र ऐसे हैं जो निश्चित रुप से देहातों के लिए या देहातों में रहने वाले लोगों के लिए बनाए गए हैं। ये जो बेजुमान लोग हैं इनकी बात कभी अखबारों में नहीं आया करती थी। वे दिल्ली आ कर अपनी बात नही कह पाते थे। उनके दिल में बड़ी कसमसाहट थी। आप खेतीहर मजदूरों की बात लें। उनकी फैड्रेसन में मैं

[श्री शंकर दयाल सिंह]

काम करता हूं, इस वास्ते में उनकी हालत को जानता हूं। देश के अनेक हिस्सों में एक रुपया बारह आने रोज उनको दे कर दिन दिन भर खेतीहर, मजदूरों से काम कराया जाता है। ऐसे ऐसे लोग थे खेतों मे काम करने वाले जिन के बाप, दादे और पड़दादे ने पैसा लिया था लेकिन उनको बधंक रख कर काम करने के लिए मजबूर किया जाता था। सौ रुपया किसी के बाप ने कर्ज से लिया होता था तो तो तीन तीन पुश्त तक वे कर्ज नहीं चुका पाते थे और बधक रह कर उनको काम करना पड़ता था। हजार हजार और दो दो हजार रुपया भी उनकी तरफ निकाल दिया जाता था। राजनीतिक रुप में तो देश 1947 में स्वतत्र हो गया था लेकिन आर्थिक रुप से जो गरीब आदमी है, जो कामन मैन है, जो देहातों में रहने वाला मजदूर है, किसान है, उसको बीस सूत्री की घोषणा के बाद पहली बार आर्थिक रुप से मुक्ति मिली है, पहली बार उसने सोचा है कि वह भी हिन्दुस्तान का एक नागरिक है, स्वतंत्र भारत का नागरिक है और उसके हकों की रक्षा करने वाला कोई है।

चूंकि मैं अनुशासन की बात कह रहा हूं इसलिए आपकी घंटी की बात जरुर मानूगा। मैं तो अनुशासन का पालन करता आया हूं और अब भी करूंगा। लेकिन एक दो बातें कहना मैं आवश्यक समझता हूं। आजादी के बाद देश में इस तरह का वातावरण कभी नही बना है जैसा आज बना है। छिपे धन की बात को आप लें। आपको तो मालूम है ही कि स्वेच्छा से, अपनी मर्जी से लगभग पंद्रह अरब रुपया लोगों ने निकाल कर रख दिया है, काला धन जो छिपा हुआ था उसकी घोषणा कर दी है। इसका मतलब है कि अभी पांच दस गुना छिपा धन होगा लोगों के पास। सरकार ने भी एक अच्छा काम किया है कि इनकम टैक्स वालों को एक महीने की सैलेरी दे दी है। सरकार और दूसरे महकमों में भी इस तरह के कदम उठाए। जैसे रेलों में बहुत अधिक सुधार के काम हुए हैं, गाड़ियों के चलने में सुधार हुआ है, टिकटों की चैकिंग में, काफी काम हुआ है और रेलों की आय बढ़ी है। रेल वालों के लिए भी सरकार इस तरह की चीज कर दे तो यह एक अच्छी पद्धति रहेगी।

अनुशासन की बात को आचार्य विनोबा भावे ने अनुशासन पर्व की संज्ञा दी है। हमने इसकी व्याख्या की है। जब पुरुष ने उनकी बात मानी तो प्रकृति ने भी हमारा साथ दिया। आज जो फसल हुई है खेतो में वह बहुत दिनों के बाद बहुत अच्छा हुई है। बहुत दिनों से ऐसी फसल नहीं हुई थी। यह कह देना कि खाद से, पानी की सिचाई आदि से फसल होती है ठीक नहीं है लेकिन अमन चैन की फसल सबसे बड़ी फसल होती है।

एक बात सामने बैठे मित्रों के तेजहीन चेहरों को देख कर मैं समझ रहा हूं। वे भी अब जनता के मनोभावों को समझ गए हैं।

अन्त में मैं, एक शेर, जो हमारे उर्दू के एक बड़े शायर श्री महेन्द्रसिंह बेदी ने कहा था, कहकर बैठ जाना चाहता हू। उन्होंने ऐसे लोगों के लिये कहा है :—

मैं यह नहीं कहता कि कयादत को न कोसों,
मैं यह नहीं कहता कि निजामत को न कोसों,
मैं यह नहीं कहता कि सियासत को न कोसों,
यह भी नहीं कहता कि हुकूमत को न कोसो,
मुझको तो ये कहना है किऐ नाकिदे आलो,
एक हाथ से बजती कभी देखो नहीं तालो।

MR. DEPUTY-SPEAKER: Motion moved:

"That an Address be presented to the President in the following terms:

'That the Members of Lok Sabha assembled in this Session are deeply

grateful to the Preident for the Address which he has been plased to deliver to both Houses of Parliament assembled together on the 5th January, 1976.'"

Hon'ble Members may move their amendment now.

श्री ज्ञानेश्वर प्रसाद यादव (कटिहार) :

मैं प्रस्ताव करता हूं :—

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात:–

"किन्तु खेद है कि अभिभाषण में "आपात स्थिति को हटाने का कोई उल्लेख नहीं किया गया है " (1)

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात:—

"किन्तु खेद है कि राजनैतिक बन्दियों को और खासकर इस सदन के माननीय सदस्यों को जो जेल में हैं, मुक्त करने का उल्लेख नहीं है ।" (2)

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात:–

"किन्तु खेद है कि जनता को न्यायालय में जाने के अधिकरण का दरवाजा खुला रखने का अभिभाषण में प्रावधान नहीं है ।" (3)

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात:—

"किन्तु खेद है कि अभिभाषण में बिहार में विस्थापित लोगों को बसाने एवं गंगा के तटवर्ती इलाके को कटाव से बचाने की योजना का उल्लेख नहीं है ।" (4)

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात:—

"किन्तु खेद है कि अभिभाषण में पूर्वोत्तर रेलवे, बरौनी, ज० से कटिहार तक ब्रोड गेज लाईन की योजना का उल्लेख नहीं है ।"

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात:—

"किन्तु खेद है कि बेरोजगार युवकों को रोजगार दिलाने की ठोस व्यवस्था का अभिभाषण में उल्लेख नहीं किया गया है ।" (6)

SHRI BHOGENDRA JHA (Jainagar): I beg to move:

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention any time-bound implementation of the agrarian aspects of the twenty-point programme." (7)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not condemn interference by the U.S.A. in the internal affairs of India by alleging 'demise of democracy' here and calling upon for a Government in India to the liking of the U.S.A." (8)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention the urgency of recognising the MPLA-led free Government of Angola." (9)

SHRI N. SREEKANTAN NAIR (Quilon): I beg to move:

That at the end of the motion, the following be added, namely:—

"but regret that the measures to check the outrages by the bureaucracy and the police are not outlined in the Address." (10)

श्री रामवतार शास्त्री (पटना) : प्रस्तवा करता हू :—

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात:—

"परन्तु खेद है कि अभिभाषण में आपात स्थिति की घोषणा का एक मात्र उद्देश्य देश की प्रतिगामी, फासिस्ट, साम्प्रदायिक विघटनकारी शक्तियों, एव उनके समर्थकों पर चोट करने का कोई उल्लेख नहीं है ।" (11)

[श्री शंकर दयाल सिंह]

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात:—

"परन्तु खद है कि अभिभाषण में आपात स्थिति के गलत उपयोग के प्रति चेतावनी का कोई उल्लेख नहीं है ?" (12)

कि प्रस्ताव के अन्त मे यह जोड़ा जाये, अर्थात:—

"परन्तु खेद है कि अभिभाषण में आपात काल की घोषणा का इस्तेमाल कर नौकर-शाही में हुई वृद्धि को समाप्त करने का उल्लेख नहीं है ।" (13)

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात:—

"परन्तु खेद है कि अभिभाषण में इमरजेंसी के नाम पर मजदूर, एवं जनवादी आन्दोलनों के दमन की कार्यवाइयों को फौरन रोकने का उल्लेख नहीं है ।" (14)

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात:—

"परन्तु खेद है कि अभिभाषण मे मजदूरों एवं कर्मचारियों को बोनस के नाम पर मिलने वाली कम से कम राशि 8.33 प्रतिशत को कायम रखने का कोई उल्लेख नहीं है ।" (15)

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात:—

"परन्तु खेद है कि अभिभाषण में संविधान में मूलभूत परिवर्तन करने सम्बन्धी बात का उल्लेख नहीं है ।" (16)

कि प्रस्ताव के अन्त मे यह जोड़ा जाये, अर्थात:—

"परन्तु खेद है कि अभिभाषण में व्यक्तिगत सम्पत्ति के अधिकार को समाप्त करने का उल्लेख नही है ।" (17)

कि प्रस्वात के अन्त मे यह जोड़ा जाये, अर्थात:—

"परन्तु खद है कि अभिभाषण में सन् 1974 की हड़ताल के दौरान दण्डित रेल मजदूरों को आम क्षमादान देने का उल्लेख नहीं है ।"

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात:—

"परन्तु खेद है कि अभिभाषण में राष्ट्रीय स्वयं सेवक संघ, आनन्दमार्ग, जमाते, इस्लामी तथा अन्य देशविरोधी शक्तियों का पूर्णरूप से मूलोच्छेदन करने सम्बन्धी शपथ का कोई उल्लेख नहीं है ।" (16)

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात:—

"परन्तु खेद है कि अभिभाषण में सरकारी संस्थानों एवं कार्यालयों से उक्त काली शक्तियों को निकाल बाहर करने का कोई उल्लेख नहीं है ।" (20)

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात:—

"परन्तु खेद है कि अभिभाषण में देश से एकाधिकार पूंजीवादी व्यवस्था को समाप्त करने संबंधी घोषणा का कोई उल्लेख नहीं है ।" (21)

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात:—

"परन्तु खेद है कि अभिभाषण में पूंजीवादी व्यवस्था को समाप्त कर देश में गैर पूंजीवादी विकास के रास्ते को अंगीकार करने का कोई उल्लेख नहीं है।" (22)

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात:—

"परन्तु खेद है कि अभिभाषण में बिहार प्रदेश के धनबाद जिले के चासनाला कोलियरी की भीषण दुर्घटना के लिए उत्तरदायी अधिकारियों के विरुद्ध कार्यवाही करने का कोई उल्लेख नहीं है।" (23)

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में आपातकालीन स्थिति के बावजूद देश के विभिन्न भागों में कारखानेदारों द्वारा मजदूरों की बड़े पैमाने पर छंटनी, ले-आफ कारखानों वालों की बंदी करने की कार्य-वाहियों की निन्दा करते हुए उन बन्द कारखानों को फौरन खुलवाने तथा पूंजीपतियों एवं मालिकों के विरुद्ध सीमा

एवं भारत रक्षा कानून के अन्तर्गत कार्यवाही करने का कोई उल्लेख नहीं है ।" (24)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में बीस-सूत्री आर्थिक कार्यक्रम को क्रियान्वित करने के लिए इसके समर्थक सभी दलों एवं तत्वों को लेकर एक संयुक्त क्रियान्वयन समिति गठित करने के किसी प्रस्ताव का उल्लेख नहीं है ।" (35)

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में देश में उभरती फासिस्ट शक्तियों के विरुद्ध एकताबद्ध संघर्ष संचालित करने के लिए इस नीति से सहमत दलों एवं व्यक्तियों को लेकर एक विशाल संगठन बनाने की बात का कोई उल्लेख नहीं है ।" (26)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में भारत में सी० आई० ए० की बढ़ती हुई गतिविधियों को समाप्त करने संबंधी बात का कोई उल्लेख नहीं है ।" (37)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात् :—

"परन्तु खेद है कि अभिभाषण में खाद्यान्नों के थोक व्यापार का राष्ट्रीयकरण करने का कोई उल्लेख नहीं है ।" (38)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में देश को प्रत्येक साल बाढ़ का मुकाबला करने से छुटकारा दिलाने के लिए किसी बाढ़-नियंत्रण योजना का उल्लेख नहीं है ।" (39)

कि प्रस्ताव के अन्त यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में बिहार की राजधानी पटना नगर को बाढ़ की विभीषिका से रक्षा करने सम्बन्धी किसी योजना का उल्लेख नहीं है ।" (40)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में पटना नगर की बाढ़ के प्रकोप से भविष्य में रक्षा करने के लिए क्रियान्वित की जाने वाली योजना को सफल बनाने के लिए बिहार सरकार को आर्थिक सहायता प्रदान करने का कोई उल्लेख नहीं है ।" (41)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि बिहार में अणविक पावर स्टेशन का निर्माण करने सम्बन्धी किसी प्रस्ताव का अभिभाषण में उल्लेख नहीं है ।" (42)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में भूमि हदबंदी कानूनों से अपने को बचाने के लिए भूमिपतियों द्वारा हदबंदियों से फाजिल जमीनों के फर्जी बंटवारों को गैर-कानूनी घोषित करने सम्बन्धी बात का उल्लेख नहीं है ।" (43)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में पुलिस द्वारा भूमिपतियों के इशारे पर बटाइदारों वं गरीब किसानों का दमन करने की नीति को सख्ती के साथ रोकने सम्बन्धी किसी बात का उल्लेख नहीं है ।" (44)

श्री रामावतार शास्त्री : मैं प्रस्ताव करता हूं कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में हाथी कमेटी की सिफारिशों अनुसार विदेशी दवा उद्योग के राष्ट्रीयकरण करने का कोई उल्लेख नहीं है।" (81)

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में चीनी एवं कपड़ा उद्योगों का राष्ट्रीयकरण करने का उल्लेख नहीं है।" (82)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में मोटे कपड़े के मूल्यों में कमी करने का कोई उल्लेख नहीं है।" (83)

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात् :—

"परन्तु खेद है कि किसानों द्वारा उत्पादित जिन्सों के मूल्यों में होने वाली गिरावट को देखते हुए उन्हें सपोर्ट मूल्य दिलवाने तथा उनके जिन्सों को सरकार द्वारा निर्धारित मूल्यों पर खरीदने का कोई उल्लेख नहीं है।" (84)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में किसानों द्वारा उपयोग में लाये जाने वाले उर्वरक, कपड़ा, सीमेंट, तेल एवं अन्य औद्योगिक सामानों को उन्हें सस्ते मूल्यों पर दिलवाने का उल्लेख नहीं है।" (85)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में देश के पिछड़े हुए क्षेत्रों के सम्यक विकास के किसी प्रस्ताव का कोई उल्लेख नहीं है।" (86)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में पिछड़े राज्यों में उद्योग धन्धे लगाने सम्बन्धी किसी बात का कोई उल्लेख नहीं है।" (87)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में सर्वे रिपोर्ट के बाद विशेषज्ञों द्वारा पटना के निकट दीघा में गंगा नदी पर रेल पुल बनाने सम्बन्धी प्रस्ताव का कोई उल्लेख नहीं है।" (88)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में पटना में गंगा नदी पर निर्मित होने वाले सड़क पुल के लिए भारत सरकार द्वारा अपेक्षित राशि देने का कोई उल्लेख नहीं है।" (89)

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में राष्ट्रीय स्वयं सेवक संघ की विचारधारा को मानने वाले अन्य सहयोगी संगठनों को गैर-कानूनी घोषित करने का उल्लेख नहीं है।" (90)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में देश के कुछ लोगों के हाथों में एकत्र काले धन को निकलवाने के लिए कोई प्रभावकारी कदम उठाने का कोई उल्लेख नहीं है।" (91)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में देश में छिपे काले धन को निकलवाने के क्रम में एक-सौ या अधिक रुपये के नोट को रद्द करने का कोई उल्लेख नहीं है ।" (92)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में गुजरात एवं तमिलनाडु में वहां की सरकारों द्वारा जनतंत्र को कुंठित करने के प्रयासों की निन्दा करने का कोई उल्लेख नहीं है ।" (93)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में विदेशी चाय कम्पनियों का राष्ट्रीयकरण करने का कोई उल्लेख नहीं है ।" (94)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में केरल सरकार द्वारा पारित भूमि सुधार कानून के आधार पर प्रत्येक राज्य में भूमि सुधार कानून बनाने की बात का कोई उल्लेख नही है ।" (95)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में मीसा के अन्तर्गत नजरबन्द व्यक्तियों के मामलों पर विचार करने के लिए सलाहकार समितियां गठित करने का कोई उल्लेख नहीं है ।" (96)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में रेल, डाक-तार तथा अन्य विभागों के कर्मचारियों को बोनस देने सम्बन्धी किसी प्रस्ताव का उल्लेख नहीं है ।" (97)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में स्वतंत्रता सेनानी पेंशन के लिए निर्धारित अन्तिम तिथि 31.3.74 के बाद प्राप्त आवेदनों के आधार पर उन सेनानियों को भी पेंशन देने की आवश्यकता का कोई उल्लेख नहीं है ।" (98)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में स्वतंत्रता सेनानियों को पेंशन के रूप में दी जाने वाली दो सौ रुपए मासिक राशि में वर्तमान मंहगाई को देखते हुए वृद्धि करने के किसी प्रस्ताव का कोई उल्लेख नहीं है ।" (99)

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में नकली स्वतंत्रता सेनानियों को दी जाने वाली पेंशन को शीघ्र बन्द करने तथा उन्हें दंडित करने सम्बन्धी किसी बात का उल्लेख नहीं है ।" (100)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में संसद् के स्वतंत्रता सेनानी सदस्यों को शीघ्र ताम्रपत्र देने की बात का कोई उल्लेख नहीं है ।" (101)

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में प्रत्येक राज्य में स्वतंत्रता सेनानियों के लिए विश्राम गृहों के बनाने सम्बन्धी बात का उल्लेख नही है ।" (102)

[श्री शंकर दयाल सिंह]

कि प्रस्ताव में अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में सरकारी राशन की दुकानों से सप्लाई की जाने वाली चीजों के मूल्यों में कमी करने का उल्लेख नहीं है ।" (103)

कि प्रस्ताव के अन्त में यह जोड़ा जाये, अर्थात्.—

"परन्तु खेद है कि अभिभाषण विदेशी बैंकों के राष्ट्रीयकरण करने का कोई उल्लेख नहीं है ।" (104)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में सर्वव्यापी भ्रष्टाचार का उन्मूलन करने के लिए किसी ठोस कार्यवाही का कोई उल्लेख नहीं है ।" (105)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण तस्करों के राजनीतिज्ञों के साथ कायम सम्बन्धों को तोड़ने का कोई उल्लेख नहीं है ।" (106)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में सभी विदेशी तेल कम्पनियों का राष्ट्रीयकरण करने का उल्लेख नहीं है ।" (107)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में विदेशी व्यापार के राष्ट्रीयकरण करने का उल्लेख नहीं है ।" (108)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में हिन्द महासागर में स्थित 'डियागो गार्सिया' में स्थापित अमरीकी आणविक अड्डे के विरुद्ध तटवर्ती देशों के साथ मिलकर किसी संयुक्त कार्यवाही का कोई उल्लेख नहीं है ।" (190)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में माओवादी चीन द्वारा भारत के विरुद्ध विष-वमन का प्रतिरोध करने सम्बन्धी किसी बात का उल्लेख नहीं है ।" (110)

कि प्रस्ताव के अन्त में यह जोड़ा जाए, अर्थात्:—

"परन्तु खेद है कि अभिभाषण में फिलस्तीन के पी०एल०ओ० को मान्यता देने का उल्लेख नहीं है ।" (111)

SHRI B. S. BHAURA (Bhatinda): I beg to move:

That at the end of the motion, the following be added, namely:—

"but regret that no mention has been made in the Address to nationalise the sugar mills in the country." (25)

That at the end of the motion, the following be added, namely:—

"but regret that no mention has been made in the Address to start construction of Thein Dam in Punjab." (26)

That at the end of the motion, the following be added, namely:—

"but regret that no mention has been made in the Address about the ill-designed activities of the C.I.A. in India and measures being taken to curb the activities." (27)

That at the end of the motion, the following be added, namely:—

"but regret that no mention has been made in the Address to introduce a new express train

between Delhi and Ferozepur *via* Bhatinda." (28)

That at the end of the motion, the following be added, namely:—

"but regret that no mention has been made in the Address to take action against the bureaucrats who are sabotaging new 20-point economic programme." (29)

That at the end of the motion, the following be added, namely:—

"but regret that no mention has been made in the Address to construct a T.V. tower at Bhatinda." (30)

That at the end of the motion, the following be added, namely:—

"but regret that mention has been made in the Address of the rapid progress figures of house sites allotted to landless people in the country whereas actual progress is very low." (31)

That at the end of the motion, the following be added, namely:—

"but regret that no mention has been made in the Address of the low price of cotton given to cotton growers in the last season." (32)

That at the end of the motion, the following be added, namely:—

"but regret that no mention has been made in the Address to nationalise the remaining private banks and foreign banks in India." (33)

That at the end of the motion, the following be added, namely:—

"but regret that no mention has been made in the Address to hand over Chandigarh and adjoining Punjabi-speaking areas to Punjab." (34)

SHRI SURENDRA MOHANTY (Kendrapara): I beg to move:

That at the end of the motion, the following be added, namely:—

"but regret that no mention has been made in the Address that unspecified number of citizens including M.Ps. and M.L.As. are kept under detention without trial under MISA." (51)

That at the end of the motion, the following be added, namely:—

"but regret that no mention has been made in the Address that the Voluntary Disclosure Scheme introduced by the Government at the height of seizures and raids, has given protection to black money, instead of unearthing it." (52)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address that fictitious statistics are being cited in the Address to cover-up the rise in over-all price level, after the Proclamation of Emergency." (53)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address that the cultivators are not getting fair price for their products, due to lack of price support." (54)

SHRI P. G. MAVALANKAR (Ahmedabad): I beg to move:

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not contain a full, faithful, true and factual account of the several very unpleasant, and unconstitutional and extraordinary events which took place in the Republic of India during the year 1975." (55)

[Shri Shanker Dayal Singh.]

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address of the detention of thousands of political leaders and workers and dissenters throughout the country and of their whereabouts and welfare." (56)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to explain satisfactorily as to why the Proclamation of 'internal emergency' was made at all on 25th June, 1975." (57)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address of the holding of the ensuing General Elections which are constitutionally due by March, 1976 at the latest." (58)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to give to the people of India the concrete assurance of continued and uninterrupted and free supply to them of all information and news of public events and utterances, without which a genuinely democratic policy cannot be built up and developed." (59)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address as to, when precisely the present, artificially created 'internal emergency' will be ended." (60)

That at the end of the motion, the following be added, namely:—

"but regret that there is no emphasis in the Address on the vital need of a continually vigorous, independent, upright judiciary which will function as a task-master of the Executive and thereby ensure the proper and necessary climate of Rule of Law and democratic functioning by all concerned." (61)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the absence of a properly worked out Five Year Plan for the economic and social upliftment of the teeming millions of India." (62)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not spell out the broad and concrete programmes, which are carefully conceived and are action-oriented, for the maximum possible economic, educational, social and cultural progress of the country, so that our 'Democratic Republic' marches towards the direction of an egalitarian and enlightened society." (63)

That at the end of the motion, the following be added, namely:—

"but regret that the Address provides no guide light as to how the nation is to emerge from the present 'internal emergency' conditions into an economically healthy and a truly Democratic Republic." (64)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the tasks of introducing more and more relaxation of the 'internal emergency'." (65)

That at the end of the motion, the following be added namely:—

"but regret that the Address does not emphasize the basic need of

injecting a sense of greater decency and civilized behaviour and uprightness in the working of the various democratic institutions so well carved out by the Founding Fathers of our Constitution." (66)

That at the end of the motion, the following be added, nameily:—

"but regret that the Address fails to note that during the 'internal emergency, the institutions of self-Government have been extensively weakened, almost to the point of their destruction." (67)

That at the end of the motion, the following be added, nameily:—

"but regret that there is no mention in the address about the daily and increasing mutilation of the several political and democratic rights guaranteed to all citizens by our Constitution." (68)

That at the end of the motion, the following be added, nameily:—

"but regret that the Address fails to take note of increasing arbitrariness and high-handedness of the civil services and bureaucracy, particularly since the declaration of 'internal emergency'." (69)

That at the end of the motion, the following be added, nameily:—

"but regret that the Address makes no mention of the long-standing and alarmingly growing evils of corruption, red-tapism, delays and executive wrongs in the country's administration." (70)

That at the end of the motion, the following be added, nameily:—

"but regret that the Address fails to give an assurance about the early and just settlement of the Narmada Waters Dispute between the four concerned States—Gujarat, Madhya Pradesh, Maharashtra and Rajasthan." (71)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the heavy toll of life and property caused by a terrible cyclone in Gujarat in 1975." (72)

That at the end of the motion, the following be added, namely:—

"but regret that there is no assurance in the Address to give *prompt, substantial and concrete* financial and material assistance to the Government and people of Gujarat who have been suffering for the last three years and more due to scarcity, drought, floods and cyclones." (73)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to give an assurance that the new shipyard will be put up at Hajira near Surat in Gujarat and that the new Atomic Power Station would soon be set up in Gujarat." (74)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to tell the nation as to how and when the countless detenus would be freed from jails." (75)

SHRI ERA SEZHIYAN (Kumbakonam): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no mention has been made for immediate withdrawal of the Emergency, for release of the leaders and for restoration of the rightful freedom of the Press." (77)

That at the end of the motion, the following be added, namely:—

"but regret that no mention has been made in the Address of the

[Shri Era Sezhiyan]

need for convening by the Prime Minister a Round-Table Conference of all-party leaders for fruitful discussions and restoration of normalcy in the country." (78)

That at the end of the motion, the following be added, namely:—

"but regret that no assurance has been given in the Address to dispel the apprehensions raised on the suggestions from important sections of the ruling party to change the Parliamentary system of domocracy in this country." (79)

That at the end of the motion, the following be added, namely:—

"but regret that no mention has been made in the Address about the severe censorship clamped on the Press in the country and in particular the discrimination shown to newspapers and journals of the Opposition parties by putting a highly objectionable pre-consorship on them." (80)

SHRI C. M. SINHA (Mayurbhanj): I beg to move:

That at the end of the motion, the following be added, namely:—

"but regret to note that there is no mention in the Address that the problems of upliftment of Addivasis and Harijans have not been removed." (112)

That at the end of the motion, the following be added, namely:—

"but regret to note that statistics cited about the price of commodities do not correspond with realities after the declaration of Emergency." (113)

SHRI P. K. DEO (Kalahandi): I beg to move:

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no mention has been made to revoke the Proclamation of Emergency, to release the political detenus and to restore fundamental rights suspended by the said Proclamation." (114)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no mention has been made to scotch the widespread speculation of making drastic changes of the basic structure of the Constitution and about an assurance that the Supreme Court and the High Courts should not be deprived of their power to interpret the Constitution and other laws and give relief to the citizen under article 32 or 226 of the Constitution against the excess of the Executive." (115)

That at the end of the motion, the following be added, namely:—

"but regret that no specific mention has been made in the Address to take up the Upper Indravati Project in Orissa as a Central project, which will irrigate 500000 acres of chronically draught affected Kalahandi district and generate 600 Megawat of Hydropower and develop a huge Aluminium complex due to availability of large deposits of high grade Bauxite ores nearby." (116)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not ask the Government to spend the excess revenue out of the disclosures of black money in investments in big irrigation and Hydropower projects." (117)

SHRI P. M. MEHTA (Bhawnagar): I beg to move:

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the

serious damage to the health of Shri Jayaprakash Narayan." (118)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address of the names of the Members of this House who are detained under MISA and their condition of health." (119)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address of the intention of the Government to bring the detained M.Ps. before a court of law for establishing any charge concerning disruption of internal security." (120)

That at the end of the motion, the following be added, namely:

"but regret that there is no mention in the Address of any steps taken to curb increasing corruption at every level." (121)

That at the end of the motion, the following be added, namely:

"but regret that there is no mention in the Address of a round table conference of the leaders of all political parties for ending the Emergency." (122)

That at the end of the motion, the following be added, namely:

"but regret that there is no mention in the Address of rising unemployment and measures to be taken to reduce the same." (123)

That at the end of the motion, the following be added, namely:

"but regret that there is no mention in the Address about the curbs put by the Government on the Press in the country." (124)

SHRI SAMAR MUKHERJEE (Howrah): Mr. Deputy-Speaker, I should thank you for allowing me to read a written speech, for the major part but from time to time I shall refer to other issues also extempore. It will save time and it is written in a compressed way.

The President has in his Address stated:

"The declaration of the Emergency on June 25, 1975 the 20-point economic programme launched on July 1, 1975 and the steps taken to tone up efficiency in all spheres of national life have had a dramatic effect on the health of the nation. Diffidence and apathy have given place to confidence that we can face our problems successfully if we are disciplined and united...."

This is not true; it is travesty of truth. I want to prove what I say with facts.

During the last session of Parliament our party leader, comrade. A K. Gopalan had voiced our opposition to the imposition of the state of emergency and he had pointed out that it was intended to suppress all democratic and trade union rights which had become absolutely necessary for the Government in its attempt to solve the economic crisis which was the inevitable result of the Government's policies of throwing more burdens on the workers and the common people and protecting the monopolists, both Indian and foreign, and other vested interests. Our party gave a warning in writing and pointed out that unless the polcies persued by the Government were changed, the crisis was bound to precipitate further. We made alternative proposals which were of course rejected and our worst fears came true. There is virtually a plan holiday. The mounting struggle that had taken place in the years 1973 and 1974 were objectively stated, directed against those policies. They could have avoided it if there were basic changes in the policies but the Government was not prepared

[Shri Samar Mukherjee]

to do so and hence suppression of democratic rights had been restored to in a manner that was not done even during the British rule. The declaration of emergency and the events that had happened since the last session and the measures that the Government had taken during those months have confirmed what we have said. Sir, there have been more arrests of the Members of Parliament since last session. Mr. Mohan Dharia has been arrested, Mr. Jagannathrao Joshi has been arrested. Even the M.L.C. who came from Karnataka to attend the Conference of the Inter-Parliamentary Commonwealth Association, has been detained under MISA because he led one walk-out during the Confrenece. This is how democracy is being defended by the Government under the pretext of emergency.

The executive can do what it likes and the citizen has no remedy. The Attorney General's arguments in the Supreme Court on behalf of the Government bring out in the most vivid manner the absolute nature of the authoritarianism that the Government has clothed itself with. He made the blatant statement that if a citizen is shot dead by a District Magistrate out of private grudge, even then the aggrieved party cannot approach the court. And one can be detained without trial, and need not be given the grounds of his detention. Even the Courts are not entitled to know the grounds.

Freedom of expression has been totally obliterated. In Congress governed States, no public meetings can be held by opposition parties, mass organisations like trade unions, kisan sabhas, etc. Even lawyers cannot hold a private meeting to have a discussion on the question of "Civil liberties and the Rule of Law". Twenty-two ordinances have been promulgated by the government since the last Session and this Session will be used to rubber-stamp them.

The Press, under a brutal censorship, cannot publish any criticism of the Government and the Ruling Party. The horrible nature of this censorship has been brought out most glaringly by the censor disallowing publication of judgements of High Court adverse to the Government. While the censor disallowed publication of the speeches of MPs. and allowed publication of Ministers' speeches in Parliament, in Tamil Nadu where a non-Congress Government is in office, the speeches of members criticising the Government in a debate on a no-confidence motion were given full publicity. But the speech of the Chief Minister replying to the criticisms was prevented from publication in the Press.

And now the Government has come out with a set of new ordinances. It has made the publication of any matter which the Government considers might create disaffection against the Government a punishable offence. The District Magistrate can even confiscate the Press. An appeal against that officer's order can be made only to the Government. And only after that the Party can appeal to the High Court. Any sharp criticism of Government policies will certainly not endear it to the people and hence the Government would consider it an inciting disaffection. Even the Weekly, Blitz, a consistent supporter of the Government had to write through a commentator ".. this set of (Press) laws makes the position of those of us who have been consistent supporters of the Prime Minister's policies since 1969 right through the Emergency very embarrassing. When we face the next critic we are bound to feel shame-faced and are forced to stay silent,—GUILTY SILENCE."

Then, where is the democracy for the defence of which the Emergency was supposed to have been imposed?

The working class and other working people have been the worst victims. The employer can resort to

anything.—Victimisation, lay-off, closure, retrenchment, increase in workload, resort to wage-cut. But the workers cannot even protest, let alone strike. Many employers have during the last six months resorted to all these and tens of thousands of workers have been affected. The workers cannot fight back this wanton attack on their standard of living. If they dare to do so, the MISA and DIR are there to take care of the interests of the employers and to beat down the workers.

Similar has been the fate of the employees in Banks, LIC, Commercial establishments, public undertakings and State and Central Government services. The rate of dearness allowance is being systematically reduced under one pretext or the other. Overtime work without any payment is being extracted. Regimentation in working conditions is being imposed. Arbitrary dismissals are being resorted to, but if the employees dare to protest, they are threatened with action under MISA or DIR. As for the peasantry, the prices of commercial crops like cotton, jute, etc. have tumbled but the prices of articles manufactured out of them have not come down. In many parts even paddy prices have gone down much below the Government's own procurement price, but the Government do not come to their rescue by purchasing them at support prices. On the top of this, taxation and other levies on the poor and middle peasants have been enhanced.

The Prime Minister day in and day out exhorts the workers to increase production as the salvation for the country's ills, but the stark reality is, what has been produced cannot be sold. The factories are closed or the workers are laid off. I will give a few facts about the recession:

"105 mini steel plants in the country are closed, but even so, the integrated steel plants are saddled with a million tonnes of steel. The stockpile of aluminium is about 24,000 tonnes. The automobile industry is now working at barely half the capacity and there is a glut of tyres in the market. The paper industry is now saddled with unprecedented stocks. The wagon builders, machine tool plants and public enterprises like Integral Coach Factory and Diesel Locomotive Works are receiving few new orders and many units have been forced to halve their production. There is an emerging glut of cement and coal with the authorities who have been forced to cut down production to clear their stocks."

This is from the *Times of India* dated 12th December, 1975. This is not the full picture. Cotton textile mills and many other consumer goods industries have laid off workers by the tens of thousands. The same is the fate of most of the industries producing goods of mass consumption.

Small-scale industries are in doldrums. Traditional industries like coir, handloom etc. are facing ruination.

This is the state to which the Government has reduced the country's economy. Even the capacity created, little as it is, cannot be utilised because the common people have drastically lost their purchasing power. The *per capita* annual consumption of cloth has fallen from the meagre 16 metres a decade ago to 12 metres.

The way out which the Government has chosen is to find export markets. People of the country need not get more cloth, but export the cloth produced! And when exports cannot be had because of stiff competition, subsidise them from people's money collected by way of taxation.

As for fresh investments, despite exhortation, they do not come about because of this recession. Hence who

[Shri Samar Mukherjee]

the giant U.S.—dominated multinational corporations to invest in collaboration with Indian monopolists, produce and export the products. The bait is that Indian labour is cheapest working class resistance will be crushed and hence profits are highest in India for the foreign investor. This was openly stated by the leader of the Indian delegation of capitalists, Mr. Raunaq Singh in the U.S. This is the policy behind the emergency!

As to how the emergency has brought about a new confidence, I would refer to some recent comments by one of the top leaders of the party which is now giving full-throated support to the emergency and 20-point programme, Mr. Rajeswar Rao, the General Secretary of the C.P.I very recently he had an interview with the Blitz. The Correspondent asked him the question—"When the national emergency was proclaimed and the 20-Point Programme announced yours was almost the only party that gave wholehearted support to the Government. Much has happened since June, and it is common knowledge that the 20-Point Programme has still not got very much off the ground. How does the CPI react to this and what does it propose to do?" Answer: "It is true that the 20-point Programme is being implemented tardily in the rural areas. In the industrial sector it is implemented sometimes in the reverse direction". So, this is the six-month experience of the General Secretary of the Party which gives full throated support to this emergency and the 20-Point Programme But I am sorry to say that uptill now the real thing has not been clear to the CPI friends. He has commented that it has been implemented in the reverse direction. No the direction is not reversed. This is the natural direction towards which the policies of the Government are going. This is the direction for which emergency has been clamped and total attack on democratic forces has started

I will give you some idea regarding the implementation of the 20-Point Programme. Mr. Rajeshwar Rao says: "But the most important item of land reform and enforcement of ceiling laws are being implemented very tardily. There is great resistance from the landlords to the implementation of the land ceiling laws. According to Government figures, the surplus area declared is only 2,35,000 acres. The area taken possession of is 1,60,000 acres. Of this, only 59,000 acres have been actually distributed to over 35,000 beneficiaries. The lessen is clear." Then, see, how the 20-Point Programme is being implemented and how after six months of experience are these comments are now coming?

The point is, which he has mentioned. that the resistance comes from the landlords to the implementation of the land ceiling laws. But who are these landlords? They are the main base of the Congress in the villages. They control Congress Committees, they control Congress Ministries and their influence is upto the top. It is not my argument but this is what is stated by Shri Rajeshwar Rao a few days back to the Blitz.

The President in his speech mentioned: "Industrial licensing policies and procedures have been under review. Controls which are no longer relevant will be removed to increase production in priority areas and widen the entrepreneurial base, consistent with the objective of curbing the concentration of economic power". For the industrialists, for the multi-national corporations and for big monopolists, no controls, abolition of controls and for the workers discipline, double work-loading, triple

loading, throw them out from the factories, lock-outs, closures—all in the name of discipline and production. All the facilities and rights which have been acquired by the workers through long consistent struggles and even the elementary trade union rights have been taken away. Discipline for working class, employees and the common-man and for the exploiters no controls, total liberalisation about licences, free hand.

Gone are the days when the Government thundered that it will out an end to foreign aid and be self-reliant. The Fifth Plan postulated zero nett aid at the end of the Plan. But such are the compulsions of the path of development that the Government has chosen, that the nett inflow of foreign aid jumped from Rs. 254 crores in 1973 to about Rs. 900 crores in 1974-75; and for the current year, it will be over Rs. 1,000 crores. The World Bank study has recommended that gross aid to India should rise from 2,352 million dollars in 1975-76 to 3,527 million dollars in 1980 and 5,425 million dollars in 1985. What more proof is necessary to prove that the economy is being run for the profits of the monopolists and their foreign collaborators?

To hide these ugly facts, the Government produced the 20-Point Programme. It is significant that the Prime Minister who thundered against the monopolists during the 1971 elections, not only had nothing to say against them in the 20-Point Programme, but the day after the imposition of the Emergency, in special broadcast assured them that there would be no more nationalization. And some of the points in this Programme such as the liberalization of licensing process are intended to help them.

What are the other points in the Programme? Repetition of commitment to implement some of the Land Reforms Acts enacted long ago, house sites for the landless labourers, debt relief, abolition of bonded labour etc. The queston is who or what prevented the Government from implementing these measures all these years? The Task Force of the Planning Commission itself has stated that it was the lack of political will on the part of the Government and the ruling party that was responsible for this. And will the imposition of Emergency give them that political will? The U.F Government of West Bengal within a few months distributed 4 lakh acres of surplus land because it had the political will, a fact which was again acknowledged by the Task Force of the Planning Commission.

I will again quote 'Blitz' from its issue of the 20th December, 1975. In the front-page head-line it says:

"Land 'Daan' a big flop". This is how the 20-Point Programme is implemented. 'Blitz' refers to a survey just before the Chandigarh Congress meeting, by a committee. It says:

> "According to the survey prepared on the eve of the Congress session, the surplus land so far bestowed on the landless is a measly 1,36,637 acres all over India"

This is how the 20-Point Programme is being implemented.

The paper says:

> "The record of distribution is still worse, with only 1,36,637 acres having been passed on to the beneficiaries."

But according to a PTI report from Lucknow:

> "A Parliamentary Committee of Scheduled Castes and Tribes reveals that land among them has been allotted on paper....they have not been given physical possession of the land allotted to them." (Times of India, December 22, 1975).

[Shri Samar Mukherjee]

The same committe has also found that many leading Congressmen, including Ministers, held hundreds and thousands of acres above the ceiling in benami names.

As for abolition of debts, the absence of alternative arrangements for cheap credit, the poor peasants and landless are again at the mercy of the same money-lenders who charge still more exorbitant rates of interest.

As for abolition of bonded labour, the increasing army of unemployed in the countryside makes a mockery of the law.

Time does not permit me to deal with other points of the programme.

Contrast all this with the big concessions made to the big business during this very period. A minimum of Rs. 250 crores have been given to them by the Bonus Ordinance. The Prime Minister asks: "Is there any country where there is a system of bonus?" We can put a counter question to her: "Is there any country in the world where the wages are so low?" And is not that the very plea advanced to the foreign monopolists to invest in India?

Assurance of no nationalisation, legalisation of unlicensed capacity, permission to the monopoly houses to enter the consumer industries, relief in taxation, scrapping of export duties, unlimited expansion to foreign and Indian monopoly houses in 30 other industries, increase in price of cement, aluminimum, standard cloth etc., scrapping of compulsion to produce standard cloth to many mills, no levy in the case of new sugar mills, freezing the cases against the Birlas etc.—this is an incomplete list of concessions given to them. Is there any wonder why the entire monopolists support with one voice the emergency? They have never had it so good before.

The ruling party thunders against fascism. We have been warning that the growth of monopolies and their collaboration with foreign monopolists is the breeding ground for the growth of reaction and fascism. Who but this Government has helped the growth of the monopoly houses and encouraged collaboration?

The growth of fascism, we know from historical experience, is preceded by a series of steps attacking the democratic rights of the working people, attacks on the rights of Parliament Members and Parliamentary institutions etc.

I want to refer to the following question in the "Blitz" of 27th December, 1975:

"For all practical purposes the Congress seems to be fighting Fascism with a kind of authoritarianism without involving the people. Parliament's authority is sought to be eroded, as also that of several other established institutions. A series of concessions are given precisely to those classes which breed Fascism; and the working classes, including the working peasantry, which are the mainstay of the democratic movement, are badly hit. This being the pattern of internal development, can the anti-Imperialism of the Indian Government survive for long? What is the way out?"

The reply is:

"What you say about non-involvement of the people in implementing the 20-Point Programme, development of authoritarian trends, and concessions to the monopolists is to a large extent correct."

This is what was also pointed out in the anti-Fascist Conference in Patna. Almost all the speakers who came to it from outside, pointed that it is the monopolists who are the breeding ground of Fascism, and this Government is opening the doors to them. There is a whole monopolist gang behind this Government and they are shouting outside that they are fighting Fascism. So, is it not pretension, is it not a deception on the people? On the one hand, you are giving concessions to multi-national corporations and monopolists, on the other, you are shouting at the top of your voice that you are fighting fascism. A time has come when we must give a serious thought to what is happening in this country. The Ruling Party thunders against fascism, but they are giving concessions to the monopolies which are the real breeding grounds of fascism.

The growth of fascism, we know from historical experience, is preceded by a series of steps attacking the democratic rights of the working people, attacks on the rights of Parliament members and parliamentary institutions, etc. Every one knows the kind of semi-fascism that was unleashed by the Government of West Bengal after the 1971 elections when it was found that our Party won the largest number of seats in the Assembly and the majority of seats in Parliament in that State even without most of our allias. What is the use of thundering against fascism when the forces breeding them are fattened and rights of these forces which alone can fight them are abrogated?

The Prime Minister talks of fighting the forces of disruption. May we ask who but her own ministers encouraged the Shiva Sane in Bombay, who but her own Partymen encouraged the Lachit Sena in Assam, who but her own Partymen incited the Telugu-speaking people of Telengana and the rest of Andhra into, a fratricidal war against each other? And lastly, who, but her own ministers are giving the slogan of "sons of the soil"?

The Congress Party talks of reactionary parties. But it has no compunction in wooing them as a whole, or prominent individuals into its fold and once they join them, may be out of fear of arrest, they overnight become progressives. And yet, she has no scruples to declare that our Party has a political alliance with the Jana Sangh despite our well-known position to the contrary.

May we ask who but the warring factions in her own party is responsible for the President's rule in U.P.?

The Prime Minister thunders against external dangers and the CIA. We have been warning precisely against these dangers. Chille, Bangladesh, Angola, will have lessons for us. It is now revealed without a shadow of doubt that the CIA operates in a big way through the multi-national corporations. Who but this Government has given them a strong foothold in the country till now? And today, despite all thundering against them from political platforms, including the world anti-Fascist Conference in Patna, the compulsions of the economic crisis—the recession, the foreign exchange needs even to keep the existing capacity going, the collapse of the internal market,—are leading the Government to the wooing of these very forces, despite aid from the Socialist countries and increased trade with them. Herein lies the real danger to the country's independence.

And now the Government is going to continue the emergency—for what purpose, except to continue the same policies?

[Shri Samar Mukherjee]

How discipline is being applied in the case of people. In West Bengal, more than one lakh road-side shop keepers have been completely eliminated. Their shops and houses have been demolished. A notice of six hours or twelve hours was given to them. It was also announced on the loudspeaker that their shops and houses would be demolished within six hours by themselves. In some areas, a notice of 12 hours was given and the order was that either they themselves demolished their shops and houses or these shops and houses would be demolished by the authority concerned and they will be charged Rs 60 per hour for demolition. Out of fear, shops were demolished throwing lakhs into streets. This is how the discipline is applied in the case of people. A fear is created in their minds that if they do not follow the order serious action will be taken against them. During the emergency, more than one lakh shops were completely demolished in West Bengal. This is the picture not only in West Bengal alone, but in other States also. In Delhi, we have seen, how jhuggies were demolished and the hutment dwellers were completely removed from the foot-path. When there were heavy showers, thousands and thousands of families were dislocated in the name of discipline and in the name of beautifying Delhi.

The Government is now talking about constitutional amendments. We have been advocating all these years that the fundamental right to property must be removed; the right to work, to education, to medical care, etc. must be assured and the fundamental rights of the people must be enlarged. But what are the amendments that the Government is proposing? It is stated that the constitutional amendments giving more authoritarian powers to the executive are in the offing. The Prime Minister talks of the need for a national debate on this question. No debate is allowed to anyone but the Congress party and its allies.

The Prime Minister has stated that there must be a national mandate on the question of fundamental changes in the Constitution. But the Government proposes that this Parliament where mandate is to expire in March should continue for one year more and that this Parliament should amend the Constitution. In 1971, when the full five-year term of the Parliament was not over, she went to the polls because it suited her and her party. Today, when the full term is over, she is not prepared to, take the verdict of the people on the Government's performance during the last five years. Once you extend the term of Parliament by one year, this is what will happen. Her partymen and their allies in Tamil Nadu are demanding that elections to the State Assembly should not be held and that the President's rule must be clamped. In other words, the Congress rule must be imposed in that State without a mandate of the people. Why? Holding elections or not holding elections, dissolution of elected Assemblies suspension of Assemblies and imposition of President's rule are all resorted to only to suit the convenience and the interest of the Congress party.

Here, I want to mention the sudden arrest of our party leaders, almost 100, in Kerala on 28th September. What was the reason? The reason was that Kerala Congress should be pressurised to leave link with the CPI(M) and should be forced to join the ruling front. So, some terror atmosphere is necessary. I was told by the leaders of the Kerala Congress that they were brought to Delhi and they were given two offers. If you do not join, you will face the consequences your place will be in prisons as CPI(M).. (*Interruptions*) It is a fact; I know it If you join, you will get place in the Ministry, become Minister. This is how the parliamentary democracy is being defended in India.

The Tripura Opposition leaders are still in jail under MISA. Mr. Chakravarty and others have been sent from

Agartala to Bellore Jail. I met Mr. Chakravarty only 13 days before. I talked to the Chief Minister. Why have they been arrested? It is because the ruling party feared that they would lose the majority during the budget session as the dissident group may join the Opposition. That is why, to solve the internal crisis of the ruling party, all the Opposition of the ruling party, all the Opposition MLAs, Opposition leader were arrested under MISA.

It is also a fact that five dissident Muslim League leaders in Kerala have been arrested under MISA. Similar pressure is working on them so that they may not join the Opposition there. This is how the democracy is functioning. And you say, you are defending democracy here.

The march of this trend will not only lead to one-party dictatorship but to a coterie in that party holding all powers in its hands.

Herein lies the biggest danger. For, as the English saying goes, "Absolute power corrupts absolutely".

On behalf of my Party, I demand the retracing of this dangerous path: lift the emergency, release all the political prisoners, annul all the draconian laws and hold free and fair elections that are due and seek the verdict of the people.

I appeal to all people, to whichever party they may belong, to realise the danger to the country, to the democratic rights of the people, that all these measures harbinger and to raise their voice without fear or favour, whatever may be the price they may have to pay for it.

I am confident that our people will realise from their own bitter experience the real meaning of these measures and thwart them.

Regarding Chasnala, I personally visited this place. I will not deal with it here but will refer to it during discussion on that issue.

SHRI MOINUL HAQUE CHOUDHARY (Dhubri): Mr. Deputy Speaker, Sir, I take my stand to support the motion moved before the House. I will not dilate on it and take up much time to describe before this House under what circumstances emergency was proclaimed in the country because not only had the circumstances been stated during the debate that took place in this House supporting the emergency, but even in the course of the speech of the mover today, he had elaborated on it.

Sir, the Congress Party and the Government adopted the philosophy that freedom should not only be political but there should be economic freedom as well. When our beloved Prime Minister tried to translate it fully into action so that our freedom will have social content, at that time various forces raised their heads. The Hydera-headed demons of right reaction, the left adventurists and fascists all combined together because they could not tolerate the supermacy of the people. Merely because some people speak of socialism or even communism, it does not mean that they cannot be fascists. In the world today there are countries which proposes to be Socialists or Communists where there is fascism in on form or another; it is not confined to capitalist countries alone. I have been compelled to make this remark because of the speech that has just preceded me. Before I spoke, the Leader of the CPI(M) had spoken as if in this country there is no democracy, there is no freedom. Sir, the emergency was declared on the 25th June 1975 under circumstances which are very well known to us. It has been questioned as to why there should be any emergency. We need not look to anybody; our own Constitution has provided for it. The founding fathers of the Constitution knew that there could be

[Shri Moinul Haque Choudhary]

circumstances within the country due to a situation arising within the country, for which emergency should be declared. Now, if the Constitution is the supreme law of this country, where is the question of finding support from elsewhere as to why, under certain circumstances, emergency should not be declared? It is too well known that the forces were working to undermine freedom, integrity of the nation, democracy, secularism and socialism. These values of life mean so much to the pople of India, to safeguard the same, emergency had been declared. Just now a claim has been made that the emergency should be lifted. I would emphatically say that the Emergency should be lifted only when the circumstances improve, only when there will be no anti-democratic forces who will be undermining democracy in this country, the forces of secularism in this country, the forces of socialism in this country; Emergency should be lifted only when there is no political or economic indiscipline. Political and economic indiscipline had cost us lives; the common masses of this country had suffered very bitterly, immensely. That is why. Shri Shankar Dayal Singh said that, in his Constituency, he was asked by people as to why Emergency was not clamped in this country earlier. I have the same experience so far as the people of my part of the country are concerned. Emergency should be lifted only when the forces which are trying to weaken the Central Government are completely liquidated. The people of India very well know that, when there was a benevolent strong Central Government, this country had pease and prosperity. The golden ages we talk of in the times of Ashoka and Akbar were possible because of benevolent strong Central Governments There are some people in this country who are trying to weaken the Central Government, so that the fissiparous tendencies in different areas of this country may raise their heads and the unity of this country is jeopardized. The great people of India made very great sacrifices for the freedom of this country; they got us freedom making all sacrifices, not only to give us political emancipation but also to emancipate ourselves economically. Therefore, so long as these forces are not liquidated, there cannot be any question of lifting the Emergency.

Shri Samar Mukherjee was complaining about press censorship. He knows very well how this press behaved all these year. They have been behaving in a very irresponsible manner I have had heard him speaking in this House that the Indian press was controlled by monopolists. But today he is talking alternately that the emergency has helped he monopolists On the other hand he should have added to what he had said earlier although I do not agree with his premise—that these monopolists have been brought under control by the press censorship. Now they are not able to spread hatred amongest the citizens of this country or play one set of citizens against another; they are not able to indulge in a compaign of hatred and suspicion which was the role mostly played by the major press in this country.

The happenings within the country and in the neighbouring countries and also the movement of foreign ships in the Indian Ocean would show that there is a great justification for the declaration of Emergency even from the point of view of fear of external threat and aggression. What has happened in Bangladesh could have happened in any other country also, including ours if our Government had not been vigilant and if there had been no Emergency here.

As I have said, people have welcomed Emergency for another reason also ....We all know that the entire world was passing through economic

difficulties. India was not an exception to it. Of course, India had certain other independent causes also for the deterioration of the economic situation in this country—conflict with Pakistan, the refugee influx as a result of atrocities in former East Pakistan, the international monetary instability, the bad weather due to which agriculture suffered in this country, inflation all over the world, the steep increase in the prices of some of the very necessary imported goods like food, nitrogenous fertilisers, and crude oil; all these had added to our difficulties on the economic front. Now, at that particular hour, when the country should have risen as one man and faced the economic problems, what some of the Opposition did was to add fuel to the fire; they had created chaos and indiscipline in the country, so that the wheel of production was stopped, so that the transport was paralysed, so that there was no law and order. At a time when the country should have conserved its last pie to save the people from the economic distress, these people behaved most irresponsibly, and that is why, the situation came. Now, as a result of the 20-point economic programme and also the strong measures taken by the Government, these people who had been indulging in anti-social activities, including smuggling, evasion of tax and violation of foreign exchange regulations, have been properly dealt with. As a result of this, we have seen that India is the first country which has been able to contain the inflation. There had been ten per cent decrease in the price level generally and the most significant thing is that there is a decrease of twenty per cent in the price level in the food front after the clamping of the Emergency

15.00 hrs.

Two months ago, I had been to various countries in Europe. My friend Shri Indrajit Gupta was also with us.

SHRI INDRAJIT GUPTA (Alipore): I was with you only in London.

SHRI MOINUL HAQUE CHOUDHARY: I have been to other countries also. From our personal experience, I can say that none of these countries has been able to stop the spiral of price rise. Even Switzerland which is supposed to be having one of the strongest economies in the world is suffering not only from the problems of richmen, they are also suffering from the problems of poor men. All the developing countries are in difficulties. Even the rich countries have terrific difficulties. I happened to meet hotel men, taximen and the ordinary people, who are the working force, all had complaints of the rising prices and the difficulties through which they were passing. But here thanks to the 20-point programme and the strong measures that have been taken by Government and the steps taken to gear up the production—which was one of the most significant things in this Emergency. The inflation has been contained as the output of coal, steel, aluminium, nitrogenous fertilizer, cement, electricity etc. has gone up. I need not give the figures, because these have already been given by Shri Dinesh Chandra Goswami in the course of his speech.

Even in the public sector, the production has gone up by 15 per cent over the last year. Significant improvement has been made in the matter of transport and wagon movement. This was one of the biggest bottlenecks for which we suffered on every front, particularly the production of energy. Shri Mukherjee did not talk about this significant progress made by the country. He is apprehensive about the second look being given to the industrial licensing policy. What is wrong in this? The President has not committed anything; he has not said that Government is going to completely change our policy of socialism. On the other hand, he has said that we are wedded to this policy.

[Shri Moinul Haque Choudhary]

The time has come when we will have to look to these questions. Production is absolutely necessary; diversification is also necessary in certain fields. All over the world, as a result of inflation and certain changes that have come, there are difficulties in production. To cite an example, he mentioned about the automobile industry. Even in a country like United States of America, the automobile industry is in doldrums because of the increase in prices of petroleum products. Hence, I myself feel that it is time for us to look into certain matters so far as the industry is concerned. It is high time that we should do the quality control if we want to have more exports which is very necessary for the country. We should also have diversification, as I said, and we must see that some of the things that we promised to the people are done. In this connection, I would submit to the Government to consider about expediting the report of the Sarkar Commission about the Monopoly Houses. This is a matter which has been waiting for too long a period. It should be expedited. I would also submit in this connection that it is time for us to have a national wage policy. Unless this is done, probably in the field of production we will not be able to maximise the production and also achieve the best quality production from our workers.

The last but an important thing I would like to submit is about the question of a change in the Constitution. I would lend my support to those who hold the view that a constitution is a document which should answer to the changing needs of the society and the demands of the time. It is said that one generation cannot bind the aspirations of another generation. Therefore, every twenty years the people should have the right to amend the constitution to suit the needs of the time. We have seen that countries have been changing their constitutions according to their needs either through the courts or through the mahinery of their legislatures. In fact, when our founding fathers provided Article 368 in the Constitution, have envisaged changes in the Constitution. We ourselves by the 24th Amendment to the Constitution have changed the words 'Procedure to the amendment of the Constitution' to the words 'Powers of the Parliament to amend the Constitution and procedure thereof'. Therefore, we are certainly the supreme body and whatever roadblocks are there, we should remove them in order to give full content to our social and political policies. We must to this extent look into the Constitution and wherever necessary, we must change it.

With these words, I support the motion and thanks you for giving me an opportunity to speak.

SHRI INDRAJIT GUPTA (Alipore): I do not know how much of the proceedings of this debate are going to be communicated to the country at large through the Press.

SHRI G. VISWANATHAN (Wandiwash): Only 'So and so also spoke'.

SHRI INDRAJIT GUPTA: A shortwhile ago I have come to know of the latest order which has been issued by the Chief. Censor to the representatives of the Press and am sorry to find that that order amounts to a retrograde step even in the context of the censorship as it has been operating until now. You all remember that we have been told on several occasions that there is practically no kind of imposed censorship now, that only certain guidelines have been laid down and that the Press or anybodyelse is free to operate within those guidelines. Even from that standard there is now a sliding back. The order of the Chief Censor which is exhibited prominently on the Notice Board upstairs, if anybody cares to see it, does not mention anything more about the guidelines or anything. It is very catergorical and

says that nothing must be published and nothing must be printed of the proceedings of this Parliament without being subjected to scrutiny by the Censors. So even the broad guidelines within which they were expected to function at their own risk—the Government has always got the power and if anybody, in their opinion, violates those guidelines, they can always take action—are not there and now it seems they are not even prepared to allow the Press to function within those guidelines. The Chief Censor has said catergorically that every single word must be subjected to pre-censorship before it can be published. I regret this very much. It will not act only against us and the Opposition, it will act against everybody. We have just elected a new Speaker and if I had only an inkling of it yesterday, when felicitating him I would have urged upon him this also that after all the guidelines within which the Press is expected to function may be there—I am all for it—but this should not be dictated by the Chief Censor. After all, the Speaker, as the Custodian of the House, should also have a say in it. He should be the authority for laying down the guidelines for reporting the proceedings of the House over which he presides, but that is not being done. Any way, that is why I was telling some of my friends it is a futile exercise participating in this debate.

As far as emergency is concerned or the 20 point programme is concerned, my friend Shri Samar Mukherjee appears to taunt that our party has been giving full-throated support to emergency and the twenty point programme.. whereas experience is that certain undesirable things are taking place. I am thankful for the additional extra publicity he gave to Rajeswar Rao's interview to the Blitz. We have not hidden what we want to say. We have started quite openly—and I repeat it—it is the view of our party that this emergency was imposed at a critical time in the life of our country with a purpose which it is the duty of the ruling party to pursue and if it does not pursue it, then the country will come to its own conclusions. That purpose was, emergency or the stern powers, the drastic measures taken should be aimed against those forces —those reactionery forces, which with certain external help were trying to subvert democracy in this country and if possible to seize power. That is the purpose of the emergency. It is not the purpose of the emergency to use these powers against the common people of this country. Our slogan should be 'emergency against the enemies of the country and democracy for the people of the country'. That is the way to fight fascism, that is the way to fight imperialist pressures and neo-imporialist conspiracies. Certainly we have given full throated support to the emergency and the twenty point programme if they are carried out and implemented in the proper spirit. But I do not think Shri Samar Mukherjee's party has done that at any stage and he has not told us, he has not explained to us how by supporting the agitation led by Jaya Prakash Narayan, how their party participating in his demonstration and rallies in Calcutta how by marching along with all the motley crowd which was led by Jaya Prakash Narayan consisting of reactionaries, Communalists and pro-imperialist people, how this party which agreed to leave its flag at home and participated in the march without any flag or banner or anything, how they were helping the cause of fighting fascism. You do not fight fascism by joining hands with the fascist forces I am surprised how a party calling itself marxist does not realise that if those people came to power, I do not know what they would do to Mrs. Gandhi or anybody else but I know very well what they will do to you or me. They would not spare you or me, we are quite sure about that.

Another point which the Communist Party Marxist is not able to reply to is this if all these things are true which Shri Samar Mukherjee has said how does it explain that all the worst imperialist forces in the world are

[Shri Inderjit Gupta]

so angry with India and are attacking India, since 28th June and carrying on a tremendous campaign throughout the world, denigrating this country, attacking the Government, attacking the Prime Minister personally and shedding crocodile tears on what they call demise of democracy here. Since when have they become big democrats? We should think over this matter. It is no use glossing over the grave danger and menace which has gone on developing in this country, which if allowed to continue might have led to very very dangerous consequences as we have seen happening in so many other countries round about. So, on that point my party is quite clear and quite firm and we do not believe that that danger is over. We do not believe that that danger has been suppressed. I am one with the Prime Minister in the statements—categorical and forthright statements that she has been making recently about the external and internal danger. There can be no two questions on this. She has even said at Chandigarh in one of her speeches if she has been reported correctly that certain people, certain individuals who are known to have carried out or participated in some of these conspiracies in other countries in the toppling operations, some of them are known to be in this country at present. She said: We know who they are. It is a very serious thing for a Prime Minister to say so. If any of those persons are here in the guise of personnel of foreign embassies or diplomats or in any one of the various institutions attached to these embassies, if any of those persons could be identified as being what is virtually called CIA agents, masquerading as diplomats,—as we know they have done in many countries as they themselves have revealed it, —then, I want to know why the Government of India should not ask the Government of the USA or whichever Government it is, to declare those persons *persona non grata*, asking the American Gov. to remove them from here. You know they are conspirators, topplers, who have been doing this game in country after country. If the Government takes such action the people of the country will learn a lot and their vigilance will be doubly increased, they will understand how this sort of nefarious game is going on. Of course if you are afraid of offending some Government, that is a different matter, we do it at our own peril.

The real question now is: Have there been any positive gains? Certainly, there have been some positive gains and it would be wrong to deny these. The galloping rate of inflation has certainly been checked. Whether it will be a permanent feature, I have grave doubts about this, unless certain other measures are taken. But, for the time being, this has been checked although it has not yet so far reflected itself in regard to retail and consumer prices for the ordinary man. Nevertheless it is a positive development. We are glad to know that quite a substantial amount of undisclosed and concealed income and wealth has been unearthed although there also, I must say, it touches only a fringe of the problem. It is necessary to say this because some effusive and euphoric statements are being made. There is the Voluntary Disclosure Scheme about which I would like to say many things but I would not say anything now because of lack of time. Even if 1,000 or 1100 crores has been unearthed, what I say is, this is only touching a fringe of the total assessed black money, the parallel economy, functioning in this country, even as the Wanchoo Committee has stated. Certainly, production has improved, but now the question is this. We have to judge things by their implementation, the acid test of implementation. The acid test is not the declarations, promises and assurances and speeches that they make galore. The acid test is only implementation in practice, about which the General Secretary of my Party has expressed a lot of

misgiving because now there should be no obstacle to implementation. In these conditions of emergency, what are the specific obstacles to implementation? This is the question now and the Government must tell us about that. Who is coming in their way?

And do you claim that the Twenty-point programme is being implemented satisfactorily? Nobody can claim it, nobody with any honesty can claim it, who is coming in the way? I find the other day at Visakhapatnam, as reported in "The Hindu" the Prime Minister's son in a public speech has told a Rally—it was a Youth Rally—that certain people inside the Congress landed gentry, are also creating resistance to the carrying out of land reforms and other programmes. He asked the youth there to keep an eye on these people, I welcome this statement. But, then? Who is keeping an eye—this is what I wanted to know? There is no use your and my keeping an eye. So we have heard statistical reports about how many acres of land have been distributed; how many families are benefited and how many got the house sites and so on. But I take all this with a pinch of salt. I checked them against reports which we get also from down below from various States. of course some land has been distributed; some house sites have been distributed to Harijans—I do not deny it. But the closest scrutiny is needed to see what kind of land is it; in some cases only pattas have been given and not land as yet. I do not know whether it is a fact that in some cases the poorest people who have got nothing, no capital, no cattle, no plough are being compelled also to sell away those pattas. In many cases the land that is being given is situated in such a place where there cannot be any possible cultivation because of the poor quality of the soil and the land is liable to be inundated by water every year. So, the president has said here quite clearly that—

> 'Government invites the full cooperation of the people as this is the people's programme and cannot be implemented by official agencies alone'.

Why was it necessary for the President to point this out? If everything is not going on so well, why is the people's cooperation not being sought and obtained? Why was it necessary for the President to point out this particular thing that the official agencies are not adequate? I am glad that this has been noted down. Many people tell me, many friends inside the Ruling Party—I won't name them—tell me in ordinary private conversation that 'we have not got any mass organisation or that kind of party organisaton down at the grass-root levels. What can we do? We have to depend on the official machinery.' If you depend on the official machinery which is hand in glove with these vested interests, with these landlords and others. how do you expect the programme to be carried out? That is why the Communist Party, from the first day, has been saying 'set up some sort of popular committees; let there be proper people's committees at the grassroot levels and let these committees be given some powers so that they can ensure, in cooperation with the administration, that proper implementation is done.' Unless this is done, I am afraid, nothing will happen.

Then there is mention here also in the President's Address of the fact that 'steps will be taken to ensure the modernisation of industries like textiles and sugar which are engaged in the mass consumption goods'. I am sorry to say that in this period some of the most shameless concessions have been made to the textile magnates and sugar magnates. Is there any doubt about it? You have increased this quota of free-sale sugar and reduced the quota of levy sugar. You have liberated these textile mills from the responsibility of producing the standard cloth, cheap cloth for the people which is the objective.

[Indrajit Gupta]

But what is the use of allowing them to concentrate on the higher priced or higher profitmaking cloth? What is the whole object of this exercise? Do you want to strengthen or weaken the forces of democracy in this country? Which are the forces which are against the democracy in this country? On this point I find myself in agreement with what Mr. Samar Mukherjee has said.

Of course, the Reserve Bank of India has recently made a study, as you know—some of you might have seen it—of 1501 companies in the private sector—I cannot go through all those figures now—and the Reserve Bank has demonstrated how over the last five or six years, these 1501 companies have prospered, how their profits after taxation, their net assets, their dividends have all gone up. And you want to go on giving more concessions to them or removing controls and everything in the hope that they are going to serve the country's interest by increasing production. These are the very people who are hand in glove with these big monopolists—with these foreign multinational-companies. The Prime Minister at least knows very well that these are the channels or the conduit pipes through which the CIA, the imperialist influence or neo-colonialist pressures are exercised on so many countries. Where is the vigilance? What vigilance is being exercised! My charge is, though they took a very correct step, there is no vigilance. Vigilance is against the wrong people. You have repeatedly amended MISA in order to plug all the loopholes and make it absolutely foolproof. The bureaucracy which is going to implement this MISA is being armed with terrific power. But what do we find the bureaucracy doing 'at the same time'. We have made many representations. The Jan Sangh and RSS people are being released every day—not by the courts but by administrative action. The Home Minister is interested. Again we will give him the representation. No action is taken. The Jan Sangh and the RSS elements are being released everyday in various States in the name of review by the official machinery and you go on giving terrific powers to the same bureaucracy in order to control whom? Various people who are still sitting in high positions in the officialdom are known to be sympathisers and even active followers of the RSS and the Anand Marga. We have reported about several officials who are reported not only to be devotees of Anand Marga but Acharyas of Anand Marga. Have you taken any action against them? You wouldn's touch them. That is why people feel bitter. I do not plead for immunity from arrest for MPs. The point is you must see in the concrete how these powers are being used, misused or abused. We are not functioning in a vacuum. Here everyday in Delhi Bhagwati Jagran functions are going on. You are allowing them. It is a good gathering place for all RSS and Jan Sangh people. Permission is given in Delhi. Big open air functions are going on but when the Communist Party celebrated recently its 50th anniversary here in Delhi permission was refused even for holding a Mushiara, permission was refused for holding an exhibition, permission was refused for holding any kind of meeting but Bhagwati Jagran is going on everyday. And, of course, Congress party meetings are permitted. Firstly, the excuse given to us was that if we give permission to one party then other people cannot be refused. That is why we do not allow. Now, what do we find? Congress people can hold meetings in Delhi. Permission is never refused and Bhagwati Jagran meetings are going on but the Communist Party was not permitted here to hold a meeting, an exhibition or anything in connection with its 50th anniversary. Whom are you fighting? Which are the forces you are using the power against? Whom are you trying to suppress and whom are you trying to strengthen?

I do not wish to say much about what Mr. Samar Mukherjee has already said. I have made a point here about the eviction of poor people. What have they done? Are they part of the right reactionary forces—the urban poor people who live in *Jhuggis and Jhaunpris*, people who are hawkers and small stall holders and have built little houses for themselves? I agree that in some places they may have encroached unauthorised land and those structures should be removed. But, surely, in such cases also some alternative sites must be provided. Is it not a human problem?

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): They are provided.

SHRI INDRAJIT GUPTA: They are provided 25 miles away. About three lakhs of people, *jhuggi-jhonpadi* dwellers in Delhi have been removed 20—25 miles away. They have lost their entire livelihood. Their livelihood comes from small domestic services. Somebody cleans motor cars, somebody is a sweeper and so on. They have all been removed 25 miles away. In the so-called unauthorised colonies, for which they had paid money for the land, the houses, pucca houses, have been demolished; even a hospital has been demolished in a colony. How are you helping the fight against fascism and reaction, I want to understand? The Prime Minister knows very well that the strongest support that she has got up to now, has been from the poorer sections. She has repeated this many times in her speeches. Why do you antagonise this urban poor unnecessarily? Is there no other important work to be done in the country? Is priority to be given to this first, displacement of *jhuggi-jhonpadi*, dwellers, small-shop-keepers stall-holders and people of low and middle income groups having small houses without any proper rehabilitation? What is the point? Why do you want to antagonise these people? Or, is it that there are some people who are doing it deliberately with the ulterior motive of making these people anti-Emergency and anti-Government, Jan Sanghi people sitting inside the administration? I would like to know. Why is this sabotage being carried on?

The other section is the working class for whom the Prime Minister has expressed concern many times. Everybody knows it, how they have cooperated during this Emergency period. They have not gone on strikes and the like. You may say, it is due to fear. But, is there fear only for the workers; fear is not there for the employers. A spate of lock-outs is going on and there have been closures, retrenchments, lock-outs and lay-offs. West Bengal is the worst affected in this. I know, how the State Government is worried about it. They do not even bother to consult the State Government. This National Tobacco Company of Mr. R. P. Goenka, who has many friends in the ruling party I know, do not even bother to tell the State Government. One day, they just put up a notice saying '1180 workers are sacked from today.' The whole factory is on strike for the last five months and nothing is being done. But the workers have cooperated in maintaining production and transport. This has been acknowledged by the President also. What is their reward Sir?

First, their bonus rights have been taken away. These bonus rights which have been taken away were incorporated in a legislation brought by this very Government. This very House had passed the Payment of Bonus Act. Now, these rights have been taken away without any prior consultations and discussions in the various bipartite and tri-partite forums; nothing has been done. Even the INTUC was not consulted. I know how bitter the INTUC friends are. They may not be in a position to speak out.

Whereas, the dividend restrictions have been removed. The restrictions which has been placed on the distribution of dividends, as a sort of

[Indrajit Gupta]

balancing factor, that part of it, have been removed. But, the bonus rights have been taken away, Attempts are being made to introduce a seven-day working week. You may say, 'what is wrong with it?'. What is wrong with that is, you are unnecessarily irritating the workers, who would like to have, like all human beings, a common weekly holiday. They would like to enjoy a common weekly holiday, which is a right for which the trade unions have fought for many many years. But, by imposing the seven-day working week; production is not going to increase like anything. When there is no power, when there is no raw material and when the employers are closing down factories and restricting production in order to create artificial scarcity, you are imposing the seven-day working week. The National Apex Body unfortunately has proved powerless to intervene against these employers and several State Governments. I think half a dozen of them, have clearly stated that they are not going to put up apex bodies, constitute apex bodies, in their States at all. What have you done about it?

Workers' participation in management was a point included in the twenty-point programme. We welcomed it—if it was properly carried out. The scheme that has finally emerged, is, I must say, I must call it, a hoax and nothing more. There is nothing about workers' participation in it. It is not workers' participation at all in management; it is just a Scheme by which they can be compelled to do more production, but they will have no access, no say in anything to do with management matters. So what is the point?

This morning, we have already had mentioned here—I do not wish to repeat it—about negligence of managements which has resulted, for example, in the Chasnalla tragedy or the fact of the victimisation of railwaymen who are still out.

I will make one point more about this working class front. I will just mention it—I do not wish to go into details now. There is a sinister move afoot, I say it with a sense of responsibility, in which some members of the ruling party—I do not say the Government or the ruling party as a whole, but some members of the ruling party—have involved themselves. What sinister move is that at a time when the working class is called upon to render its utmost for production and transport, some people are making an attempt to disrupt and divide certain well-established and recognised trade unions in the public sector needlessly, to split the unions, divide those unions and put worker against worker. I propose to give the full facts to the Prime Minister and ask her whether it is in the interest of the country, of production and transport.

Then I will just say a word or two about some of these foreign policy matters which have been mentioned here, in the President's Address. The need for strengthening cooperation with the USA has been mentioned here

"We desire a mature and constructive relationship with the United States of America".

Well, nobody objects to that. But strengthening co-operation should not mean compromising on our principles. Something has happened recently in the UN over Puerto Rico which did not bring any credit to India, and the western, imperialist press was gleeful, happy, about it, that India had voted along with the US to see that the question of Puerto Rico, the independence of Puerto Rico, was not taken up but was postponed and shelved from the agenda.

All of us are, I think, unanimous in condemning the junta, the military junta, and its atrocities in Chile. Recently in the papers we had read that

a delegation had come here of what are called Andean countries. That includes Peru, Ecuador, Colombia and Chile—Chile means in this context the present military junta there. That delegation came here, spent quite some time here in order to explore ways and mean of receiving collaboration, technical and other, from India. I do not know the details of the agreement which have been reached because they have not been published. But some agreements have been made for giving various types of technical, technological and other help to these countries. I only would like to be satisfied that Chile is not included among the recipients of Indian aid. If it is, I am afraid it will do no good to our image in the international community. We should be careful and cautious about these things.

Then there is a mention here, of course, about the Kudremukh Iron Ore Project, a project on which agreement has been reached with Iran. Well, that is all right may be quite profitable for us also. But I just want to sound a note of warning. Subsequent to this agreement, of course we are reading all these reports about how jont armaments production is going to be developed by Pakistan. Iran and Turkey. I think nobody here has any illusions that in the event of any future conflict, heaven forbid, if we are involved again in any such conflict, I do not think we have any illusions that some of these countries will automatically be against us always.

SHRI S. A. SHAMIM (SRINAGAR): Don't worry; Bansi Lal will defend us.

SHRI INDRAJIT GUPTA: I want Bansi Lal to defend us, but I do not want Bansi Lal's friends to sell our iron ore to Iran to be converted into weapons which the Pakistanis will use against us. That I do not want.

Finally, the question of Angola. Angola is mentioned here briefly, "We cannot but condemn armed intervention by South Africa in the internal affairs of Angola". But anybody can understand that it is not only South Africa. The Angolan people and the Angolan liberation movement and the Government established at Luanda are being attacked by a combined band of South African mercenaries, Portuguese mercenaries and the American; there is no doubt about it. President Ford is making it clear every day. This is the first time that a battle for liberation on African soil has taken this form and I want to know why the Government of India is hesitating on this issue, and why we should not give recognition, as so many other countries have done, to the Government at Luanda which is fighting against the worst type of rascism and imperialism trying to keep a foothold there for the sake of its rich copper and other mineral deposits. We are in agreement with the general tenor of our country's foreign policy and certainly we have got a good image before the world as a non-aligned, freedom loving country supporting those countries which are fighting for their independence, taking a firm stand against imperialism and colonialism. We are proud of that and that is why I should like to point out that we should do nothing which would in any way tarnish this image or take away the credit which we have earned.

Finally, I am purprised to find that the President's address contains no mention of any sort, direct or indirect, relating to the prospects or the desirability of constitutional changes. I do not know what I should conclude from this. Should I conclude from this that constitutional chances are not on the anvil and that for the moment the whole matter has been shelved? One can conclude so. But that is not a happy conclusion because I do want the Constitution to be changed. Many friend have spoken about it, that the Constitution needs radical reforms and radical changes to bring it in line with the needs of

[Indrajit Gupta]

today so that the country can go forward and carry out its social and economic programme without any interruption and hindrance. We are all for that. But, in recent days, as we all know, there had been loud talk and there have been documents circulating around, which have been published also. The authorship of course is not clearly revealed. Many quarters of the ruling party are actively lobbying the ideas contained in that document and this was certainly advocating a line which would mean very serious and fundamental changed in the basic structure of this country, eroding Parliament's sovereignty and supremacy and bringing in some form of presidential rule. I am glad that the Prime Minister had stated at Chandigarh that whatever changes we would make in the Constitution in the future could not be done just like that by a group of lawyers sitting somewhere or a handful of people sitting somewhere thinking out some changes but had to be put to the people and mandate had to be taken from the people and I am glad that she has said that.... *(Interruptions)*

SHRI S. A SHAMIM (Srinagar): She has denied the mandate.

SHRI INDRAJIT GUPTA: Leave it to her to contradict who are you advocating for her? Let her make it clear This is the Parliament of India. I am sure she will make it clear; she is a forthright person. Whatever is in their mind, they should tell us; this is the Parliament of India. We want to know again so that we may be reassured that the supremacy and the sovereignty of Parliament in this country will not be eroded. Secondly certain amendments should be thought out carefully and put before the people of this country whose main purpose should be the removal of impediments to socio-economic changes which will take the country nearer the goal which we all swear by. Thirdly, this should not be done in a hole and corner way; it should be put in the oven sunlight and put before the people so that people also may express their opinion on that. With these words I conclude my remarks; I had many more things to say but it does not matter because the chief censor has the last word.

डा० कैलास (बम्बई दक्षिण) : माननीय उपाध्यक्ष महोदय, संसद् के दोनों सदनों की सम्मिलित सभा में राष्ट्रपति के अभिभाषण के लिए जो धन्यवाद-प्रस्ताव रखा गया है, मैं उसका समर्थन करने के लिए खड़ा हुआ हूं । इस से पहले कि मैं राष्ट्रपति के अभिभाषण पर अपने विचार प्रकट करूं, मैं सिक्किम से चुने हुए अपने साथी का स्वागत करता हूं । हम आशा करते हैं कि वह भी लोक सभा की कार्यवाही में खूब अच्छी तरह से हिस्सा ले सकेंगे ।

अपने अभिभाषण में राष्ट्रपति जी ने गत वर्ष की देश की राजनैतिक परिस्थितियों, आर्थिक समस्याओं और अन्तर्राष्ट्रीय गतिविधियों का चित्र बड़ी खूबी से खींचा है । पिछले वर्ष देश की आन्तरिक स्थिति इतनी खराब हो गई थी कि देश की एकता को छिन्न भिन्न हो जाने का खतरा पैदा हो गया था । देश में इनफ्लेशन बढ़ता चला जा रहा था । वस्तुएं नहीं मिल रही थीं, क्योंकि प्राडक्शन कम हो रहा था और रोज हड़तालें हो रही थीं । सरकार नाम की कोई चीज नहीं रह गई थी । विद्यार्थी पढ़ने नहीं जाते थे और परिक्षाओं में नहीं बैठते थे । सरकारी और अर्ध-सरकारी कर्मचारी समय पर काम नहीं करते थे । देश में यह जो अनुशासनहीनता व्याप्त हो गई थी, उस को समाप्त करने के लिए प्रधान मंत्री ने 26 जून को आपातकालीन स्थिति की घोषणा कर के एक ठीक कदम उठाया ।

मुझे देश में घूमने का भी अवसर मिला है और अन्तर्राष्ट्रीय सभाओं में भी भाग लेने वाले व्यक्तियों से मिलने का मौका मिला है । सब की यही राय रही है कि श्रीमती

इंदिरा गांधी ने फिर से एक बार यह संसार को बता दिया है कि वे एक कुशल राजनीतिज्ञ हैं, एक चोटी की स्टेट्समैन हैं क्योंकि उन्होंने देश में बढ़ रहे केओस को समाप्त करने के लिए तथा सरकार की क्रेडीबिलिटी वापस लाने का एक सामयिक कदम इमरजेंसी की घोषणा करके सही कदम उठाया। (व्यवधान) स्थिति यह है कि श्री शमीम जैसे होनहार नवयुवक जो यह कहते थे कि लोक सभा में ऐसे विचार-धारा नहीं रखनी चाहिए, जिस से देश में घृणा फैले, पर वे स्वयं इस प्रकार की हरकतें कर रहे हैं और इनटेन्शन्ज पर डाउट कर रहे हैं। हमें यह आशा थी कि यह होनहार नवयुवक श्री शमीम यहां काश्मीर का नाम रौशन करेंगे, लेकिन ऐसा मालूम होता है कि वह काश्मीर का नाम बदनाम करने के लिए यहां आये हैं, जो एक बड़े दुर्भाग्य की बात है। मुझे आशा थी कि श्री शमीम एक बुद्धिमान व्यक्ति की तरह, डिसइनट्रेस्टिडली और आबजेक्टिवली देश की समस्याओं को देखेंगे। लेकिन उन्हें तो हमेशा श्रीमती इंदिरा गांधी के नाम से एलर्जी है। या उन्होंने हर एक प्रश्न को राजनैतिक दृष्टि से देखा है। कांग्रेस या व्यक्ति की बुराई करके किसी प्रकार जीत कर आयें।

15.47 hrs.

[SHRI VASANT SATHA *in the Chair*]

हमें यह देखना चाहिए कि देश किस तरह से उन्नत हो। इलेक्शन तो आते-जाते हैं। श्री शमीम शेख अब्दुल्ला का नाम ले कर जीत कर आ गये हैं। अब देखें कि वह किस तरह आते हैं। मुझे उन की कल की स्पीच सुन कर बड़ा दुख हुआ था। मुझे उन से यह उम्मीद नहीं थी कि वह इस तरह छींटाकशी कर सकते हैं और इस तरह इन्टेन्शन्ज पर डाउट कर सकते हैं। मैं हमेशा उन की स्पीच पर उन को कानग्रटुलेशन्ज दिया करता हूं, लेकिन यह बड़े दुर्भाग्य की बात है कि उन्होंने कल इस तरह के विचार प्रकट किये।

देश के लोगों ने जिस खुशहाली से इस 20 प्वाइंट प्रोग्राम का आवाहन किया है उसका इन्द्रजीत गुप्त ने एक नक्शा खींचने की कोशिश की। हमारी और सी०पी०आई० का विचारधारा एक सी है लेकिन हम कोई ऐसी बात नहीं करते जिससे देश में घृणा का वातावरण पैदा हो। किसी का बुरा नहीं करते, हम तो सदा प्यार के दुलार से लोगों को समझा बुझा कर उनको अपने साथ लाये। प्रेम से व्यक्ति सदा सम्मिलित भावना से कार्य करता है। हमारे 20 पाइंट प्रोगाम में अभी इंद्रजीत गुप्त ने भी यही कहा था, और हम भी यही चाहते हैं कि पीपल्ज पार्टिसिपेशन होना चाहिये और इसलिए बीस सूत्री प्रोग्राम में ए आई सी सी के द्वारा इस प्रकार का सुझाव जारी करने के बाद किस प्रकार समितियां बनाई गई हैं। स्टेट लेवेल पर जो इम्प्लमेंटेसन कमेटी बनी है, मैं उनकी बात मानता हूं कि यहां पर भी पार्लिमेंट के स्तर पर हर प्रांत के एक या दो पार्लिमेंट के मैम्बरों की समिति बना दी जाय जो इम्प्लीमेंटेशन पर निगरानी रखे जिससे केन्द्रीय सरकार को भी पता रहे कि बीस सूत्री कार्यक्रम का इम्प्लिमेंटेशन हो रहा है या नहीं हो रहा है।

गृह मंत्री जी चले गए हैं। एमरजैंसी के नाम पर कहीं कहीं इतना अन्याचार हो रहा है कि उससे राजनैतिक दृष्टिकोण से कांग्रेस को बहुत नुकसान हो सकता है। एक गरीब आदमी जो परिवार में कमाने वाला है शायद कहीं एक या दो बार वे किसी सभा में कुछ वर्ष पूर्व गया होगा, और उसके लिए भी वह मना करते हैं और अब वे डर के मारे यह भी कह रहे हैं कि हम उसके लिए माफी चाहते हैं और अब एक इज्जतदार नागरिक की तरह रहना चाहते हैं पर उस माफी नामे के साथ भी उनको छोड़ा नहीं जा रहा है। अगर कोई लैक्चरर या टीचर है और अकेला कमाने वाला है, व्यापारी है, टैक्सी ड्राइवर है उसको बंद

[डा० कैलास]

कर दिया गया है तो एमरजेंसी के नाम पर ब्यूरोक्रेसी जो बढ़ कर रही है वह ठीक नहीं है।

जब हम बीस सूत्री कार्यक्रम की बात करते हैं तो जिसमें गांवों की तरफ देखने का एक दिशा बताई है। इस में कोई शक नहीं कि उससे एक बहुत बड़े पैमाने पर हरिजन, गिरिजन तथा भूमिहीन कर्जदारों का भला हुआ है जो पहले पहल 27 सालों में उन व्यक्तियों को लाभ होने वाला है क्योंकि अब इस कार्यक्रम में हमने इन की तरफ देखना शुरू किया यद्यपि देर से लेकिन जब मैं बड़े शहरों की बात करता हूं तो जो बदमाशों पैदा कर रखो थी काले धन से, प्रोडक्शन कम दिखला कर और चीजों के दाम ज्यादा बढ़ा कर, लोगों ने धन कमा रखा था उन पर सख्त कदम उठाया तथा जो वालंटरी डिसक्लशजर की स्कीम के अंदर करीब 1400 या 1100 करोड़ रुपये भी बाहर आए तो यह कम से कम एक ऐसी बड़ी रकम तो आ गई हैं, हो सकता है 3000 करोड़ यह रकम रही हो या 4000 करोड़ यह रकम रही हो, वह भी धीरे धीरे निकलेगी लेकिन वालंटरी डिसक्लोजर स्कीम को बुरा बताना और उसके लिए भला बुरा कहना यह मैं ठीक नहीं समझता हूं। मैं समझता हूं उसके लिए हमें धन्यवाद देना चाहिये इनकम टैक्स के अफसरों को जिन्होंने इस काम को बहुत कुशलता और सतर्कता से पूरा किया।

एमरजेंसी के पहले चीजों के दाम क्या थे, इनफ्लेशन कहां जा रहा था और प्रोडक्शन कहां था ? इसके साथ साथ लाल पीले, हरे झंडे जो दिखाई पड़ते थे वह आज नहीं दिखाई पड़ते हैं। एमरजेंसी के आ जाने के बाद देश में जो वातावरण बना है, मैं ऐसा जानता हूं कि क्या ही अच्छा होता कि यहां बैठे हुए सभासद भी उस वातावरण में एकरूप होकर ऐसा काम करने लग जाय कि जिस से देश बढ़ सके तो देश अवश्य आगे बढ़ेगा।

विरोधी दल टीका अवश्य करें पर घृणा अविश्वास तथा बदअमनी का वातावरण यहां से प्रसारित न करें।

मैं महाराष्ट्र से आता हूं। महाराष्ट्र के कई बड़े हिस्सों में रूई पैदा की जाती है। इस साल रूई ज्यादा तादाद में पैदा हुई तो महाराष्ट्र सरकार को बड़ी चिंता हो गई क्योंकि उस के खरीदार कोई नहीं थे। महाराष्ट्र सरकार ने सिर्फ तीन बातों की केन्द्र सरकार से मांग की है। एक तो उन्होंने काटन परचेज फेडरेशन के द्वारा करोड़ों रुपये की रूई खरीदी है वह सरकारी 105 या 112 टैक्सटाइल मिलों में जिनको आप ने टेक ओवर किया है, ले लिया जाय तो उस के ऊपर जिस सरकार का बोझा कम हो सकता है। दूसरी उन्होंने मांग की है कि लांग स्पेशल काटन भी काफी ज्यादा उनके पास है उस को निर्यात करने की परमीशन दे दी जाय। लेकिन उन्हें एक्सपोर्ट करने के लिए गवर्नमेंट लेवेल पर क्यों नहीं इजाजत दे दी जाती वह मेरी समझ में नहीं आता। जो सरकार गरीबों की मदद करना चाहती हो, किसानों की मदद करना चाहती हो और ऐसे प्रैक्टिकल सुझाव महाराष्ट्र सरकार आपके सामने रखती हो तो उस में फिर क्यों देर लग रही है, यह मेरी समझ में नहीं आता। इसी प्रकार कुछ गांवों के हमारे किसान भाई हैं उन का काटन हम खरीद नहीं पा रहे हैं क्यों कि सरकार के पास पैसा नहीं है, और केन्द्रीय सरकार रुपया दे नहीं रहे हैं। तो कुछ रुपया उनके लिए रिलीज करें। ये जो तीन बातें मैंने बताई उन की तरफ केन्द्रीय सरकार ध्यान देगी ऐसी मेरी आशा है।

चेचक पर हम ने पूरी विजय पाई, बस अब एक पुरानी कहानी रह गई। इसी प्रकार फेमिली, प्लानिंग पर हम अपना कार्य इतना बढ़ा जिससे यह बीस सूत्री कार्यक्रम पूर्ण रूप से सफल हो। वैसे हमारी दूसरी योजनाओं को अगर सफल बनाना

है तो फैमिली प्लानिंग को भी आगे बढ़ाना होगा । केन्द्रीय सरकार ने जिस प्रकार कुछ एस वर्ष 25 परस्ट ज्यादा रुपया प्लान्स बजट के के लिए रखा है जो एक अच्छी मिजाल है । मैं चाहता हूं कि हर राज्य सरकार इसी प्रकार अपने प्रदेश को आग बढ़ाने के लिए इस वर्ष के बजट में 25 प्रतिशत ज्यादा धन रख तथा उसे जनता के हित में खर्च करें । जिससे भारत एक सम्पन्न देश जल्दी बन सके ।

श्री ज्ञानेश्वर प्रसाद यादव (कटिहार) : सभापति महोदय, राष्ट्रपति के अभिभाषण में भारत की कोटि कोटि जनता की एक ही भावना छिपी हुई थी कि राष्ट्रपति उस के अंदर देश में आपातकालीन स्थिति जिस की घोषणा उन्होंने 25 जून 1975 को की थी उस की सीमा रेखा कुछ खींचेंगे या एमर्जेंसी उठाएंगे । लेकिन भारत को 60 करोड़ जनता की भावना पर कुठाराघात हुआ है । राष्ट्रपति महोदय ने अपने भाषण में आपातकालीन स्थिति को हटाने की ओर कुछ भी संकेत नहीं किया है । इतना ही नहीं, जब मैं सुनता हू, तो बार बार इस सदन में जुलाई के सत्र में भी और इस सत्र में भी पिछले काल की बात कही जाती है । मैं माननीय सदस्यों का ध्यान 1972 में जो कलकत्ते में अखिल भारतीय कांग्रेस हुई थी उसकी ओर दिलाना चाहता हूं और उस कांग्रेस सैशन के कुछ उद्धरण आप के सामने रखना चाहता हूं । उस समय कांग्रेस के अध्यक्ष श्री शंकर दयाल शर्मा थे । उन्होंने अपने भाषण में कहा था कि अगर देश को गरीबी नहीं मिटी, गरीबी हटाई नहीं गई तो देश में क्रान्ति होगी और उस क्रान्ति की अगुवाई मैं करूंगा । क्रान्ति हुई । चीजों के भाव इतने बढ़ गए थे कि लोगों का जीवन दूभर हो गया था । देश में आर्थिक आन्दोलन हुए और उस की अगुवाई उन्होंने नहीं की । उस की अगुवाई लोकनायक जयप्रकाश नारायण ने की और 14 सूत्री आर्थिक कार्यक्रम रखा तो वे जेल में बन्द कर दिए गए । वह चण्डीगढ़ जेल में बन्द हो गए । अंग्रेजों के जमाने में भी हमारे राष्ट्रीय नेता जेलों में बन्द होते थे लेकिन उन के स्वास्थ्य की सुधि ली जाती थी । लोकनायक जयप्रकाश नारायण के स्वास्थ्य की सुधि ली गई या नहीं ली गई यह सरकार के सामने और देश के सामने एक अहम् सवाल है । क्या चण्डीगढ़ के अस्पताल में डायलेसिस की मशीनरी नहीं थी जिस से उन की किडनी का फंक्शन ठीक कराया जाता जिसे जसलोक अस्पताल में ठीक कराने की कोशिश की जा रही है ? क्या यह मशीन वहां नहीं ले जाई जा सकती थी ? मैं चाहता हूं कि इस विषय के ऊपर सरकार को खास तौर से ध्यान देना चाहिए और उस डाक्टर के बारे में तथा उस अस्पताल में उन की चिकित्सा ठीक तरह से हुई या नहीं हुई इस के बारे में एक जांच समिति की स्थापना होनी चाहिए ।

1971 के चुनाव के बाद विरोध पक्ष तो दुर्बल था ही पर उस दुर्बल विरोध पक्ष के भी माननीय सदस्यों को आज मिसा के अंतर्गत बन्द कर दिया गया है । जो सदस्य 6 जुलाई की सभा में भाग ले रहे थे आज वह भी यहां पर नहीं हैं । अधिकांश सदस्य और भारत के अधिकांश नागरिक आज जेलों में बन्द हैं । अधिकांश नागरिक या कार्यकर्ता जो भी कहिए हजारों की तादाद में आज वह जेलों में बन्द हैं । जिस समय 1971 में इस हाउस में मिसा का प्रस्ताव लाया गया था उस समय हमारे माननीय सदस्यों ने इस बात की एक आशंका प्रकट की थी कि मिसा कहीं राजनतिक बन्दियों

[श्री ज्ञानेश्वर प्रसाद यादव]

के ऊपर लागू नहीं हो। और उसके विषय में हमारे तत्कालीन गृह राज्य मंत्री श्री कृष्ण चन्द्र पंत ने कहा था :

What I have said, is said in all sincerity and seriousness. Now, my hon. friend, Shri Manoharan, asked me a direct question. He asked: "Will you use it sparingly and not use it for political purposes?" Again, I would like to say that certainly it should be our endeavour to use this very sparingly and not for political purposes. I have made the point earlier also.

इस प्रकार का आश्वासन उन्होंने दिया था। लेकिन इस आश्वासन के बाद भी हमारे विरोध पक्ष के नेता मीसा के अन्तर्गत जेलों में बन्द हैं।

16 hrs.

साथ ही साथ मैं यह भी कहना चाहता हूं कि आर्थिक संकट से छुटकारा पाने के लिए बीस सूत्रीय कार्यक्रम की घोषणा प्रधान मन्त्री ने जुलाई में की यह कार्यक्रम पहले भी लाया जा सकता था लेकिन बीस सूत्रीय कार्यक्रम के बारे में महामहिम राष्ट्रपति ने अपने अभिभाषण में विरोध पक्ष से सहयोग की बात नहीं कही है। उन्होंने बीस सूत्रीय कार्यक्रम की ओर जनता का ध्यान खींचा है लेकिन विरोध पक्ष के लोग भी बीस सूत्रीय कार्यक्रम के सफल कार्यान्वयन में सहयोग देने के लिए तैयार हैं। मैंने भी स्वयं 23 अगस्त को अपने चीफ मिनिस्टर को पत्र लिखा था कि बीस सूत्रीय कार्यक्रम का हम समर्थन करते हैं। लेकिन महामहिम राष्ट्रपति से बीस सूत्रीय कार्यक्रम में विरोध पक्ष के सहयोग की कामना नहीं की है। फिर भी बीस सूत्रीय कार्यक्रम का समर्थन करते हुए मैं बिहार स्टेट की ओर ध्यान आकृष्ट करना चाहता हूं। बीस सूत्रीय कार्यक्रम में पुनर्वास को प्राथमिकता दी गई है, भूमिहीन और गृहहीन को घर देने की व्यवस्था है लेकिन उत्तर बिहार में बेगूसराय सब डिवीज़न, हाजीपुर सब डिवीज़न, खगरिया, नौगछिया, मनिहारी और कटिहार जिले में प्रति वर्ष 11 हजार एकड़ भूमि गंगा के कटाव से कट जाती है। लगभग 23 हजार परिवार प्रति वर्ष गंगा के कटाव से प्रभावित होते हैं। वे अपने भूभाग में ही विस्थापित हो जाते हैं। सन् 1962 से लगातार गंगा के कटाव से लोग प्रभावित हुए और गत साल बाढ़ से प्रभावित हुए। उन के पुनर्वास की कोई भी योजना अभी तक बिहार सरकार द्वारा नहीं निकली है। मैं आप के माध्यम से बीस सूत्री कार्यक्रम के सफल कार्यान्वयन पर भरोसा रखते हुए चाहूंगा कि इस दिशा में सरकार का ध्यान जाये। नौगछिया अनुमण्डल के नरायणपुर, सोनवरसा, शाहपुर, चकरामी, मौजमा ग्राम पंचायत और कटिहार के सब-डिवीज़न्ज़ में कान्तनगर, बकिया, भवानीपुर और काणगोरवा-घाट ग्राम पंचायतों में हजारों परिवार जो गृह-विहीन हो गये हैं, उन के पुनर्वास एवं जीविका का भी प्रश्न उपस्थित है। उन के खाने-पीने तथा जीवन-यापन का कोई साधन नहीं है। उन की ओर सरकार का ध्यान अवश्य जाना चाहिये।

महामहिम राष्ट्रपति महोदय ने आपात-कालीन स्थिति में भावों के कम होने का संकेत किया है। कृषि-उत्पादित वस्तुएं जो हैं, उन की कीमतें जरूर कम हुई हैं और उस से लोगों को राहत भी मिली है, लेकिन उस के साथ साथ मैं चाहूंगा कि जो औद्योगिक उत्पादन की वस्तुएं हैं, उन की कीमतें भी कम होनी चाहियें। लेकिन आप कोयले का उदाहरण ले सकते हैं, सीमेन्ट का उदाहरण ले सकते हैं, अन्य औद्योगिक उत्पादन सामग्रियों के उदाहरण ले सकते हैं हर चीज की कीमतें बढ़ी हैं

केवल कृषि उत्पादित वस्तुओं की कीमतें घटी हैं और किसानों के ऊपर एक जबरदस्त भार पड़ा है। आज किसान दो रुपया किलो में यूरिया खाद खरीदता है, उस को पानी भी महंगा मिलता है, बिजली भी महंगी मिलती है, गेहूं का बीज भी महंगा मिलता है, लेकिन दूसरी तरफ कृषि उत्पादन की वस्तुयें जैसे गेहूं या अन्य अनाज की कीमतें कम हुई हैं। मैं चाहता हूं कि किसानों को समर्थन मूल्य दिया जाय। सरकार ने जो भाव तय किये थे, आज उस से भी कम भाव पर किसान के द्वारा उत्पादित अनाज बाजार में बिक रहा है। मैं चाहूंगा कि कृषि उत्पादित वस्तुओं और उद्योग उत्पादित वस्तुओं—दोनों की कीमतों में समानता आये।

सभापति महोदय, बिहार में आज आपत कालीन-स्थिति-उठाओ आन्दोलन चल रहा है, इस के अन्तर्गत सत्याग्रह हो रहे हैं। यह भारत के साठ करोड़ लोगों का सवैधानिक अधिकार है। लेकिन जहां लोग शान्तिपूर्ण ढंग से धरना देते हैं, सत्याग्रह करते हैं, उन के साथ दुर्व्यवहार किया जाता है, सत्याग्रहियों की पिटाई की जाती है। बिहार विधान सभा के भूतपूर्व सदस्य—श्री रामजीवन सिंह की बेगू सराय के एस० पी० ने उस के अपने बराण्डे में धरना देने के फलस्वरूप बड़ी बेरहमी के साथ पिटाई की। दरभंगा जेल में बन्दियों ने अच्छे राशन और गर्म कपड़े की मांग की तो उन के ऊपर लाठियां चलाई गई। इसी प्रकार का लाठी चार्ज बेगू सराय जेल में हुआ, भागलपुर जेल में हुआ। इतना ही नहीं इस आपतकालीन स्थिति में बिहार में ला-एंड-आर्डर की स्थिति पहले से ज्यादा खराब हुई है। बिहार के भोजपुर जिले में नक्सलवादियों के उपद्रव के समाचार मिले हैं। पूर्णिया, सहरसा, भागलपुर, कोसी नदी के किनारे, गंगा नदी के किनारे कुख्यात अपराध कर्मियों के द्वारा दिन-दहाड़े हत्याओं और लूट की घटनाओं में वृद्धि हो रही है। सभा पति महोदय, आप को यह सुन कर आश्चर्य होगा कि गत दिसम्बर महीने में सहरसा जिले के चौसा क्षेत्र में ग्राम पंचायत के सरपंच श्री योगेन्द्र यादव, जो कांग्रेस के अच्छे कार्य-कर्ता थे, श्री आर० पी० यादव के सहयोगी थे, उन की कुख्यात अपराध-कर्मी द्वारा घोड़े पर सवार होकर, राईफल से लैस हो कर, दिन-दहाड़े हत्या की गई। इसी प्रकार की हत्या भागलपुर जिले के रमाधीन साहू की की गई। वहां इस प्रकार की अनेकों हत्यायें हो रही हैं और वे कुख्यात अपराध-कर्मी पकड़ में नहीं आ रहे हैं। आज की आपतकालीन स्थिति में जहां ला-एण्ड-आर्डर चुस्त और दुरूस्त होना चाहिये था, मुझे दुख के साथ कहना पड़ रहा है कि उन कुख्यात अपराधकर्मियों को पकड़ने में बिहार की पुलिस फेल हो गई है, लेकिन दूसरी तरफ राजनीतिक दलों के कार्यकर्ताओं, सामाजिक कार्यकर्ताओं को खोज खोज कर मीसा और डी० आई० आर० में बन्द किया गया है।

मुझे इस बात पर प्रसन्नता हुई कि हमारी प्रधान मंत्री जी ने चण्डीगढ़ में कहा कि मिस-यूज आफ एमर्जेन्सी को हम माफ नहीं कर सकते, आपतकालीन स्थिति में उस का दुरुपयोग नहीं होना चाहिये। सभापति महोदय, स्वयं मेरे साथ इस प्रकार की घटना हुई है। 13 तथा 14 अगस्त, 1975 को मैं यहां पर स्टील तथा माइन्ज मंत्रालय की कन्सलटेटिव कमेटी में भाग ले रहा था। आपतकालीन स्थिति के बाद जुलाई सेशन में जब मैं यहां आया तो लगातार यहीं रहा। लेकिन मेरे ऊपर बीहपुर की पुलिस ने एक केस किया कि ता० 14 अगस्त को ज्ञानेश्वर प्रसाद यादव वहां के धर्मशाला में एक मीटिंग कर रहा था और इन्दिरा गांधी मुर्दाबाद और

[श्री ज्ञानेश्वर प्रसाद यादव]

तानाशाही नही चलेगी—इस प्रकार के नारे लगा रहा था। मुझ पर डी० आई० आर० लगाया गया, हमारे घर की सम्पत्ति जब्त की गई। बाद में जब मुझे यह जानकारी मिली तो मैंने बिहार के मुख्य मंत्री को लिखा, आई० जी० को लिखा, एस० पी० को लिखा डी० आई० जी० को लिखा, आज मैं जिस परिस्थिति में हूं मैं कह नहीं सकता। इस प्रकार का दुरुपयोग इस आपतकालीन स्थिति में पुलिस के लोग करते हैं। मैं चाहूंगा कि जब इस प्रकार की परिस्थिति सारे देश में है तो ऐसी हालत में सरकार को और गृह मंत्रालय को इस बारे में विशेष रूप से ध्यान देना चाहिए। आपत-कालीन स्थिति में जो हमारे लोकतांत्रिक अधिकारों पर कुछ पाबन्दियां लगाई गई हैं, कुछ हमारे मौलिक अधिकार जो खत्म किये गये हैं उस के ऊपर सदन फिर से विचार करे, सरकार विचार करे, और वे अधिकार लोगों को वापस मिलने चाहिएं।

आप लोकतंत्र की दुहाई देते हैं, अनुशासन की बात करते हैं, लोकतन्त्र की बात करते हैं, लेकिन जब हम लोग गुलाम थे, हजारों साल तक मुगलों के और अंग्रेजों के गुलाम थे, उस समय भी हमारी भावनाओं पर कभी कोई कुठाराघात नहीं हुआ। लेकिन आज आजाद भारत में, आपत्कालीन स्थिति के नाम पर हम बोल नहीं सकते हैं, अगर संसद् सदस्य यहां बोलते भी हैं तो सेंसरशिप के कारण उन की बातें नहीं छपतीं। इसलिए इस सदन के माध्यम से मैं चाहूंगा कि लोकतांत्रिक भारत के कल्याण के लिए सरकार इस बारे में पुनर्विचार करे और कोई निश्चित कदम इस बारे में उठाये जिस से आपत्कालीन स्थिति को खत्म किया जाय, लोगों के मौलिक अधिकार वापस हों और साथ ही जो लोग जेलों में हैं उन को मुक्त किया जाय जिस से फिर से ऐसा वातावरण बने जिस में सारे देशवासी लोकतांत्रिक जीवन व्यतीत कर सकें।

श्री हरी सिंह (खुर्जा) : माननीय सभापति जी, मैं महामहिम राष्ट्रपति महोदय के अभिभाषण के लिए प्रस्तुत धन्यवाद के प्रस्ताव का समर्थन करने के लिए खड़ा हुआ हूं। इस अभिभाषण को पढ़ कर मुझे बड़ी प्रसन्नता हुई जिसमे उन्होंने शुरू में ही कहा है कि मैंने पिछली बार इसी सदन को कहा था कि वह देश की तरक्की के सिलसिले में और उस की उन्नति के सिलसिले में मिल बैठ कर बात करें। उन्होंने कहा है और कुछ दिन पहले हमारा ध्यान खींचा था कुछ जमातों की उन कोशिशों की तरफ जो मौजूदा निजाम और संस्थाओं को छिन्न भिन्न कर के देश की तरक्की और पाये-दारी को खतरे में डालना चाहती थीं। मुझे यह देख कर खुशी है कि हमारे दूरदर्शी और सूझ बूझ वाले राष्ट्रपति महोदय ने ऐसी ताकतों को जो देश में फूट, हिंसा की तोड़ फोड़ की राजनीति चला रही थी उन को एक अवसर दिया इस बात का कि अगर वह देश की जनता से मोहब्बत करती है और उन के नेताओं में देशभक्ति का माद्दा है तो वह इन रास्तों को छोड़ कर मिल बैठ कर के देश की तरक्की के लिए बात करें। आज चारों तरफ विरोधी दलों के लोगों से सुनने को मिलता है कि भारत में प्रजातन्त्र खत्म हो गया है, जम्हूरियत खत्म हो गई, यहां कोई स्वतन्त्रता नहीं है। तो मैं कहना चाहता हूं कि पिछले दिनों का चित्र अगर याद हो, हमारे बहुत से सदस्यों पर काफ़ी गुजरी भी है, कुछ लोग या विद्यार्थी इकट्ठे हो कर आते थे और लोगों

से जबरदस्ती इस्तीफ़ा लेते थे, उन के खिलाफ़ नारेबाजा करते थे, कोई काम नहीं करने देते थे। कांग्रेस के लोगों की टोपियां उछाली जाती थीं। तो क्या यही स्वतन्त्रता और आजादी थी? अगर उस आजादी का हनन हुआ और उन को उस आजादी से काम करने का मौका अब नहीं मिलता तो मैं कहना चहता हूं कि अगर वे लोगों को बईज्जत करने वाली आजादी चाहते हैं, अगर वे ऐसी आजादी चाहते हैं जिससे हिन्दुस्तान में हिंसा और अराजकता बढ़े, तो इस तरह की आजादी उन से बहुत पहले छीन लेनी चाहिए थी, तो वह स्वतन्त्रता बहुत पहले छीन लेनी चाहिए थी। यह तो उन को एक मौका दिया गया था क्योंकि हमारा संविधान बड़ा उदार है और हमारें संविधान में सब को निभाने की सहूलियत रखी गई है लेकिन उन्होंने नाजायज फायदा उठा कर हिन्दुस्तान के अन्दर बगावत और घृणा का वातावरण पैदा कर के हिन्दुस्तान की खुशहाली का रास्ता रोक दिया। अपनी योजनाओं के जरिये से हिन्दुस्तान की सरकार ने जो हिन्दुस्तान की तसवीर को बदलने का इरादा किया था, वह सारा स्वप्न मिट्टी में मिला दिया क्योंकि कुछ विरोधी दलों के लोग जो पूंजीपतियों कारखाने वाले थे, सरमायदार थे और जो रिएक्शनरी लोग थे हिन्दुस्तान के बाहर, वे छिपे छिपे हिन्दुस्तान में अपना काम चला रहे थे या उन के चगुल में पड़े हुए कुछ विरोधी दलों के लोग अपनी कारगुजारी से फायदा उठाना चाहते थे। यह उन का मनसद था। अगर उन पर कुछ हमला हुआ, उन के नाजायज तौर पर काम करने पर कुछ हमला हुआ तो आज वे कहते हैं कि हिन्दुस्तान में आजादी नहीं है। तो मैं कहता हूं कि विरोधी दलों के कुछ लोग जो सी० आई० ए० जैसे, आनन्द मार्गी जैसे और आर० एस० एस० के गिरोहों में काम करते थे छुपे छुपे और खुले खुले, उन की आजादी अगर छिनी तो हिन्दुस्तान के अन्दर शान्ति अमन और प्रोग्रेस का, उन्नति का एक रास्ता तैयार हुआ है। मैं कहना चाहता हूं कि आज हिन्दुस्तान का हर नागरिक भले ही वह किसी पार्टी में हो, किसी संस्था में काम करता हो, उन का सब से बड़ा मजहब उन का सब से बड़ा आइडियोलाजी और सब से बड़ा ईमान यही है कि हिन्दुस्तान और देश मजबूत होना चाहिए और उस के प्रति उस की वफ़ादारी होनी चाहिए लेकिन अगर आप पिछली इन विरोधी दलों की कारगुजारी देखें तो मालूम होता है कि कुछ विरोधी दल हिन्दुस्तान को अपना घर नहीं समझते हैं और हिन्दुस्तान से उन को कुछ मुहब्बत नहीं है। वे तो दूर बैठे हुए जो उन के मास्टर थे जो कठपुतली की तरह तार पर उन को नचा रहे थे, उन्हें खुश करने के लिए रास्ता अख्तियार किये हुए थे। मैं कहना चाहता हूं कि अगर उन को इस कदर छूट दे दी जाती जो उन को मिली हुई थी और अगर यही रास्ता खुला रहता, तो हिन्दुस्तान की क्या तसवीर होती, उस तसवीर को देख कर और सोच कर हमारे हृदय में कम्पन होता है और हृदय कांप उठता है। आखिर यह हिन्दुस्तान जो सदियों से चला आ रहा है, जिस की खूबियां हरेक तरह के गाने और कहानी में दुनिया के इतिहास में

[श्री हरी सिंह]

सुनी जाती हैं, वह सारा हिन्दुस्तान, विरोधी दलों के कुछ लोग, जिन की नियत खराब थी, मिटाना चाहते थे। मैं कहना चाहता हूं कि हमारा सफल नेतृत्व माननीया श्री मती इन्दिरा गांधी जी ने किया और यह सौभाग्य और खुशकिश्मती की बात है कि हमारे देश को ऐसा प्रधान मंत्री मिला है। मैं कहना चाहता हूं कि काश इस माहोल में, इस वातावरण में अगर हमें श्रीमती इन्दिरा गांधी प्रधान मंत्री के रूप में न मिलती अगर ऐसा स्ट्रांग और मजबूत प्रधान मंत्री इस देश का नहीं होता, तो आप जानते ही हैं कि हिन्दुस्तान का इतिहास क्या होता और जैसा कि कहा गया कि मिश्र और रोम मिट गये इतिहास से, उस वक्त तो यह हमारा हिन्दुस्तान नहीं मिटा लेकिन इस वक्त जरूर मिट जाता। मैं यह कहना चाहता हूं कि हमारी प्रधान मंत्री की सूझबूझ, उन की हिन्दुस्तान से मुहब्बत और हिन्दुस्तान की जनता के प्रति जो उन के दिल में स्थान है, उसी का नतीजा यह है कि आज हिन्दुस्तान के अन्दर हम बोल रहे हैं और प्रजातन्त्र चल रहा है और पार्लियामेंट का सेशन चल रहा है। अगर इन ताकतों को बढ़ते रहने का मौका दे दिया होता, तो मैं कहना चाहता हूं कि ये जो जहूरियत का नारा लगाते हैं और उस के गीत अलापते हैं, वे ही इस को समाप्त कर देते। ये जो कांग्रेस पार्टी को तरह तरह के आक्षेपों से दोषित करना चाहते हैं, ये खुद उस के गुनाहगार हैं और उन के दामन साफ़ नहीं हैं। प्रजातन्त्र से उन को मुहब्बत नहीं है और वे तो और तरह का निजाम चाहते हैं जिस को वे जानते हैं और सदन में जो माननीय सदस्य हैं वे भी इन बातों को खुद महसूस करते हैं। मैं कहना चाहता हूं कि हमारे देश का जो आर्थिक ढांचा था और जो हमारी उन्नति का सिलसिला था, वह तोड़ दिया गया था तरह तरह की बातें कर के।

यह जो 20 सूत्री कार्य क्रम आज देश के सामने पेश किया गया है, मैं कहना चाहता हूं कि यह तो एक मंत्र है जैसे कि च्यवन ऋषि ने च्यवनप्राश से काया-कल्प कर दिया था। उसी तरह से 20 सूत्री कार्यक्रम ने हिन्दुस्तान के टूटे-फूटे और बिगड़े हुए आर्थिक ढांचे का कायाकल्प किया है। यह तो एक कमिकल है, एक रसायन है जिस से लोगों की जिन्दगी में नहीं नहीं बल्कि देश में खुशहाली आएगी। 20 सूत्री कार्यक्रम में विद्यार्थियों से ले कर टीचर्स तक, मजदूरों से ले कर बस्तियों में रहने वाले गरीबों और हरिजनों तक, इन सभी के मकसद उस में निहित हैं और चोतरफ़ा, तरक्की करने के लिए 2 सूत्री कार्यक्रम एक बड़ा ठोस कार्यक्रम है। मैं इस की तफ़सील में इस वक्त नहीं जाना चाहता हूं लेकिन सिर्फ एक ही आइटम को मैं लेता हूं। इस 20 सूत्री कार्यक्रम में हैंडलूम के आयटम को लिया गया है।

अभी तक हैंडलूम का कार्यक्रम निगलेक्टेड सा था। मैं कहना चाहता हूं कि जितने आदमी इस में लगे हुए हैं, खेती के बाद यह ऐसा दूसरा धंधा है जिस में हिन्दुस्तान की सब से बड़ी तादाद लगी हुई है। हैंडलूम के जरिये आज हम करोड़ों रुपया विदेशी मुद्रा के रूप में कमाते हैं। अब 20 सूत्री कार्यक्रम में हैंडलूम का उद्योग भी रखा गया है और तरह तरह की योजनाएं उस के लिए बन रही है जिस से हैंडलूम का काम अच्छी तरह से चल सके। उस के लिए कर्ज की व्यवस्था की जा रही है और खड्डी और हैंडलूम लगाने के लिए एक्सपर्टस जुटाए जा रहे हैं। बेरोजगारी के डर से जो सारे बुनकर लोग परेशान हुए जा रहे थे, उन के फायदे के लिए हैंडलूम का आइटम इस में रखा गया है। इसलिये मैं यह कहना चाह रहा था कि यह जो 20 सूत्री कार्यक्रम है, यह बगैर सोचे समझे या हवा में नहीं रखा गया है बल्कि प्रेक्टिकल चीजों को सामने रख कर और हिन्दुस्तान के आर्थिक ढांचे के लिए, हिन्दुस्तान की बुनियादी तरक्की के लिए जिन सूत्रों की जरूरत है, उनको इस में जुटाया गया है।

यही नहीं, सामाजिक जीवन में आज भले हो कुछ लोग कहते रहे हो कि हरिजनों को जमीन नहीं मिल रही है और कुछ उस की शिकायतें करते हो और कहते हो कि यह सब कागज पर ही चल रहा है, लेकिन मैं कहना चाहता हूं कि यह जो एक सिलसिला चल रहा है भले ही यह पूरे का पूरा अमल में न आ रहा हो, लेकिन मैं दावे के साथ कहना चाहता हूं कि हमारी सरकार का मकसद अगर 20 कामों को पूरा करना है, तो 20 में से 18 तो जरुर ही हो रहे हैं और इन में हमें जरूर कामयाबी हासिल होगी।

मैं इस मौके पर यह भी याद दिलाना चाहता हूं कि हिन्दुस्तान का हरिजन, हिन्दुस्तान की अनुसूचित जातियां यह जानती हैं कि कांग्रेस सरकार चाहे किसी सिद्धांत के लिए, किसी नियम के लिए, चाहे किसी अपने मद्द के लिए वह वफादार हो या न हो, उस की नियत में किसी को शक हो लेकिन मैं कहना चाहता हूं कि कांग्रेस पार्टी, कांग्रेस हकूमत का एक मकसद सब से ज्यादा साफ रहा है कि वह जो माईनोरिटीज हैं, शैडयूल्ड कास्ट के लोग हैं उन के लिए जो भी उन के मंसूत्र हैं और प्रोग्राम हैं, उन के लिए वफादार है और उस काम में मैं वह बड़ी मजबूती के साथ लगी हुई है और शैडयूल्ड कास्टस के लोग भी इस को महसूस करते हैं। इसलिए आज मैं यह कहना चाहता हूं कि जो अनुसूचित जाति के लोग हैं और जो माईनोरिटीज के लोग हैं, वे कांग्रेस की रीढ़ की हड्डी हैं। वे यह भी जानते है कि कांग्रेस पार्टी का मन उन के साथ है। इस में किसी को शक नहीं है और न किसी को इस में भ्रम है। हमारे विरोधी दल के लोग आज इस बात पर बहुत बेचैन होते है और शिकायत भी करते हैं कि हिन्दुस्तान के शडयूल्ड कास्टस के लोग और मुस्लिम लोग कांग्रेस के साथ आते है। मैं कहना चाहता हूं कि अगर वे उन से मुहब्बत करेंगे और उन के फायदा का काम करेंगे, तो उन के साथ वे जाएंगे। जनसंघ के कथनी में और करनी में अन्तर है और इसलिए लोग उन के साथ नहीं जाना चाहते हैं।

जैसा कि मैं अभी आप के सामने निवेदन कर रहा था कि 20 सूत्री कार्यक्रम हिन्दुस्तान की खुशहाली का एक चित्र सामने उपस्थित करने के लिए एक पक्का इरादा है और इस पर अमल करने के लिए सरकार पूरी तरह जुटी हुई है। मुझको प्रसन्नता इस बात

[श्री हरी सिंह]

की भी है कि 20 सूत्री प्रोग्राम को अमल में लाने के लिए सरकार की ओर से अलग अलग जनता के नुमायन्दों को ले कर के वजिलेंस कमेटी और इसी तरह की दूसरी कमेटियां बन रही हैं । अखबारों में पढ़ने से मालूम होता है कि बहुत से सूबों में यह बन चुकी हैं और बहुत से सूबों में बन रही हैं ।

मैं यह भी कहना चाहता हूं कि यहां पर जो अफसरशाही का और जनता का अलग से एक सिस्टम बना हुआ था, उस का भी गैप कम हुआ है और आज हम को देखने को मिलता है कि आज सरकारी कर्मचारी जिला लेविल पर और स्टेट के लेविल पर जनता के चुने हुए नमायन्दों के बहुत करीब हैं और वे आज उन की बातों को सुनने को तयार हैं ।

मैं इस मौके पर यह भी कह देना चाहता हूं कि हिन्दुस्तान में सारी चीजों की कीमतों में गिरावट आई है और आज सब चीजें मिलना शुरु हो गई हैं । पहले हम देखते थे कि साबुन की एक टिकिया भी नहीं मिल सकती थी लेकिन आज देश के अन्दर सारी चीजों का सस्तापन आ गया है और किसान की पैदावार की जो चीजें हैं, उन के दाम भी बहुत गिर गये हैं । आज किसान को इस बात का डर है कि जो वह पैदा करता है, उसका उचित दाम नहीं मिल रहा है । साथ ही साथ में यह निवेदन करना चाहता हूं कि किसान लोग जो गन्ना पैदा करते हैं उसका भाव तो आज लकड़ी से भी सस्ता है । राष्ट्रपति महोदय ने अपने अभिभाषण में किसानों के प्रति बहुत से ख्यालात जाहिर किये हैं, मैं कहना चाहता हूं कि हिन्दुस्तान की सरकार गन्ने के दाम बढ़ाये, आज इस बात की आवश्यकता है, जिससे गन्ना अच्छा हो और किसानों को उनके परिश्रम का उचित मूल्य मिल सके और हिन्दुस्तान में खुशहाली आये ।

इन्हीं अल्फाजों के साथ मैं राष्ट्रपति महोदय के अभिभाषण का समर्थन करते हुए धन्यावाद करता हूं ।

श्री राम देव सिंह (महाराजगंज) सभापति महोदय, राष्ट्रपति जी का भाषण उत्साहीन और हृदयहीन है । उसमें आज की समस्याओं का निदान खोजने से नहीं मिलता है । आदमी यह उमीद करता था कि जब लम्बी अवधि के बाद यह सदन बैठ रहा है और नये साल में जब राष्ट्रपति जी का भाषण होगा तो उस भाषण में यह भी होगा कि देश में आज जो घोर राजनीतिक अन्धकार छाया हुआ है, उससे राष्ट्र को कैसे मुक्ति मिलेगी, इसकी ओर भी वे थोड़ा संकेत करते, लेकिन वह कहीं भी इसमें खोजने से नहीं मिलता है ।

राष्ट्रपति जी ने दोनों सदनों के बीच में वही आकर पढ़ा जो देश की प्रधानमंत्री समय समय पर देश में बोलती रही हैं । उन्हीं चीजों को दोनों सदनों की संयुक्त बैठक में उन्होंने दोहराया ।

आज इस देश में लोकतंत्र पर जितना बड़ा खतरा उपस्थित किया गया है उतना बड़ा खतरा इस देश में कभी उत्पन्न नहीं हुआ था । आज यह पार्लियामेंट चल रही है, लेकिन उन छात्रों और उन करोड़ों लोगों का क्या होगा जिनके प्रतिनिधियों को आपने बिना मुकदमा चलाये जेल में बन्द कर के रखा है । शर्म से आदमी को झुक जाना चाहिये, लेकिन इस देश में से जब सारी मान-मर्यादा चली गई तो शर्म भी चली गई । आज ये मस्तक नवा कर नहीं, मस्तक तानकर बोलते हैं और ऐसी अनर्गल और व्यर्थ बातें बोलते हैं जिनका कोई ताल्लुक नहीं है ।

इन्होंने श्री मोरारजी देसाई, श्री राजनारायण, श्री मधु दंडवते को जेल में बन्द कर

के रखा है । श्री ज्योतिर्मय बसु को भी बन्द कर रखा है लेकिन उन पर मुकदमा नहीं चलाते हैं । मुकदमा चलाने की इनकी सामर्थ्य नहीं है । यह हिम्मत सरकार में नहीं है । लेकिन अपनी सत्ता का दुरुपयोग कर के जनता के प्रतिनिधियों को, लोकतंत्र और आजादी के प्रहरियों को जेल में बन्द करना, इससे भी बढ़कर शर्मनाक दूसरी क्या हरकत हो सकती है जो कि इस देश में की जा रही है ।

सभापति जी, डिक्टेटरशिप की जो बात की जाती हैं उसके बारे में प्रधान मंत्री जी ने कभी कहा था कि हमको लोग डिक्टेटर कहते हैं । एमरजैंसी जैसा खूंख्वार कदम उठाने से पहले अपनी कैबिनेट से डिस्कस न करना और रातों-रात देश में एमरजैंसी लगाना, यह डिक्टेटर का चरित्र नहीं है तो दुनिया में डिक्टेटर का और क्या चरित्र होता है ? आज सारे लोगों को जेल में ही बन्द नहीं रखा गया है, बल्कि जेलों में जो हालत की जा रही है, हमारे पूर्व-वक्ता यादव जी ने बताया कि मुजफ्फरपुर जेल में लाठी चार्ज किया गया। लाठी चार्ज दरभंगा में भी हुआ, भागलपुर में भी हुआ और पटना में भी हुआ । मैं चाहूंगा कि सरकार एक कमेटी बनाकर जेलों के किए जाने वाले अत्याचार की जांच करे । लगता है सरकार के पास मानवता नाम की भी कोई चीज नहीं रह गई है ।

अंग्रेजों के जेल में हम लोग बन्द होते थे । लेकिन जब कभी बीमार पड़ते थे तो उचित दवा का, चिकित्सा का इंतजाम अंग्रेज सरकार भी करती थी । सितम्बर से लेकर पूरे अक्तूबर तक जब जब लोकनायक जयप्रकाश नारायण के भाई चण्डीगढ़ प्रीजनर वार्ड में उनसे मिलते थे तो वह प्रधान मंत्री को पत्र लिखते थे कि हमारे भाई जयप्रकाश का स्वास्थ्य गिर रहा है और वह उपेक्षित हैं, चिकित्सा की कोई व्यवस्था नहीं हो रही है । उनकी कोई सुनवाई नहीं हुई ।

लेकिन जो लोग यहां हैं जानते हैं कि जैसे घर पर कभी गाय बैल मरने लगता है, खूंटे में बंधा रहता है तो घर वाले दौड़कर जल्दी से रस्सा काटते हैं कि कहीं पाप न लग जाये । तो जब वह मरने के द्वार पर पहुंच गये तब उनको छोड़ा गया है । यह भी कहा गया कि पैरौल पर हमने छोड़ा है ।

चाहे जो भी पार्टी पालिटिक्स हो, आदमियत की रक्षा सब को करनी चाहिए । लेकिन आज आदमियत भी हिन्दुस्तान से उठाई जा रही है, और उन्हीं हाथों से उठाई जा रही है, जो इस देश में अच्छाई लाने की बात करते हैं ।

आज हम लोग फ़ाशिस्ट कहे जाते हैं । कौन कहता है ? जिस ने पार्लियामेंट को बिगाड़ा, जिस ने न्यायालय का दरवाजा बन्द किया, जिस ने कांस्टीट्यूशन को बिगाड़ा और जिस ने लोकतंत्र को मिटाया—और मिटा रहा है, आज वही कहता है कि वह डेमोक्रेट हो गया है, और जो लोकतंत्र और न्याय की रक्षा की बात करते हैं, यहां आने से पहले हम जिस कांस्टीट्यूशन की ओथ लेते हैं, उस कांस्टीट्यूशन की रक्षा की बात करते हैं, वे हम लोग फ़ाशिस्ट हो गये हैं । जिस ने कांस्टीट्यूशन, पार्लियामेंट और न्यायालय को बिगाड़ा, जिस ने समाचारपत्रों का दमन किया और उन को कुछ लिखने नहीं दिया, वह तो डेमोक्रेट है, और जो लोग कहते हैं कि समाचारपत्रों को खुल कर लिखने दो, पार्लियामेंट को ठीक तरह से चलने दो, कांस्टीट्यूशन का रेस्पेक्ट करो, और न्याय देने के लिए न्यायालय का दरवाजा खोल कर रखो, वे फ़ाशिस्ट हो गये हैं । कत्ल तो ये करते हैं और कातिल हम को कहते हैं ।

[श्री राम देव सिंह]

इस इमरजेंन्सी में शक्ति का जितना दुरुपयोग आज सरकारी अधिकारी कर रहे हैं, उतना आज तक हिन्दुस्तान में कभी भी नहीं हुआ है। आज कोई बोल नहीं सकता है। गांधीजी को हम राष्ट्रपिता कहते हैं, उन के फ़ोटो टांगते हैं और उन की पूजा भी करते हैं। राष्ट्रपिता ने अपने जीवन भर देश को निर्भीक, निडर और मर्द बन कर रहना सिखाया। लेकिन आज इस देश में निर्भीकता को मार दिया गया है निडरता को समाप्त कर दिया गया है और कायरता तथा बुज़दिली को लाया गया है, और यह सब कुछ सत्ता के बल पर किया गया है। इस देश में आज नागरिकों को भयभीत और नपुंसक बनाया जा रहा है। अगर दरोगा घूस ले रहा है, तो किस की हिम्मत है कि वह उस के विरुद्ध बोले? अगर कोई मीटिंग की जाये, तो वही दरोगा लाठी से पीट कर जेल में बन्द कर देता हैं।

प्रधान मंत्री कहती हैं कि अगर कोई इमर्जेन्सी का दुरुपयोग करेगा, तो मैं उस को बर्दाश्त नहीं करूंगी। मैं उन को चुनौती देता हूं कि वह मेरे साथ चलें और मैं उन को बताऊंगा कि किस तरह बड़े पैमाने पर, बिना किसी की परवाह किये, सरकारी अफ़सरों द्वारा शक्ति का दुरुपयोग किया जा रहा है। बड़े बड़े मंत्रियों की आंखों के सामने, उन की कान्स्टीट्युसन्सीज में, लोगों के विरुद्ध सत्ता का दुरुपयोग हो रहा है, लेकिन इस बारे में आवाज उठाने की हिम्मत उन में भी नहीं है। इस देश में निडरता और बहादुरी चली गई और कायरता आई है।

हमारे कांग्रेस के बंधु बैठे हुए हैं। उन में से कोई बताये कि चुनाव कब होगा, कांस्टीट्यूशन में कौन सा संशोधन करने की आवश्यकता है और पार्लियामेंट फिर कब मीट करेगी। क्या कोई बता सकता है? आज सारी शक्ति एक ही आदमी में केन्द्रित हो गई है, और वह है इस देश के प्रधान मंत्री।

चंडीगढ़ में बेजोड़ सम्मेलन कांग्रेस का हुआ, ऐसा लोग कहते हैं कि इतने लोग कभी कांग्रेस में नहीं गए थे। हम लोग भी पुरानी कांग्रेस में कभी थे। लेकिन ये कहते हैं कि इस सम्मेलन में बेजोड़ लोग गए और उस में कौन कितनी प्रधान मंत्री की ठकुर-सोहाती कर सकता है, प्रधान मंत्री की प्रशंसा कर सकता है इस की होड़ लगी थी। भाट टोरई की राजनीति इस देश में चलाई जा रही है। कोई भी आदमी नहीं है जो हिम्मत के साथ सही बात कह सके। मैंने एक कांग्रेस सेशन में देखा था जब पंडित जवाहर लाल नेहरू की आलोचना कोई करने लगा उस मंच से तो पंडित जवाहर लाल नेहरू बोखला गए और ऐसा मालूम हुआ कि हाथापाई की नौबत आ जायगी। लेकिन वह कांग्रेस थी कि जिस में लोगों को अपने स्वतंत्र विचार व्यक्त करने की आजादी थी। आज वह समाप्त हो गई। अगर कोई खिलाफ बोले तो कल सबेरे वह जेल में रहेगा। किसी की हिम्मत है जो तो बोले? मैं अपनी बात नहीं कहता जो विरोधी पक्ष में हूं, कांग्रेस बेंचों पर बैठे लोगों की बात कहता हूं कि कांग्रेस में है कोई जो जरा हिम्मत के साथ कोई सही बात, अच्छी बात, जनहित की बात तो बोलें। बहुगुणा साहिब चले गए। कहां चले गए? कौन कमी थी? उत्तर प्रदेश में क्या कांग्रेस का बहुमत समाप्त हो गया था? उत्तर प्रदेश में वहां का प्रशासन क्या किसी भी और राज्य से अच्छा नहीं था? बहुगुणा जी जैसे व्यक्ति जो चलते थे तो हाथ जोड़ कर, गाड़ी में खड़े खड़े बिना किसी गार्ड के हाथ जोड़े अकेले चलते थे, वह हटा दिए गए और चले गए। कांग्रेस सरकार वहां टूट गई, विधान सभा

को सस्पेंड कर दिया गया। देश नहीं समझता कि प्रधान मंत्री ने किस अपराध में उन को हटाया ? प्रधान मंत्री को अगर वह डेमोक्रेट होतीं तो हिम्मत के साथ बतलाना चाहिए था, हम से नहीं कहतीं, इस सदन से नहीं कहतीं, चंडीगढ़ में कांग्रेस के अंदर कहतीं कि उन को हटाने के पीछे और विधान सभा को सस्पेंड करने के पीछे क्या बात थी ? लेकिन वह नहीं बता सकीं।

एमरजेंसी की बात कही जाती है। 20 सूत्री कार्यक्रम की बड़ी चर्चा है। चीफ मिनिस्टर बोलेंगे तो बीस सूत्री कार्यक्रम की बात करेंगे। कलेक्टर बोलता है तो बीस सूत्री की बात बोलता है। हरिकिशोर जी बोलते हैं तो बीस सूत्री की बात करते हैं। बीस सूत्री की बात बहुत चलाई जा रही है। यह बीस सूत्री है क्या ? हम से पूछिए, सही बात मैं बताता हूं। जब घर में कोई बच्चा रोने लग जाता है तो मां बाप बाजार से चार पैसे का एक झुनझुना ला देते हैं और बच्चे को पकड़ा देते हैं, बच्चा खुश हो जाता हैं और रोना बन्द कर देता हैं। प्रधान मंत्री जी ने देखा कि बड़ा खूंख्वार कदम उठाया, देश में रोष आ जायगा तो 20 सूत्री का झुनझुना पकड़ा दिया हरिकिशोर बाबू जैसे लोगों को कि बजाइए और बजा रहे हैं। कम्यूनिस्ट पार्टी के लोग तो बड़ा झुनझुना बजा रहे हैं। आज रेल मंत्री से क्वेश्चन पूछा गया, मैं उन से सवाल पूछना चाहता था कि पटना में ऐंटी फासिस्ट कान्फरेंस हुई; उस मौके पर रेलों की क्या मैजिस्ट्रेट चेकिंग कराई गई ? कोई अफसर गया चेकिंग करने तो कहा मारो मारो फासिस्ट है। उस मैजिस्ट्रेट को व टिकट कलेक्टर को चेक नहीं करने दिया गया। रेल गाड़ी की गाड़ी लोगों को फ्री पटना पहुंचाया गया। यह देश में क्या चल रहा है समझ में नहीं आता।

और भी चर्चा चलती है। अभी कोई बोल रहे थे तो उन्होंने समस्तीपुर बमकांड की चर्चा की। समस्तीपुर बम कांड की बहुत चर्चा की जाती है और एमर्जेंसी के जो कारण दिए जाते हैं उस में उस को भी जोड़ दिया जाता है। विरोध पक्ष के लोगों पर उस को डाला जाता है। यह एक अजीब सी चीज चल रही हैं। कभी मामला न्यायालय में चलता है, कभी कमीशन बैठता है। मैं अधिक नहीं कहना चाहता लेकिन उस के बारे में देश में एक अजीब सी हालत सामने रखी जाती है। कभी अखबार में पढ़ते हैं कि कोई मुखबिर हो गया उस ने अपना अपराध कबूल लिया। कुछ दिन बाद कहते हैं कि असली अपराधी पकड़ा गया। फिर कुछ दिन बाद पढ़ते हैं कि अवधूत लोग खोजे जा रहे हैं। यह किस तरह की बात है ? मैं तो कहता हूं हिम्मत हो प्रधान मंत्री के पास तो प्रधान मंत्री पांच पालियामेंट के मेम्बरों की एक जांच समिति बना दें इस की जांच के लिए और उस में मुझे भी एक सदस्य रख दिया जाय। तीन महीने के भीतर समस्तीपुर बम कांड की असलियत नहीं उपस्थित कर दूं तो सदन से ही मैं त्यागपत्र नहीं दे दूंगा अपने सार्वजनिक जीवन को भी समाप्त कर दूंगा। यदि सरकार के पास हिम्मत है तो वह मेरी इस चुनौती को स्वीकार कर के पालियामेंट के पांच मेम्बरों की कमेटी समस्तीपुर बम काण्ड के लिये बैठा दे। अगर ठीक ढंग से जांच कमेटी बैठेगी तो बहुत से दामन जो आज साफ़ नजर आते हैं, वे साफ़ नजर नहीं आयेंगे।

[श्री रामदेव सिंह]

मैं श्राप से यह भी निवेदन करना चाहता हूं कि इस एमरजैन्सी में सिवान के कलैक्टर ने 1 लाख 51 हजार रुपये का चन्दा वसूल किया, लेकिन जमा किया— केवल 75 हजार । बाकी सारा रुपया उस कलैक्टर के खाया । उस के खिलाफ विधान सभा की प्रश्न समिति की जांच रिपोर्ट है, उस की जांच के बाद श्री राव, एक श्राइ० ए० एस० श्रफसर ने सस्पेण्ड करने के लिये लिखा है, लेकिन– फाइल दबा दी गई है, कहा जाता है कि श्राजकन एमरजेंन्सा में बहुत सी फाइलें बढ़ गई हैं लेकिन हम देखते कि फाइले इस तरह से रोकी जा रही हैं । इस एमरजैन्सी ने देश को बिगाड़ा गांवों को बिगाड़ा, जनतन्त्र को बिगड़ा पार्लियामेंन्ट को बिगाड़ा न्यायालयों को बिगाडा श्रौर इस देश में कायर श्रौर बुजदिल नागरिक पैदा हो, ऐसा परातल बनाया जा रहा है । इसलिये इस एमरजैन्सी को जितनी जल्दी हो सके, समाप्त किया जाय, उतना ही श्रच्छा होगा । इसके श्रतिरिक्त लोकतन्त्र के जिन प्रहरियों को जेलों में रखा गया है उन को बाहर लाया जाये, उन के चरण छूए जायं, श्रपने श्रपराध के लिये उन से क्षमा मांगी जाय, तभी यह देश बन सकता है । इन शब्दों के साथ श्राप को धन्यवाद देते हुए मैं श्रपना भाषण समाप्त करता हूं ।

SHRI M. V. KRISNNAPPA (Hoskote): Mr. Chairman, Sir, After 12 or 13 having spoken in this august House, it is rather difficult to speak without repetition of what my friends have said earlier. But, I would try my best to see that there won't be any repetition as far as possible.

Sir, I am one who had the privilege of coming to the First Lok Sabha as a young man and I continued in all the Five Lok Sabha. It is only in the Third Lok Sabha that after my election I had to come here and resign and go back to join my State Cabinet.

The difference that I see between the First and Second Lok Sabha and the Fourth and Fifth Lok Sabha was so glaring. If our friends today accuse the Government that emergency has been brought in this country. I as a dispasionate observer in the last nine years, sitting as a backbencher, can say that it is the conduct of the Opposition which is mainly responsible for this emergency. Not only here on the floor of the House—this House is the mother Parliament in India—but elsewhere too whatever was done in this Parliament was followed up elsewhere—in other State Assemblies also. Sir, a vivid picture comes to my mind if the dais when Prime Minister Nehru sat here and by his side Maulana Abul Kalam Azad, Rafi Ahmed Kidwai, Gobind Ballabh Pant, all stalwarts sitting in the Treasury Benches—not Shri Samar Mukherjee but Shri Shyama Prasad Mukherjee sitting there and people like Acharya Kripalani and Acharya Ranga and others who had some experience of the Parliamentary life of this country and had some respect for the dicency and docorum in the House sitting on the other side of the House. So, they respected. When Nehru and Syama Prasad Mukherjee fought they fought like lions. They respected each other. It was a grand sight for anyone to sit and observe when Nehru and Syama Prasad Mukherjee differed from each other.

In the first and second Lok Sabha, everything went on well. In that period plans were formulated. A good foundation was laid for development of agriculture and industry in this country and naturally the States also followed it. But in the third Lok Sabha unfortunately we got some elements who brought down the dignity and reputation of this House. Sir, I forgot to mention the name of Shri Mavalankar. When Nehru used to sit there he sat in the chair Mr. Mavalan-

kar when he was sitting there never allowed zero hour but afterwards because of the pressure of Opposition an hour called zero hour was allowed and zero hour took to zero. There was so much chaos and no debate ended without chaos. No conclusions were arrived at. No subject was decided. Everyday there was zero hour. It looked as if zero hour was the fundamental right of everyone who wanted to practice democracy in this country. This thing went on and naturally other Assemblies followed this august Parliament. When elders started dancing and behaving like a market place naturally the students in the institutions also started behaving in the same manner. There was no discipline in the country. There was no order in the country. There was chaos. There was mis-rule in the university campuses. Properties were destroyed. Bulbs were broken. This is the only time after emergency that I am seeing all the bulbs and domes are intact near the beautiful Cubbon park in Bangladore. Every year at the beginning of the year there used to be some strike and the first thing the boys used to do was to break the bulbs and the domes. It was not only confined to Bangalore. It was so elsewhere also. If that thing should have been allowed, I am sure, our younger generation would have been a set of hippies and they would have no moral and patriotism for the country. I like to coin a word to compare them to what they would have been if those conditions had continued in this country.

Sir, my friend says that the leaders are in jail. I was also in jail for more than a year and a half. We never lamented or worried about because we were fighting for the freedom of the country. But these people lament. They cry. Who is responsible for their joti today? In either case Mr. Morarji Desai or Jaya Prakash Narayan ji would have been in jail because of the way they followed the blunder. It was either because of age or frustration they appealed to the Army and the Police to follow and disobey the Government. Supposing the Army and the Police had obeyed Shri Morarji and Jaya Prakash ji what would have happened. From what has happened in Bangladesh, we can very easily conclude if Army or Police would have disobeyed after listening to Jaya Prakashji they would have first kept Jaya Prakashji himself in jail and Morarji in jail and also all the Members of Parliament in jail. We have seen, when Army took law into their own hands, how they behaved in Bangladesh. If a similar thing had happened here, most of our leaders whom we respect and honour, like Shri Jaya Prakash Narayan, Shri, Morarji Desai and others, would have been killed by the Army. Perhaps, these leaders thought that if the Army had heeded their appeal, excepting these leaders, they would have kept others in jail. When Army mis-behaves and when they take law into their hands, they would kill all the politicians or they would keep all the politicians in jail. At least, we should be thankful that leaders like Shri Jayaprakash Narayan and Shri Morarji Desai are alive today, from whom we, as young men, got inspiration and fought for the freedom of the country. If the Army had been persuaded by these leaders to disobey the orders, they would have killed these two leaders first and they would have kept all of us in jail. We have seen what happened in Bangladesh. I am sure, if the events in Bangladesh had happened a little earlier, Shri Jayaprakash Narayan would not have appealed to the Army and the Police. He would have left them alone and he would have appealed to the others.

If these leaders are in jail today, it is on account of their own fault. In their frustration, they blundered and showed hatred towards Shrimati Indira Gandhi. Leaders of such a stature, with their age and experience,

(Shri M. V. Krishnappa)

should not have done that. Can a civilised nation tolerate leaders like Shri Jayaprakash Narayan and Shri Morarji Desai appealing to the Army to disobey the orders? Of course, they are great leaders. They can lead as well as mislead the country. The whole country would have followed them and the whole Army would have followed them. What would have been the fate of this country, Sir? Therefore, the Emergency had been imposed. But for this, most of these leaders would have been nowhere; they would have been in heaven. We should be thankful for this. Emergency has brought about a sense of discipline. It has contributed to increase in production, both in the farms and factories. Shrimati Indira Gandhi has been able to instil in the minds of the workers, both in the farms and factories, a feeling that there is no more exploitation. The workers both in the farms and factories should have a feeling that there would not be any exploitation. The fruit of their hard labour will go to them. This is happending in Japan; this is happening in Germany; production is going up in those countries. This guarantee that there would not be any exploitation has been given by no less a leader than Shrimati Indira Gandhi. That is why, production is going up.

Now, because of this Emergency, was there any loss of life. Was there a drop of blood? Is it not a bloodless Emergency? If the Emergency had not been imposed, there would have been hundreds of firings, which has been an annual feature in the pre-Emergency days. Eearlier, these leaders were mis-leading the students, the railway employees and the factory workers. As a result of this, there used to be clashes between the Police and the students and between the Police and the workers. Let me ask, how many people died the year before last? Hundreds of people died in the clashes. Now, there is no firing and there has not been a single case of death.

16.52 hrs.

(MR. SPEAKER *in the Chair*)

Emergency is like a rod which our founding fathers kept in the Constitution. Spare the rod, spoil the child, is the proverb. If we had spread this rod, if we had not imposed it, the child would have been spoiled. That is why, Shrimati Indira Gandhi imposed this Emergency and not to save her from the judgement of the High Court. Some people have been saying this, day in and day out. But, they did not care for the absolute stay given by the Supreme Court. They indulged in a campaign of hatred against the Prime Minister. They wanted to say anything that occurred to them. They were led by Jayaprakash. Who were they? Since you have rung the bell, I will just finish. They organised a *morcha* to Parliament. A big *morcha* was organised. It was led bv Jayaprakash Narayan. What was that *morcha* meant for? To root put out corruption. As against that, who were the people with Jayaprakashji? Highly corrupt people rejected by society. This reminds me of a story. A *jadoowalla* came to the tehsil headquarters. He wanted to show magic to the villagers. The Bank Manager was there, the Co-operative Bank President was there, the Taluka Samiti President was there. They all sat on the front row and all others behind them. First the *jadoowalla* swallowed a ball and took it out; then he swallowed an egg and took it out. Then he said he would swallow something bigger. He said he was not sure whether it would come out not; 'so I am taking a risk'. There was a gypsy lay lady standing in the audience. She came forward suddenly and to the *jadoowalla*.

अरे पगल क्या करते हो ?

'Whom are you showing this swallowing business? Who are the people

sitting in front of you? The Bank manager swallowed the whole Bank, the other follow the Co-operative Bank President has swallowed half the bank, only the other half remains'. I do not want to be indecent or unparliamentary I do not want to mention names on the floor of this House. But that day the people who came with Jayaprakash Narayan were people who had swallowed half of Orissa, who had swallowed the Punjab National Bank, people who were highly corrupt and rejected by the people. It is these fascist forces that have brought about the emergency. I thank Shrimati Indira Gandhi for having brought in the emergency and brought about discipline in the country. I thank the President for his Address.

श्री राम हेडाऊ (रामटेक): अध्यक्ष महोदय, स्वतन्त्र भारत के इतिहास में 1975–76 का साल एक महत्वपूर्ण वर्ष सिद्ध होगा। इस वर्ष में जन आन्दोलन एक चरम सीमा पर पहुंच गए। जनता की तो भूख थी, रोटी की भूख, काम की भूख, निवास की भूख उस भूख को 27 साल की आजादी में मिटाया नहीं गया, उसको बुझाया नही गया। इसका परिणाम यह हुआ कि जनता अपने हकों के लिए रोजी–रोटी के लिए मैदान में आई क्योंकि गांधी जी ने जनता को यही सिखाया था कि मांगे बिना कुछ नही मिलता और प्रजातन्त्र में जन आन्दोलन का जो मार्ग है वही एक तरीका है। सरकार को जगाने का इसी दृष्टि से देश में जन आन्दोलन चर्म सीमा पर पहुंचे जिस का नेतृत्व स्वाभाविक था कि विरोधी पक्षों द्वारा किया जाता। उसके बाद आपतकालीन स्थिति घोषित कर दी गई और उसकी पुष्टि के लिए बीस सूत्री कार्यक्रम सामने आया। इस कार्यक्रम में जनता की जरूरतों का विचार जरुर किया गया और नए राष्ट के निर्माण की आकांक्षा भी जनता के सामने पेश की गई। राष्ट्रपति जी ने भी अपने अभिभाषण में इस बीस सूत्री कार्यक्रम की जो जन आकांक्षाएं हैं जिन का निर्माण जनता के सामने किया गया है, उनको जागृत किया है। लेकिन उसकी पूर्ति के लिए कोई ठोस निदेश नहीं किए गए हैं।

अध्यक्ष महोदय यह जो बीस सूत्री कार्यक्रम है इसके तीन शत्रु हैं। एक तो पूंजीपति और जमींदार हैं जिन के पास देश की सारी अर्थ–नीति केन्द्रित हो गई है, दूसरा वर्ग है इन पूंजीपतियों के दलाल और एजेंट जो राजनीति में भी हैं और लोक सभा और विधान सभाओं से ले कर पंचायत समितियों तक का भी नेतृत्व करते हैं और तीसरा वर्ग है देश में भ्रष्ट नोकरशाहों का। सवाल यह हैं कि इन तीनों वर्गों का बन्दोबस्त हमारी प्रधान मंत्री श्रीमती इन्दिरा गांधी किस ढंग से करती है। इसी पर यह बीस सूत्री कार्यक्रम का यश और अपयश निर्भर करता है। जब तक कानूनों में और संविधान में आमूल परिवर्तन नही किया जाता तब तक इन तीनों वर्गों का बन्दोबस्त हो नही सकता है और बीस सूत्री कार्यक्रम का अमल केवल कागजों पर ही रहने की आशंका दृढ़ रहेगी। पिछले महीनों से जो कुछ चल रहा है उसके

[श्री राम हेड़ाऊ]

उपर सरकार लक्ष्य केन्द्रित करे और देखे कि क्या चल रहा है। बीस सूत्री कार्यक्रम का उद्घाटन सही ढंग से हुआ है या नही हुआ है। हम देखते हैं कि विषमता बहुत बढ़ चुकी है और इसको रोकने का, इसको कम करने का उद्घाटन बीस सूत्री कार्यक्रम के माध्यम से किया जरूर गया है, झोंपडी और महल का अन्तर मिटाने की बात तो जरुर की है, लेकिन क्या यह हो रहा है। आज हम देखते हैं कि झोंपड़ियां हटाई जा रही हैं, जिन जगहों पर गरीब लोग वसे हुए हैं, ऐसी जगह जो झोपड़ियां बनी हुई हैं उनकों हटा कर वहां पर जमीनें जिन के पास पैसे हैं उन को दिया जा रहा है । इससे क्या महलों और झोपड़ियों का अन्तर मिटेगा? एक ओर हम गरीबों को खदेड़ रहे हैं, दूसरी ओर फिर से इस बीस सूत्री कार्यक्रम केज उपलक्ष्य में जो श्रीमन्त शाह है और पैसे वाले हैं उनकों प्रोटेक्शन दे रहे हैं । बात यह है कि विषमता को मिटाने का जो उल्लेख बीस सूत्री कार्यक्रम में किया गया है वह भी एक अस्पष्टता के साथ किया गया है । जो भयानक विषमता देश में है वह मिटेगी कैसे? न्यूनतम और अधिकतम आय पर मर्यादा जब तक हम नहीं लगाते, न्यूनतम और अधिकतम वेतनों पर मर्यादा हम नहीं लगाते है तब तक विषमता मिट नहीं सकती है । जिन के हाथ में पूंजी है, उत्पादन के साधन हैं वे उसके बलबूते पर अपनी आमदनी बढ़ाते जा रहे है। पैसे वालों के पास पैसा आता है इस नीति के अनुसार पैसा उन्हीं के पास जा रहा है तो यह विषमता दूर होगी कैसे? इसको यदि सही मानों में मिटाना है तो हम को पूंजी जोड़ने का जो बेसिक अधिकार है, हक है, उसको भी मर्यादित करना होगा और इसको मर्यादित करने के लिए संविधान में वैसा प्रावधान करना होगा ।

17 hrs.

प्रशासन की भी बात आती है। इस प्रोग्राम पर अमल हम किन लोगों के माध्यम से करने वाले हैं? दुख इस बात का है कि आज जो राज्यकर्ता हैं उनके दिल में इस बीस सूत्री कार्यक्रम के प्रति, सभी के दिल में आदर नहीं है, उसके अमल में दिलचस्पी नहीं है । कारण यह है कि बहुत से पूंजीपति और उनके दलाल आज भी सत्ता में बैठे हुए हैं और वे नहीं चाहते हैं कि इस कार्यक्रम पर अमल हो और हमारी पोतो-पौली नष्ट हो जाए । उस ढंग से काम करने के लिए आप क्या कार्यरत हो चुके हैं? तो इनको रोकने के लिये हम क्या कर रहे हैं? मैं तो यह कहूंगा कि हम और देश की सर्वहारा जनता यह उमीद कर रहे थे कि यह जो कांग्रेस का बड़ा भारी अधिवेशन हुआ है, एक बड़ी भारी तबदीली इस अधिवेशन के द्वारा इस संगठन में आयेगी ।

जो बीस सूत्री कार्यक्रम पर विश्वास नहीं रखते जो गरीबी हटाने पर विश्वास नहीं रखते, ऐसे तत्वों को कांग्रेस से बाहर निकालकर कांग्रेस का भी शुद्धिकरण होना चाहिए यह भावना जनता की थी लेकिन दुःख इस बात का है कि आज भी कांग्रेस संगठन पर पूंजीपतियों का प्रभुत्व है और यह जो इस पर अमल की बात है, इसमें न सब कांग्रेसियों की ओर से अमल की अपेक्षा की जा सकती है और न भ्रष्ट कर्मचारियों की ओर से अपेक्षा की जा सकती है। तो इस पर फिर अमल कैसे होगा? वास्तव में जो लोग इस भावना के हैं,

वह किसी भी पक्ष में हों, जो चाहते हैं कि गरीबों का उत्थान हो, उनकी दशा दुरुस्त हो, यहां समाजवाद आये, उन लोगों का पूरा सहयोग लेने की कोई व्यवस्था इस कार्यक्रम में राज्यकर्ताओं को करनी चाहिए। लेकिन आज हम देखते हैं कि जो कमेटियां स्थापित हुई हैं जिला स्तर पर, उनमें ऐसे लोगों को लिया गया है, वहां भी पूंजीपति और उनके एजेन्ट सामने आये हैं और वही उनके प्रमुख बने हुए हैं। वहां भी अपने-अपने लोग हैं, अन्धा बांटे रेवड़ी और अपने-अपने खायें वाली कहावत चरितार्थ हो रही है।

आज जमीन का बंटवारा हो रहा है, उसमें जमीन किन लोगों को दी जा रही है? अपने-अपने लोगों को दी जा रही है उसका कोई माप-दण्ड निश्चित होने वाला नहीं हैं। यह सब दृष्टिकोण देखा जाये तो नौकरशाही पर भी विश्वास नहीं किया जा सकता और कांग्रेसी नेताओं पर भी ग्राम-स्तर से लेकर दिल्ली-स्तर तक के जो हैं, उन पर भी विश्वास नहीं किया जा सकता है कि वह इस 20 सूत्री कार्यक्रम पर अमल करेंगे।

एक माननीय सदस्य : विश्वास किस का किया जाये?

श्री राम हेडाऊ : विश्वास उनका किया जाये तो ईमानदारी से कार्यक्रम को कामयाब करने के लिए आगे आने की इच्छा रखते हैं।

एक माननीय सदस्य : आप भी सहयोग दीजिये।

श्री राम हेडाऊ : हम तो सहयोग दे रहे हैं। हमारी महा विदर्भ संघर्ष समिति ने यह कहा है कि यह हमारा कदम है और इसको कामयाब करने के लिए हम भरसक कोशिश करेंगे। जहां भी हमारा उपयोग करने की जरूरत है, हम दिल से साथ देंगे। लेकिन दुःख इस बात का है कि यह हो नहीं रहा है।

इस के साथ ही राज्यकर्ताओं से अपेक्षा थी कि कुछ नई बातें वे सामने रखेंगे, लेकिन राष्ट्रपति जी के भाषण में कोई जिक्र नहीं है। शिक्षा का राष्ट्रीयकरण होना बहुत जरूरी है। शिक्षा आज एक भ्रष्ट बिजनेस हो गया है, शिक्षकों का शोषण हो रहा है। शिक्षा के जो उद्देश्य हैं, वह समाप्त होते जा रहे हैं और विद्या के क्षेत्र में बिजनेस की वृद्धि हो रही है। शिक्षा का राष्ट्रीयकरण होना चाहिए।

इस अभिभाषण में शराबबन्दी का कोई उल्लेख नहीं है। शराब ने गरीबों के घरों को बरबाद किया है, देश का चरित्र हनन किया है। देश में शराब-बन्दी की भी कोई बात नहीं हो रहा है। अगर गांधी जी को मानने वाले लोग ही इस पर विचार नहीं करते हैं तो और कौन करेगा।

न्यायालय से स्थगनादेश आ रहे हैं। न्यायालय के बारे में भी नये सिरे से विचार होना चाहिये। न्यायालय का कितना महत्व होना चाहिये इसका भी विचार होना चाहिये। क्योंकि न्यायालय बड़े आदमियों को इंसाफ देता है, छोटे आदमियों को न्यायालय में इंसाफ मिलने की कोई गुंजाईश नहीं रही है।

[श्री राम हेडाऊ]

बुनकर का सवाल है, उसमें भी कुछ नहीं हुआ है। हाथ करघा पर काम करने वाले भी समाप्त हो गये और उनके भी गड्ढे में जाने की स्थिति हो गई है। उनके बारे में गंभीरता से सोचने की बात है। महाराष्ट में कपास की बात तो इतनी भयानक है कि कपास का एकाधिकार दो साल पहले जारी किया गया था। लेकिन काश्तकार को सिर्फ 20 फीसदी पैसा दिया जाता है, 80 फीसदी रोक दिया जाता है। पिछले साल के पैसे अभी तक नहीं दिये गये हैं। इस साल केवल 30 फीसदी दिया जाने वाला है, 70 फीसदी का पता नही है।

छोटे काश्तकार जिनके पास 2,2 और 4,4 एकड़ जमीन है, वह कैसे जियेगा इस पर कब विचार होगा। कपास के बारे में समूचे देश में एकाधिकार होना चाहिये। कपास के उत्पादन पर कृषकों की जो लागत लगती है, उसका और जो उसके जीवन का खर्चा है, उसका हिसाब कर के उचित दाम कपास का उसको देना चाहिये।

इस अभिभाषण में अरबन सीलिंग के बारे में कुछ नही कहा गया है। हम छोटे छोटे काश्तकारों पर भी सीलिंग लगा रहे है। उस में भी लोग किस तरह रास्ता निकाल कर जमीन हड़प कर रहे हैं, यह हम जानते हैं। आज शहरो में करोड़ों रुपयों की उट्टालिकायें बनी हुई हैं। इस लिए अरबन सीलिंग होना बहुत जरूरी है।

20 सूत्री कार्यक्रम में आदिम जातियों के विकास की बात कही गई है। लेकिन उस की तरफ ध्यान नहीं दिया जाता है। एरिया के बंधन के कारण आदिम जातियों के विद्यार्थियों को शिक्षा और नौकरी की सुविधाओं से वंचित होना पड़ रहा है। यदि उन में से कोई पढ़ाई के लिए अपने एरिया से शहर में आ जाता है, तो उस को आदिवासी नहीं समझा जाता है। इसके पारिणाम-स्वरुप आदिवासियों के कई स्थान रिक्त पड़े हुए हैं। इस लिए एरिया बंधन को तुरन्त हटा देना चाहिए। देश के किसी भी क्षेत्र का आदिवासी हो, उस को पूरी सहूलियतें मिलनी चाहिए।

प्रजातन्त्र में विरोधी पक्ष की दुर्दशा होना बहुत हानिकारक है। विरोधी क्ष सही मानों में प्रजातन्त्र का प्रहरी होता है। लेकिन यह बड़े दुख की बात हैं कि आज राज्यकर्ता विरोधी पक्ष को उस ढंग से नही देखते हैं। मैं अपेक्षा करता था कि राष्ट्रपति जी इस बात का संकेत देंगे कि जिन देशभक्तों को जेलो में ठूसा गया है, उन को रिहा कर दिया जायेगा। आखिर वे लोग देश-भक्त हैं, देश के दुश्मन नही हैं। हम सब को मिल जुल कर राष्ट्र के नव-निर्माण के लिए काम करना है। यदि हम पिछली बातो को भूल कर इस मार्ग पर चलेंगे, तो आशा है कि हमारा राष्ट्र एक ऊंचा, जनता का हमदर्द, जनता के दुख-दर्द को दूर कर के रोटी, कपड़े और मकान का सवाल हल करने वाला राष्ट्र सिद्ध होगा।

SHRI ISMAIL HOSSAIN KHAN (Barpeta): Mr. Speaker, Sir, I would like to say a few words on the Presidents Address. The circumstances under which emergency was imposed in our country are not unknown to anybody. The situation in the country was at such a critical stage that there was no alternative. Everywhere there was chaos and anarchy, because of

which the President was compelled to declare an emergency and take the administration in hand. This emergency has brought about punctuality and discipline in every sphere of national activity. This step was necessary in order to save the country from the economic and political crisis.

In India, there is communal and social harmony but some communal organisations in our country do not want peace and tranquility to prevail. They always try to disturb the peace and tranquility of our society by their unholy organisations and motive. They do not want to live in peace. It has been found on several occasions that they bring about chaos and anarchy, as a result of which some innocent people are harassed, properties are destroyed and the Government also is harassed in several ways. These organisations should be totally banned and their members should be punished according to law. Their activities should be strictly watched. So that they cannot join any other party to contaminate the atmosphere of that party too. This emergency should continue for a longer period to root out some social, political and economic evils which try to paralyse the Government. Hoarders, black-marketeers and tax evaders should be seriously dealt with and the normal life of the people and the general administration of the country should be improved. These hoarders and black marketeers are the root cause of economic crisis of our country. In no circumstances they should be given indulgence. No mercy should be shown to them and no apology should be shown to the economic offenders.

There is no hoarder in Assam now with the result that food prices have come down to a considerable extent.

Our agriculturists are very poor. This class is entrusted with the responsibility of feeding 55 crores of people. Govt. should give topmost priority to agriculture. The agriculturists should be properly treated and they should be given better treatment in respect of economic activity. In this 20-Point Programme if proper attention is given to the landless poor cultivators they will be benefited.

In this 20-Point Programme every member should be directly involved and take initiative for the implementation of his Programme. If the members deliver lectures only, then nothing is going to achieve. They should actively involve themselves in this. At last I cannot give any quotation from any writer or from any paper but I can dare say that this emergency has brought tremendous effect upon the social, political and economic life of our people. This is what we gathered from the pepple in different nooks and corners of the country. So, this emergency should be continued till the normal situation comes.

This Bangladesh problem is a great burden on Assam and Bengal. They have to suffer whenever there is any communal unrest in Bangladesh. In 1972, we had to feed lakhs of people for several months and because of that the economic position of Assam was worsened. So, we should do something in that respect also.

With these words, I thank you for giving me the opportunity to speak.

SHRI GIRIDHAR GOMANGO (Koraput): I support the Motion, because in the President's Address, we have found a new item mentioned, relating to financial administration. Sir, planning is necessary for the progress of the country. Finance is allocated; but to implement the Plans and the programmes, it is necessary to ensure efficiency as also the cooperation of the people and of the administrator. At the rural level, it is very difficult for the Government of India or the State Government to implement may programme, because the executive

(Shri Giridhar Gomango)

officers there are not equipped for it and because there is still a system of ladder in the administration. Unless we associate people in the project areas and make them cooperate with the Centre or the State, execution of the programmes will suffer.

The 20-Point Programme is a milestone in the progress, especially of the weaker sections and the backward areas, and it will help the power sections, directly or indirectly sooner or later. In the President's Address there is mention only of the poorer sections in broader sense including the scheduled castes and tribes. I come from Orissa, which is a backward State. There are some points which I would like to place before you, about the administrative machinery in the block and the district levels. We are now thinking about the constitution of committees at the district level and to the inclusion of M.L.A.s and MPs in such committees. This is mentioned in the Plan; but at present, in the panchayat samitis, the Chairman is more responsible and powerful than the MLA or the MP because the former has got administrative responsibility, whereas we do not have it. The officers in the block, district or State level will no doubt keep the word. But it is to be seen whether our views as members of the committees—as the views of the representatives of the people, and as responsible persons of the area—are ascertained properly and what action they take in regard to the grievances indicated by us. The Orissa Government has taken measures of land reform. There were some lacunae in the land reform measures.. They have now been removed. They were talking, on the one hand, of giving a high priority to share-cropping, and on the other, they were stressing the importance of implementing land reforms. The problem about Orissa, particularly southern Orissa which I represent, is this. The share-cropping movement there took place in 1955. There is no written evidence to indicate that there is share-cropping in southern Orissa; but people keep on telling, in all the districts, that share-cropping still exists. Well and good. But large number of landlords have transferred land in the name of share-cropping, through *benami* transactions. I would request the Government of India to instruct the Government of Orissa to reconsider the land reforms now being implemented in that State.

In the Home Ministry which is in charge of backward people called meeting of New Delhi to consider the time-tound implementation of the plans and programmes meant for the backward areas, and it has been agreed in principle that if there is any necessity, mention will be made; in the concerned Act regarding transfer of land, excise policy, forest policy etc. Some States have already abolished liquor shops in the tribal areas. This should be followed in all the States. The exploration of the tribals should be checked, and revenue should be no consideration in this respect. Unless this is done, proper development cannot be achieved in these areas.

The principle of single line administration has been adopted by the Centre in regard to the implementation of the plans and programmes relating to the backward and tribal areas. This has been followed by some States, and in some districts in Orissa also. Unless this is followed in all the places, will be very difficult to achieve the goal as, without it, there will not be quick decision and quick implementation at the project level.

I congratulate the Government of India and the Government of Orissa and also the other concerned States on the agreement reached on the Godavari river waters dispute. The Godavari flows through my district and I hope that this agreement will facilitate the implementation of the project in my district and other

districts. However, there are also other small rivers in the State in respect of which such agreement is necessary. Money has already been allocated in the Fifth Plan for some projects, and it is doubtful whether they can be implemented unless there is agreement in respect of these smaller rivers.

It has now been decided that land ceiling will be according to the irrigation facility available in the area. In my constituency there is a small project costing nearly Rs. 6 crores. If proper irrigation facilities are made available there, according to the priority that we are now giving to the development of tribal and backward areas, the ceiling will become 10 acres instead of 30 acres, and thus release more land for distribution among the landless. In my district of Koraput we will be able to get about one lakh acres surplus, for distribution among the weaker sections.

Till now we were concentrating on the distribution of surplus waste land. We have to turn to distribution of surplus wet land among the weaker sections to enable them to earn a living. It is not a question whether they will produce food crops for others; they will produce food crops for themselves.

The priority which the Government of India or the State Government or the Planning Commission wants to give, should be given to those people who have been deprived of their land.

I come from a plains area. One cannot say that the land in the hill area is not good. There are good lands there. This is the experience of those who are cultivating some lands there. But if the Government is trying to provide land to the landless people, it is my request that the Land Reforms Act should be implemented and the administrative measures which are necessary for its implementation should be adopted quickly.

MR. SPEAKER: Mr. M. C. Daga

श्री मूल चन्द डागा (पाली) : अध्यक्ष महोदय, नारों का युग चला गया। नारों के सहारे पर आस्था खड़ी नहीं की जा सकती। कोई भी पार्टी देश में तभी जिन्दा रह सकती है जब वह कुछ काम कर के दिखाये। वह जमाना गया जब नारों के सहारे आस्था खड़ी करते थे। देश ने यह सोच लिया कि किस ओर बढ़ना है। उस के लिए एक मजबूत कदम उठाया गया और उस में कई बातें रखी गईं। लेकिन कभी कभी ऐसे कदम उठाये जाते हैं जिन के लिए मुझे कुछ कहना जरूरी हो गया।

कांग्रेस की यह मानी हुई नीति है कि समाज में जो शोषण करने वाले वर्ग हैं उनको हटाया जाये। लेकिन समाज में शोषण करने वालों को हटाने के समय में कहीं यह न हो जाय कि उन में वर्ग संघर्ष पैदा हो जाये।

17.33 hrs.

[SHRI ISHAQUE SAMBHALI *in the Chair*]

मैं खास तौर से महाराष्ट्र के सदस्यों से कहना चाहता हूं रूरल इण्डेटडनेस के नीचे महाराष्ट्र सरकार ने जो कानून बनाया कि जो गांव में रहने वाले ग्रामीण हैं, स्माल, मार्जिनल फ़ार्मर, रूरल आर्टिज़न, ऐग्रीकल्चर लेबर हैं जिस की आमदनी 2,400 रु० है उस को ऋण से मुक्त किया जाय। सभी राज्यों ने किया, राजस्थान ने किया, तमिलनाडू ने किया और बहुत से राज्यों ने कानून बनाये जिस का मैं समर्थन करता हूं क्योंकि जो गरीब आदमी हैं कुछ लोग उस का शोषण करते हैं और उनके खिलाफ़ यह मजबूती का कदम था, और मैं भी इस की ताईद करता

[श्री मूल चन्द डागा]

हूं । लेकिन महाराष्ट्र सरकार कदम बढ़ाते समय इतना तेज कदम उठाती है कि परपज ही डिफ़ीट हो जाता है। वह मैं आप को बताना चाहता हूं। उन्होंने "वर्कर" की परिभाषा दी है :

"A worker means a person who earns his livelihood through any profession; calling or trade......"

मैं भी एक वर्कर हूं क्योंकि मेरी तिनख्वाह 500 रु० है। और जो आदमी 500 रु० कमाने वाला होगा और कोई काम करता होगा उन को सारे कर्जे से मुक्त कर दिया। मैं बम्बई या पूना का रहने वाला हूं, आप ने रूरल इण्डेटडनेस किया, लेकिन इन्होंने क्या किया कि बम्बई में रहने वाला व्यक्ति भी चाहे उस के पास लाखों की पूंजी हो, मोटर साइकिल हो, टी० वी०, गोल्ड आर्नेमेंट्स हों ......

सभापति जी, अगर 50 करोड़ रुपये की पूंजी मूवएबिल मेरे पास है तो वह भी सारी कर्जे सें मुक्त कर दी गई... (व्यवधान) नं० 2 को यह पहचानते हैं। सभापति जी, मैं कहना चाहता हूं कि कभी कभी चोर चोर को जल्दी पहचानता है। मेरा यह कहना है कि चाहे किसी के पास कितनी भी मूवएबिल प्रोपर्टी हो, लेकिन वह सारी कर्जे से मुक्त कर दी जाएगी और इममूवेबिल प्रोपर्टी उस के पास 20 हजार की होगी, तो वह पहचानी जाएगी। बम्बई के एक्ट के अन्दर देखिए क्या लिखा है :

"Notwithstanding anything contained in any other law for the time being in force or in any contract or other instrument having force by virtue of any such law, and save as otherwise expressly provided in this Act, every debt of a worker who holds immovable property the market value of which does not exceed twenty thousand rupees, and every debt of any other debtor, outstanding on the appointed day, including the amount of interest, if any, payable by a debtor shall be deemed to be wholly discharged;"

तो एक जजमेंट हुआ और 18 लाख रुपये का जो उस पर कर्जा था उस को माफ़ कर दिया। यह मैं जजमेंट पढ़ रहा हूं। उसने कहा कि मेरी आमदनी 450 रुपया महीना है और मैं "वर्कर" की डैफिनीशन में आता हूं, इसलिए इस को माफ़ किया जाए और 18 लाख रुपये का कर्जा माफ़ कर दिया गया। महाराष्ट्र सरकार ने यह कानून पास किया। उसका सर्टिफिकेट कौन देगा। एक एम पी को यह सौभाग्य नहीं मिला है कि वह सर्टिफिकेट दे कि यह डैटर है या नहीं है। इस में कहा गया है :

"For the purposes of this section, a person claiming to be a debtor shall unless to the contrary is presumed, be presumed by the Authorised Officer to be a debtor if he produces a certificate from any Talathi, police patil, sarpanch or any person specified by the State Government...."

गांव का पटवारी, गांव का प्रमुख देगा कि यह कर्जदार है और वह फाइनल होगा, उसका चैलेंज नहीं किया जा सकेगा किसी कोर्ट आफ ला में। बड़ी हिम्मत से यह कानून पास किया गया है। मैं समझना चाहता हूं कि रूरल इंडेटिडनेस का क्या यह मतलब था? क्या उसका यह मतलब नहीं था कि गांव में रहने वाला जो छोटा काश्तकार है, जो मार्जिनल फार्मर है या कारीगर है, या रूरल एग्रिकलचरल लेबरर है, जो कर्जों से दबा हुआ है उसको मुक्ति दिलाई जाए?

अगर उसके लिए कुछ किया जाता तो मैं हृदय से उसका समर्थन करता। लेकिन जो बम्बई में रहता है और उसके पास किसी का टी वी सैट है, घड़ी है या दूसरी चीजें हैं उससे इन चीजों को छुड़ाने के लिए आप कहते हैं कि पुलिस रीजनेबल फोर्स यूज कर सकती है उस सर्टिफिकेट की बिना पर जो पटवारी, सरपंच आदि देंगे और जिन की ये चीजें हैं उनको ये लौटाई जा सकती हैं। मुझे तो हंसी आ रही है। क्या इससे जो प्रतिगामी शक्तियां हैं उनको लाभ नहीं पहुंचेगा? जिन के पास ये चीजें गिरवी रखी हुई हैं उनसे इन चीजों को पुलिस छुड़ा देगी और लोगों को कर्ज से मुक्त करवा देगी। हाई कोर्ट के अन्दर एक आदमी गया जिस पर अठारह लाख का कर्जा था। उसने कहा कि मैं भी वर्कर हूं, फैक्ट्री में काम करने वाला है (व्यवधान) मैं इसको कोई बड़ा क्रान्तिकारी कदम नहीं मानता हूं। यह आपको मुबारिक हो। यह कदम महाराष्ट्र सरकार का हैं और आपका है। पुलिस के जरिए इन चीजों को लौटाया जाए क्या संविधान ने यह कहा था? क्या उसने यह कहा था कि तुम किसी की पूंजी छीन लो और ब्याज मत दो ....

श्री वामनराव (भिवंडी) : हजार हजार और दो दो हजार ब्याज का उसने वसूल कर लिया है।

श्री मूल चन्द डागा : उसको इंटरेस्ट का पैसा मत दो, एक पैसा भी न दो क्या यही सारे देश के इंटरेस्ट में है? क्या आप अपने मन से यह बात कह रहे हैं या ऊपरी बात कर रहे हैं। दिल से ये जानते हैं कि क्या हालत हो रही है।

सभापति महोदय : आप तो बहुत कल्चर्ड हैं और पालिश्ड हैं। क्यों इस तरह से परसनल रिमार्क्स कर रहे हैं?

श्री मूल चन्द डागा : इसलिए मैंने यह कहा है कि जो बीस सूत्री कार्यक्रम बना है उसमें ऋण से मुक्ति की बात कही गई है। उसकी मंशा यह था कि छोटे छोटे काश्तकार को ऋण से मुक्त किया जाए। मैं इस बात का दिल से समर्थन करता हूं। मैं इस काम में और भी ज्यादा मदद देना चाहता हूं। लेकिन जिन के पास लाखों की पूंजी हो उनको आप मेहर बानी करके उनमें शामिल न करें। जो मनी लैंडर्ज हैं और जिन्होंने इस तरह की चीजें गिरवी रखी हुई हैं उन चीजों को जबर्दस्ती पुलिस की मदद से मत लो। उनको बरबाद मत कर दो। उनको आप दर दर के भिखारी न बनाएं। एक को आप मुक्त करना चाहते हैं और इन को दर दर के भिकारी बनाना चाहते हैं यह ठीक नहीं है। आप तो बड़ी सूझबूझ के धनी हैं, इस वास्ते मैं आपके सामने इस चीज को रखना चाहता हूं। आपको यह भी देखना चाहिए कि क्या यह सही है कि यह कहा जाए कि आदमी कोर्ट में नहीं जा सकता है, उसको कोर्ट में जा कर चैलेंज नहीं कर सकता है। गोस्वामी जी बड़े प्रगतिशील विचारों के हैं। वह भी कहते है कि लीगल एड टू दी पूअर नहीं हो पाया है, यह बहुत बुरी बात है।

सभापति महोदय : आपका समय खत्म हो गया है। दो मिनट में आप खत्म करें।

श्री मूल चन्द डागा : मैं कहना चाहता हूं ....

श्री नवल किशोर शर्मा (दौसा) : मनीलैंडस का समय तो भगवान ने ही खत्म कर दिया है।

श्री मूल चंद डागा : बार बार गृह मंत्रालय ने एक बात कही है कि छोटे जो लोग हैं उनकी समस्याओं का निराकरण होने वाला है और वह करने वाला है। इसको भी आप नहीं कर पाए हैं। मेरी एक ही अर्ज है कि आज भी इन सत्ताइस सालों में ग्रामीणों को अदालतों में सस्ता और सुगम न्याय नहीं मिल पाया है। गोस्वामी जी लीगल एड टू दी पूअर की बात कर रहे थे। बीस साल कमेठी को बैठे हुए हो गए हैं आज भी तहसीलदार और एस डी ओ के पास गरीब आदमी अपनी बात ले कर नहीं जा सकता है। कारण यह है कि जो प्रशासन तंत्र है वह जड़ है। वह चेतन्य नहीं है। उसकी सहानुभति गरीबों के प्रति नहीं है। प्रशासन को चाहिए कि वह गरीबों की समस्याओं का समाधान करे। प्रशासन तंत्र को आप सक्षम बनाएं। उसको भ्रष्टाचार से मुक्त करें, उसको चुस्त बनाएं। इसकी वजह से जो हमारे कार्यक्रम हैं उनको आप सक्रियता से पूरा नहीं कर पाते हैं।

हमारे जयपुर में एक सीमेंट का बड़ा कारखाना है, वहां पर 5 हजार मजदूरों को दर-दर का भिखारी बना दिया गया है। उस कारखाने के मालिक ने सैंट्रल एक्साइज, रेलवे-फेयर, सैंट्रल सेल्सटैक्स और स्टेट सेलस टैक्स नहीं दिया है। इन 5 हजार मजदूरों के लिए एमरजेंसी में क्या होगा? उन्होंने 6 महीने से 5 हजार मजदूरों को सड़क पर फेंक दिया है और अभी तक सरकार उस कारखाने को नहीं चला पाई है। सरकार ने 103 सिक मिलों को ले लिया है, जिन को जंक कहना चाहिए, जिससे उसको लाखों करोड़ों का घाटा हो रहा है। मेरी प्रार्थना है कि सरकार इस बारे में मजबूती से कदम उठाये और उन मजदूरों को काम देने के लिए जितना भी रुपया खर्च करने की आवश्यकता हो वह खर्च करे। सरकार को काले धन का बहुत सा रुपया मिला है। श्री पहाड़िया और चौधरी राम सेवक यहां बैठे हुए है और यह बात सुन रहे हैं। अगर यह मिल नहीं चलेगी तो हम इन दोनों मंत्रियों को पकड़ेंगे। यह कितने खेद की बात है कि पांच हजार मजदूरों को बाहर फेंक दिया गया है और कोई सुनने वाला नहीं है। उनके काम पर लगने की कोई व्यवस्था नहीं है।

सरकार ने सीलिंग कानून के बारे में जो जगह-जगह कमेटियां बनाई हैं, उनमें वे सब इन्ट्रस्टेड आदमी हैं, जिनकी जमीनें अपनी हैं। श्रीमती इंदिरा गांधी जी ने बार बार कहा है कि जिन गरीब लोगों के साथ जुल्म हुआ है, उन केसिज को फिर से खोला जाये और इस बारे में जांच की जाये। जहां तक जमीन का सम्बन्ध है, जब सारे कमेटी के मेम्बर्स जमीन के मालिक हैं और वह एक दूसरे की पोल नहीं खोलेंगे तो फिर केस को कौन खोलेगा? जमीन जिसके पास है वह उसके पास रहेगी। मैं यह जानना चाहता हूं कि सरकार ने ऐसे कितने मुकदमें खोले हैं जिनमें जमीन उन लोगों के नाम है जो खुद काश्त नहीं करते हैं और आराम से दिल्ली में रहते हैं?

आज श्री इन्द्रजीत गुप्ता ने अपने भाषण में कहा है कि झुग्गी-झोंपड़ी से गरीबों को हटाने का यह तरीका कहां तक शोभनीय है? मैं कहना चाहता हूं कि उन लोगों को बंगलों से हटाया जाना चाहिए जिनके मकान खड़े हैं और जिन्होंने उन्हें किराये पर दिया हुआ है और बड़ी भारी रकम ले रहे हैं।

आज मुकदमे सालों तक चलते हैं और गरीबों को न्याय नहीं मिलता है । क्या कोई ऐसी पद्धति नहीं निकल सकती है, जिस से लोगों को सस्ता और शीघ्र न्याय मिल सके सरकार को कोई ऐसा रास्ता निकालना चाहिए और कानून में आवश्यक संशोधन करने चाहिए ।

हम पंचायतों को लोकतंत्र का आधार मानते हैं, लेकिन आज वे निष्क्रिय हो चुकी हैं । पंचायत समितियां भी काम नहीं कर रही हैं । प्रश्न यह है कि सरकार ने लोकतांत्रिक संस्थाओं को मजबूत करने के लिए क्या उपाय किया है । आज सब जगह विकेन्द्रीकरण की जगह केन्द्रीकरण किया जा रहा है, क्योंकि कुछ लोग सारी सत्ता अपने हाथों में रखना चाहते हैं । तेरह वर्षों से पंचायतों के चुनाव नहीं हुए हैं । इसलिए मेरी प्रार्थना है कि लोकतंत्र की आधारशिला, पंचायतों और म्युनिसिपल कमेटियों, को सक्रिय किया जाये ।

गवर्नमेंट ने एक बड़ी गड़बड़ यह की है कि उसने बड़े बड़े कार्पोरेशन्ज खोल दिये हैं । हारे हुए एम० पीज०, गये-गुजरे विधायकों को, जिन को कहीं धंधा नहीं मिलता है, निकम्मे, निठल्ले लोगों, चोरों को कार्पोरेशन्ज का चेयरमैन बना दिया गया है । यह एक नया रास्ता खोला गया है । जो लोग कोई धंधा नहीं करते हैं, वे मालदार कैसे हो गये हैं ? उन लोगों की प्रापर्टी की जांच होनी चाहिए । हम लोगों के पास कोई धंधा या रोजगार नहीं है, हम वकालत नहीं करते हैं, कुछ नहीं करते हैं, फिर भी हम मालदार हो गये, इस की जांच होनी चाहिए । जो देश को आगे बढ़ाना चाहते हैं, जो देश के सामने आदर्श रखना चाहते हैं, जब तक उन के जीवन साफ़-सुथरे और निर्मल नहीं होंगे, तब तक देश आगे नहीं बढ़ सकेगा । रात को प्याली पी जाये और सुबह शराबबन्दी की वकालत की जाये, अल्मारी में कोक शास्त्र हो और हाथ में रामायण, इस तरह देश आगे नहीं बढ़ सकता है । हम सब लोगों में अपने सिद्धान्तों और काम करने के तरीके के प्रति निष्ठा होनी चाहिए । इस बात की भी आवश्यकता है कि सरकार के सब अधिकारियों की एकाउंटेबिलिटी हो । उनके काम के आधार पर ही उन को प्रोमोशन दी जाये या उन की डिमोशन की जाये ।

श्री बी० आर० शुक्ल (बहराइच) : सभापति महोदय, इस धन्यवाद-प्रस्ताव पर चर्चा के दौरान एक बात पर दोनों तरफ़ से विशेष रूप से जोर दिया जा रहा है । विरोधी पक्ष के जो सदस्य बोले हैं, उन का कहना है कि आपातकालीन स्थिति गलत लागू की गई है और भविष्य में उस को बने रहना देश के लोकतंत्र के हित में नहीं है । इस में कोई दो रायें नहीं हैं कि जम्हूरियत में विरोधी पक्ष का एक महत्वपूर्ण स्थान है । विचारों को प्रकट करना, और अन्य विचारों के प्रति सम्मान होना, चाहे वे विरोधियों के भी हों, जनतंत्र की एक प्रारम्भिक आवश्यकता है । सवाल वहां पर यह पड़ता है कि जिस समय इस देश में आपातकालीन स्थिति लागू की गई उस समय क्या कोई देश में ऐसी असाधारण स्थिति पैदा हो गई थी जिस में जनतंत्र की रक्षा के लिए ही इस असाधारण कानून की शरण लेना आवश्यक हो गया ? यह आपातकालीन स्थिति क्यों लागू की गई, इसको जारी रखना क्या आवश्यक है इसको अच्छी तरह से समझने के लिए हमें उस समय की जो स्थिति थी उस के ऊपर गौर करना होगा । जैसा कि

[श्री बी० ग्रार० शुक्ल]

सीपीआई के माननीय सदस्य श्री इन्द्रजीत गुप्त ने बताया कि उस समय देश में विरोधी शक्तियां पार्लियामेंट्री पद्धति को हटा कर

एक माननीय सदस्य : विरोधी नहीं, फासिस्ट शक्तियां ।

श्री बी० ग्रार० शुक्ल : फासिस्ट शक्तियां, जनतंत्र में विश्वास न रखने वाली शक्तियां, नियम कानून ग्रौर संविधान के विरुद्ध सड़कों पर जा कर इस तरह का विरोध करना चाहती थी कि जिस से जनतंत्र को खतरा पैदा हो जाय । यहां पर इस समय मैं ग्राप का ध्यान दिलाना चाहता हूं कि जब नवनिर्माण समिति ने ग्रपना ग्रान्दोलन गुजरात प्रदेश में प्रारम्भ किया ग्रौर वहां से निर्वाचित विधयकों को गधे पर चढ़ा कर उन के मुंह में स्याही लगा कर के गलियों में घुमाना शुरू किया तो उस समय मोरार जी भाई देसाई या उनकी तरह के ग्रौर लोगों में से किसी ने ऐसी हरकतों की कोई मजम्मत नहीं की ग्रौर न कोई विरोध का वक्तव्य दिया कि ऐसी हरकत नहीं होनी चाहिए ?

सभापति महोदय : माननीय शुक्ला जी, ग्राप ग्रब कल ग्रपना भाषण जारी रखें ।

17.56 hrs.

BUSINESS ADVISORY COMMITTEE

FIFTYSEVENTH REPORT

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, I beg to present the Fifty seventh Report of the Business Advisory Committee.

I would like to add that as matters stand, 14th January has been listed as a public holiday because of Mohurram. Some Muslim friends have pointed out that Mohurram really falls on the 13th. So, this matter was discussed in the Business Advisory Committee and they have agreed that we should have a holiday on the 13th also in addition to 14th. The hon. Speaker has also agreed to this. So, we shall have a holiday on the 13th also in addition to 14th.

17.58 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on January 7, 1976/Pausa 17, 1897 (Saka).

MGIPND—L—1813 LS—28-1-76—978.